# COMPENDIUM OF INTRUCTIONS

Department of Health and Family Welfare
Government of Andhra Pradesh

COVID-19
Management
and
Preparedness

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## Surveillance

HM&FW – Measures towards containment and surveillance of COVID 19 – Constitution of Stated Level Committee for procurement and logistic issues – Orders – Issued.

#### HEALTH, MEDICAL & FAMILY WELFARE (H) DEPARTMENT

GO Rt. No.160 Dated:05.03.2020 Read the following:

1) Review meeting conducted by the Chief Secretary to Government of Andhra Pradesh on 04-03-3020.

2) From the Mission Director, NHM & Commissioner of Health & Family Welfare, AP., Vijayawada Letter Rc.No.8065/IDSP/2020-02, dated:05-03-2020.

-:000:-

#### ORDER:

The Government after careful examination of the matter, hereby constitute State Level Committee with the following members for taking decisions on procurement and logistic issues relating to containment and surveillance of COVID 19:

1. Special Chief Secretary to Government, HM&FW Dept. .. Chairman

2. Commissioner of Health & Family Welfare

& MD., National Health Mission ... Member

3. MD., A.P. MSIDC., Mangalagiri

-- Member Convenor

4. Director of Public Health & Family Welfare

.. Member

5. Director of Medical Education

.. Member

6. Commissioner of A.P.VVP

.. Member

7. Representative from Finance Department

.. Member

8. Chief Finance Officer, NHM

.. Member

9. Finance Officer, APMSIDC

.. Member

2. The Commissioner of Health & Family Welfare, A.P., Vijayawada and MD., APMSIDC shall take necessary action in the matter.

#### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

## Dr. K.S. JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

All the Members through the Commissioner of Health & Family Welfare, AP., Vijayawada.

Copy to:

All HoDs under control of HM&FW Dept.

PS to Dy.CM(HFW&ME).

PS to Chief Secretary to Govt.

PS to Special Chief Secretary to Govt., HM&FW Dept.

//FORWARDED :: BY ORDER//

**SECTION OFFICER** 

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

D.O.Lr No. Spl./COVID19/2020, Date: 11.3.2020

Dear Sur palma,

Sub: HM& FW Department - COVID-19 - Containment guidelines - issued -

regarding.

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Please find attached advisory to pilgrims visiting major Temples in Andhra Pradesh and safety precautions for pilgrims and also advisory to the Executive Officers of major temples for management of Queue Complexes and Guest Rooms.

The guidelines are suggestive, you may add additional precautionary steps as felt necessary keeping in view the safety of the pilgrims.

With regards ,

Yours sincerely,

(Dr K.S.Jawahar Reddy)

To

Smt M.Padma, IAS, Commissioner of Endowments, Vijayawada

## Advisory to Pilgrims visiting major Temples in the State of Andhra Pradesh

## 1. Regular announcements maybe given on

- Pilgrims who have return form any foreign country during the past 28 days are requested not to enter the Temple Complex
- They also advised not to send their family members into the Temple Complex
- If any of the pilgrim visiting Temples has come in contact with any of the foreign returnee form COVID 19 country's are also requested not to enter into Temple Complex.

## 2. Management at queue complex: Endowment Department is requested to :

- Closely observe the pilgrims entering the Queue complex and if they notice any pilgrim
  exhibiting symptoms like cough and breathlessness they should be examined with a
  thermal non invasive thermo meter to check whether they have fever or not and to
  restrain them from entering the queue complex
- Please guide them to maintain personal hygiene by not spitting openly, not sneezing in
  public while sneezing to cover the nose with hand kerchief or tissue and to safely
  dispose tissue used
- The que complexes have to be frequently sanitized with 1% Sodium Hypochlorite solution or with Lysol.

#### 3. Maintenance of Rooms and Accommodation:

- Endowments Department is requested to take adequate precautions for sanitizing their
  guest rooms with 1% Sodium Hypochlorite solution or with Lysol soon after the room is
  vacated and leave it room for 45 minutes to 1 hour.
- The bathrooms also have to be sanitized on the same lines and leave them dry for one hour
- All bathroom fittings, pans, sinks etc., have to be sanitized
- All the linen has to be dipped in 1% Sodium Hypochlorite solution for 30 minutes and then to wash it.
- All the wastes generated by pilgrim shall be collected in double bags and should be
  disinfected by sprinkling bleaching powder and leave it for one hour before safe
  disposal.
- All the surroundings of the rooms and corridors should be frequently cleaned with 1% Sodium Hypochlorite solution or with Lysol.

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

D.O.Lr No. Spl./COVID19/2020, Date: 11.3.2020

Dear Ausl,

Sub: HM& FW Department - COVID-19 - Containment guidelines - issued -

regarding.

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Please find attached advisory to pilgrims visiting Tirumala Tirupthi Devasthanams and Guidelines to TTD for management of Queue Complexes and Guest Rooms.

The guidelines are suggestive, you may add additional precautionary steps as felt necessary keeping in view the safety of the pilgrims.

With regards

Yours sincerely,

(Dr K.S.Jawahar Reddy)

To Sri Anil Kumar Singhal, IAS Executive Officer, Tirumala Tirupathi Devasthanam, Tirupathi

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

#### D.O. Lr. No.COVID-19/Spl.CS/Peshi-2020, Date :14.3.2020

Dear Smt viagalaxini,

Sub: HM&FW Department - COVID 19 - (Corona Virus Disease) - Out Break -Establishment of Quarantine facility - Spare isolation beds in the Public sector Hospitals – Requested – Regarding.

World Health Organization has declared Corona Virus Disease (COVID-19) as pandemic and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19. Necessary measures were also taken to maintain the suspected and infected persons across the state.

As part of this, there is a need to expand the scope of isolation facilities in all public, private and public sector undertaking health facilities. Hence, I request you kindly spare beds for setting up of isolation facility in the hospitals under your control.

Further to inform that detailed protocols of isolation, quarantine, sanitation and biomedical waste disposal are annexed and please ensure that proper training on these protocols are being done to all the staff of the hospitals under your control

With Legals.

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To. Smt. B Udaylaxmi, IAS Principal Secretary to Govt., Labour, Factories, Boilers & Insurance Medical Services Department, Government of Andhra Pradesh, AP Secretariat, Velagapudi

H.M. & F.W. Department – Notification for containment of COVID -19 in the State of Andhra Pradesh under Epidemic Disease Act, 1897 - Issued.

#### **HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT**

G.O.RT.No. 189 Dated: 13-03-2020

Read:

The Epidemic Diseases Act, 1897 (Act No.3 of 1897).

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#### **ORDER:**

The following Notification shall be published in the Extra Ordinary Issue of Andhra Pradesh Gazette:

#### **NOTIFICATION**

In excise of the powers conferred under Section 2, 3 and 4 of Epidemic Disease Act, 1897 the Governor of Andhra Pradesh, hereby issue the following Regulations regarding COVID-19(Corona Virus Disease-19):

Short Title, extent and commencement	<ol> <li>These regulations may be called "The Andhra Pradesh Epidemic Disease COVID- 19 Regulations 2020."</li> <li>They shall be extend to whole of the State of Andhra Pradesh.</li> <li>They shall be come into force from the date of publication of the Notification in the official Gazette.</li> <li>These Regulations shall come into force immediately and shall remain valid for a period of one year from the date of publication of this Notification.</li> </ol>
Definitions	<ul> <li>5. "Epidemic Disease" in this Regulation means COVID- 19 (CORONA Virus Disease 2019)</li> <li>6. Authorized person under this Act are</li> <li>a. State level: <ol> <li>i. Director of Health and Family Welfare</li> <li>ii. Director Public Health and Family Welfare;</li> <li>iii. Director of Medical Education; and</li> <li>iv. Commissioner, APVVP.</li> </ol> </li> <li>b. District level: <ol> <li>i. District Collectors,</li> <li>ii. District Medical &amp; Health Officers and</li> <li>iii. Superintendents of the Teaching Hospitals &amp; District Hospitals (DH)</li> </ol> </li> </ul>

P.T.O.

## Duties & responsibilities of Health Institutions

- **7.** All Hospitals (Government and Private) should have dedicated COVID-19 corners and isolation beds for screening and management of suspected cases of COVID-19.
- **8.** All the Hospitals (Government and Private) during screening of such cases shall record the travel history of the person, if he/she travelled to any Country or Area where COVID-19 has been reported. In addition, the history of persons who have come in contact with suspected or confirmed cases of COVID-19 shall be recorded.
  - a. In case the person has such history in last 14 days and the person is asymptomatic then the person must be kept in home quarantine for 14 days from the day of exposure.
  - b. In case the person has any such history in last 14 days and the person is symptomatic as per definition of COVID-19, then the person must be isolated in a Hospital as per protocol and will be tested for COVID-19 as per protocol.
  - c. Information of all the cases should be given to office of District Medical & Health Officer of the District immediately.

## Duties and responsibilities of Individuals

- **9.** No person / Institution/ Organization will use any print or electronic media for information regarding COVID-19 without prior permission of HM&FW Department, Andhra Pradesh. This is to avoid spread of any rumour or unauthenticated information regarding COVID-19. In case, any person/Institution/ Organisation is found indulging in such activity, it will be treated as a punishable offence under these Regulations.
- **10.** No private laboratories have been authorized to take or test samples for COVID-19 in the State of Andhra Pradesh. All such samples will be collected as per the guidelines of Govt. of India and will be sent to designated labs by the District Nodal Officer appointed by Andhra Pradesh HM&FW Department.
- **11.** Any person with a history of travel in last 14 days to a Country or Area from where COVID -19 has been reported, must report to 24X7 call centre (0866-2410978) or call to toll free helpline number 104, so that necessary measures if required may be initiated by HM&FW Department.
- **12.** All persons with a history of travel to a Country or Area from where COVID-19 has been reported in last 14 days, but who do not have any symptoms of cough, fever, difficulty in breathing, should isolate themselves at home. Such persons must take precautions to avoid contact with any person including family members for 14 days from the date of arrival from such areas.

Contd....

<b>13.</b>	Authorized	person	as	per	Section	6	of	these
Regu	ılations are d	only Auth	orize	ed un	der this A	4ct	to a	dmit a
perso	on and isolate	e the pers	son i	f requ	iired in ca	ase	he/s	he has
a his	story of visit	to an ar	ea v	vhere	COVID -	19	is er	ndemic
and the concerned person is symptomatic.								

- **14.** If a suspected case of COVID-19 refuses admission or isolation, the Officer Authorised in Section (6) of these Regulations will have powers to forcefully admit and isolate such cases for (14) days from the onset of symptoms or till the reports of Lab tests are received as negative, or such period as may be necessary.
- **15.** If cases of COVID-19 are reported from a defined geographic area such as village, town, ward, colony, the District Administration of the concerned District shall have right to implement following containment measures, but not limited to these, in order to prevent spread of disease:

#### Enforcement

- a. Sealing of geographical area.
- b. Barring entry and exit of population from the containment area.
- c. Closure of school, cinema halls, commercial establishments, offices and banning of public gatherings.
- d. Banning vehicular movement in the area.
- e. Initiating active and passive surveillance of COVID-19 cases.
- f. Hospital isolation of all suspect cases.
- g. Designating any Government building for containment unit for isolation of cases.
- h. Staff of all Government Departments will be at disposal of District administration of the concerned area for discharging the duty of containment measures.
- i. Any other measure as directed by Health Department Andhra Pradesh.
- **16.** District Disaster Management Committee headed by District Collector is Authorized for planning strategy regarding containment measures for COVID-19 in their respective Districts. The District Collector may co-opt more officers from different Departments for District Disaster Management Committee for this activity under these Regulations.

#### **Penalty**

**17.** Any person/ Institution /Organization found violating any provision of these Regulations shall be deemed to have committed on offence punishable under Section 188 of Indian Penal Code (45 of 1860). Special Chief Secretary Health or District Collector of a District may penalize any person/Institution/Organization if found violating provisions of these Regulations or any further orders issued by Government under these Regulations.

P.T.O.

## Protection to person acting under Act

**18.** No suit or legal proceedings shall lie against any person for anything done or intended to be in good faith under this Act unless proved otherwise.

#### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

## Dr. K.S. JAWAHAR REDDY SPL. CHIEF SECRETARY TO GOVERNMENT

To

The Commissioner Printing, Stationery and Stores Purchase, A.P.,

Vijayawada, with a request to publish in A.P.Gazette and supply 150 copies.

The Mission Director, National Health Mission, A.P., Vijayawada.

All the District Collectors in the State.

All the Superintendents of Police in the State.

All Heads of Departments of HM & FW Department.

#### Copy to:

All Departments of Secretariat.

The P.S. to Addl.C.S. to CM.

The P.S. to the Hon'ble Deputy C.M. (H,FW&ME).

The P.S. to C.S.

The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

// FORWARDED:: BY ORDER//

**SECTION OFFICER** 

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

#### D.O. Lr. No.COVID-19/Spl.CS/Peshl-2020, Date :14.3.2020

Dear Si Atyl Kuman Frin,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Establishment of Quarantine facility – Spare isolation beds in the Public sector Hospitals – Requested – Regarding.

\*\*\*\*

World Health Organization has declared Corona Virus Disease (COVID-19) as pandemic and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19. Necessary measures were also taken to maintain the suspected and infected persons across the state.

As part of this, there is a need to expand the scope of isolation facilities in all public, private and public sector undertaking health facilities. Hence, I request you kindly spare beds for setting up of isolation facility in the hospitals under your control.

Further to inform that detailed protocols of isolation, quarantine, sanitation and biomedical waste disposal are annexed and please ensure that proper training on these protocols are being done to all the staff of the hospitals under your control

With warm reports

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To, Vice Admiral Atul Kumar Jain, Flag Officer Commanding -in-Chief, Eastern Naval Command, Visakhapatnam.

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off: +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date: 13.3.2020

Dear Prodon,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Screening of tourist availing facilities through APTDC- Requested – Regarding.

\*\*\*\*

It is to inform you that, WHO declared COVID 19 as pandemic and it will spread either by physical contact with infected patients or his contacts. The symptoms of Corona virus are cough, fever and difficulty in breathing. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams for screening and mobilization of the suspected person and treatment.

As many Tourist avails facilities from APTDC including accommodation, reservation counters etc., there may be chance for spreading of the virus through contact with the infected person. Hence, it is evident to keep watch on the person or group of persons having the symptoms. Such persons or group should be educated on basic hygiene like hand washing, coughing etiquettes etc. Person should also be explained about the "Dos and Don'ts" of the virus containment and suspect should be screened at the designated hospitals nearby in the annexed list.

Further, you are requested to inform APTDC - Haritha hotels, Cruise boats operators, buses and other establishments including reservation counters to be aware of COVID-19 and also issue instructions to sanitize properties at frequent intervals. Staff shall be trained on the virus containment procedures and DO'S and DONOT'S. Detailed advisory is been annexed for your reference.

with ben winhy,

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To Sri. Pravin Kumar, IAS Chief Executive Officer, Andhra Pradesh Tourism Authority, Govt. of Andhra Pradesh, Vijayawada

#### **COVID-19: Protocol for Hotels**

#### **Hotel Reception**

Hotel staff at the reception should be well versed in hand hygiene, respiratory hygiene, and protocols to be followed if a guest develops symptoms.

#### All Guests:

- 1. Ask guests whether they have resided in or history of travel to an affected area or contact with a known case in the past 14 days.
- 2. Advise to observe good personal hygiene, especially hand hygiene and respiratory (cough and sneeze) hygiene.
- 3. Provide alcohol-based hand rub containing 70% Alcohol to guests in public areas (Reception, lobby, Restaurants. Conference area. Business centre, Gym etc)
- 4. Provide surgical masks to guests if they develop respiratory symptoms.

#### For guests with history of travel to or resided in the affected areas:

- 1. Provide information pamphlet upon check-in.
- 2. Guest(s) is/are advised to stay in the room if feeling unwell, wear a surgical mask and call hotel operator at once for assistance.
- 3. Encourage person with respiratory symptoms to sit away from others ideally at a distance of 1-2 m.

#### Handling sick guests with history of travel to or resided in the affected areas:

Advise and assist sick guest(s) who develop symptoms (fever, cough, sore throat, breathlessness, etc.) within 14 days after return from the affected areas, call control room/identified hospital and inform about the condition of sick guest(s). Arrange for ambulance and consultation in Emergency Department.

#### Before seeking medical care:

- Advice sick guest(s) to stay in his/her room and put on a surgical mask.
- Group and relocate any asymptomatic roommate(s) to another room, and they should stay in the relocated room(s).
- o Minimize contact with sick guest(s), and other guest(s) travelling along with the sick guest(s).
- Staff should put on PPE while interacting with/ shifting sick guest.
- Staff should be aware of the symptoms and should report immediately if they develop any symptoms and should be Immediately referred to an identified healthcare facility.

#### **Environmental cleaning:**

Due to the potential survival of the virus in the environment for about a week, the premises and potentially contaminated areas should be cleaned before their reuse, using products containing antimicrobial agents known to be effective against coronaviruses.

Although there is lack of specific evidence for their effectiveness against SARS-CoV 2 virus, cleaning with water and household detergents and use of common disinfectant products should be sufficient for general precautionary cleaning. Tests carried out using SARS-CoV showed that **sodium hypochlorite** is effective.

These guidelines provide guidance for environmental cleaning in hotels/lodging facility housing people exposed/ potential exposure to SARS•COV 2.

#### Personal Protective Equipment (PPE):

Wear appropriate PPE while carrying out cleaning and disinfection work.

- 1. Wear disposable gloves (heavy duty), disposable long-sleeved gowns, eye goggles or a face shield, and an N95 mask. (Annexure 4: Donning and Doffing PPE)
- 2. Avoid touching the eyes, nose and mouth
- 3. Gloves should be removed and discarded if they become soiled or damaged, and a new pair worn.
- 4. All other disposable PPE should be removed and discarded after cleaning activities are completed.
- 5. PPE should be discarded in a thick plastic bag, sealed, labelled and sent to the nearest health facility for discarding as an infectious waste.
- 6. Hands should be washed with soap and water immediately after each piece of PPE is removed, following completion of cleaning.
- 7. The cleaning crew should be aware of the symptoms and should report immediately if they develop symptoms and should be immediately referred to an identified healthcare facility.

**Note:** IEC material for COVID-19 should be displayed at the entry gate of hotel, waiting zone, lift/escalators, lobby, conference hall, banquet hall and all the public gathering rooms.

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

### D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date: 13.3.2020

Dear Phatap,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Screening of passengers travelling by APSRTC Buses - Requested – Regarding.

\*\*\*\*

It is to inform you that, WHO declared COVID 19 as pandemic and it will spread either by physical contact with infected patients or his contacts. The symptoms of Corona virus are cough, fever and difficulty in breathing. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams for screening and mobilization of the suspected passengers and treatment.

As many passengers travelling by APSRTC buses including popular routes, there may be chances for spreading of the coronavirus through contact with the infected person. Hence, we need to keep watch on the passengers having the symptoms. Such passenger should be educated on basic hygiene like coughing etiquettes. Passengers should also be explained about the "DO'S and DONOT'S" of the virus containment and he or she should be screened at the designated hospitals nearby in the annexed list.

Further, you are requested to inform APSRTC staff in buses to be aware of COVID-19 and also sanitize buses at frequent intervals. The vendors / Hawkers at all bus stations shall be trained on the virus containment procedures and DO'S and DONOT'S. Detailed advisory is been annexed for your reference.

With wany regals

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To Sri. Madireddy Prathap, IPS Commissioner, Public Transport Department, Govt. of Andhra Pradesh, Vijayawada

#### COVID-19: Protocol for Bus Stations

#### **Bus Station**

- 1. IEC material (specially covers handwashing techniques) for COVID-19 should be displayed in local language at the entrance, prominent places in bus stations.
- 2. Public announcements should be made, and audio/video clips should be played.
- 3. Alcohol based rubs or liquid soap should be provided in public restrooms at bus station.
- Passenger should self-report at the nearest public health facility or call at 0866 2410978 / 104 or email at coronareports.ap@gmail.com, if have any symptoms related to COVID-19.

#### Bus

- 1. IEC material (specially covers handwashing techniques) for COVID-19 should be displayed in local language in the bus.
- 2. Alcohol based rubs should be provided inside the bus.
- 3. Bus attendant should be provided with gloves, mask and special precaution should be taken while changing the Lenin in the bus.
- 4. Passengers should cover their nose and mouth with handkerchief/ tissue or use elbow when coughing/sneezing.

#### Disinfection:

- 1. Sanitization of bus (cover handles doorknobs, edges of the sliding doors/windows) should be done with 1% Hypochlorite solution.
- 2. Soak the used Lenin in 1% hypochlorite solution for half an hour before sending for wash.
- 3. All the toilets should be disinfected in every 6 hours.

#### Preparation of 1% Hypochlorite Solution:

**Method 1**: Take 16gm (approximately 1 tablespoon) bleaching powder and add in 10 litres of clean water. Thoroughly mix it.

Method 2: Take 100 ml household bleaching solution and mix with 9.9. litres of clean water.

#### Caution:

- It must be freshly prepared in plastic container every day.
- Avoid skin and eye contact.

#### **Disinfection Material**

- Bleaching powder / Household bleach solution.
- Surgical mask and gloves for attenders.
- Sprayers for solution.
- Alcohol based rub (70% Alcohol)

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

#### D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date: 13.3.2020

Dear PSR Anganeyow,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Screening of passengers travelling by Private Buses - Requested – Regarding.

\*\*\*\*

It is to inform you that, WHO declared COVID 19 as pandemic and it will spread either by physical contact with infected patients or his contacts. The symptoms of Corona virus are cough, fever and difficulty in breathing. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams for screening and mobilization of the suspected passengers and treatment.

As many passengers travelling by Private buses including popular routes, there may be chances for spreading of the coronavirus through contact with the infected person. Hence, we need to keep watch on the passengers having the symptoms. Such passenger should be educated on basic hygiene like coughing etiquettes. Passengers should also be explained about the "DO'S and DONOT'S" of the virus containment and he or she should be screened at the designated hospitals nearby in the annexed list.

Further, you are requested to instruct the Private bus operators to sanitize passenger buses, utility areas, linen, pickup vans, and offices at frequent intervals. The staff of all the bus operators shall be trained on the virus containment procedures, DO'S and DONT'S. Detailed protocols for sanitization of the buses, utility areas and linen were appended as Annexure II.

With warm regards

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To Sri. P.Sitharama Anjaneyulu, IPS Commissioner (FAC), Commissionerate of Transport, Govt. of Andhra Pradesh, Vijayawada.

#### **COVID-19: Protocol for Bus Stations**

#### **Bus Station**

- IEC material (specially covers handwashing techniques) for COVID-19 should be displayed in local language at the entrance, prominent places in bus stations.
- 2. Public announcements should be made, and audio/video clips should be played.
- 3. Alcohol based rubs or liquid soap should be provided in public restrooms at bus station.
- Passenger should self-report at the nearest public health facility or call at 0866 2410978 / 104 or email at coronareports.ap@gmail.com, if have any symptoms related to COVID-19.

#### Bus

- 1. IEC material (specially covers handwashing techniques) for COVID-19 should be displayed in local language in the bus.
- 2. Alcohol based rubs should be provided inside the bus.
- 3. Bus attendant should be provided with gloves, mask and special precaution should be taken while changing the Lenin in the bus.
- 4. Passengers should cover their nose and mouth with handkerchief/ tissue or use elbow when coughing/sneezing.

#### Disinfection:

- 1. Sanitization of bus (cover handles doorknobs, edges of the sliding doors/windows) should be done with 1% Hypochlorite solution.
- 2. Soak the used Lenin in 1% hypochlorite solution for half an hour before sending for wash.
- 3. All the toilets should be disinfected in every 6 hours.

#### Preparation of 1% Hypochlorite Solution:

**Method 1**: Take 16gm (approximately 1 tablespoon) bleaching powder and add in 10 litres of clean water. Thoroughly mix it.

Method 2: Take 100 ml household bleaching solution and mix with 9.9. litres of clean water.

#### Caution:

- It must be freshly prepared in plastic container every day.
- Avoid skin and eye contact.

#### **Disinfection Material**

- Bleaching powder / Household bleach solution.
- Surgical mask and gloves for attenders.
- Sprayers for solution.
- Alcohol based rub (70% Alcohol)

H.M. & F.W. Department – National Health Mission - Constitution of State Coordination Committee of Group of Secretaries for Containment and Surveillance of COVID-19 - Orders - Issued.

#### **HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT**

G.O.RT.No. 198 Dated: 17-03-2020. Read:

Review meeting dt. 04.03.2020 of Chief Secretary to Government of Andhra Pradesh.

-0-

#### **ORDER:**

During the Inter-Departmental Secretaries meeting convened on 04<sup>th</sup> March, 2020 under Chairmanship of Chief Secretary to Government, a decision has been taken to constitute the Inter Departmental Coordination Committee with the Secretaries of Line Departments for concerted measures to Containment and Surveillance of COVID-19.

**2.** Accordingly, the Government hereby, Constitute Inter-Departmental Coordination Committee with the Secretaries of Line Departments for Concerted measures to Containment and Surveillance of COVID-19 as follows:

1	Special Chief Secretary, HM&FW Department	Member Convener	
2	Principal Secretary, Finance Department	Member	
3	Special Chief Secretary / Principal Secretary / Secretary ,	Member	
	Revenue Department		
4	Principal Secretary/ Secretary, TR&B Department	Member	
5	Principal Secretary/ Secretary, PR&RD Department	Member	
6	Principal Secretary/ Secretary, MA&UD Department	Member	
7	Principal Secretary/ Secretary, Home Department	Member	
8	Special Chief Secretary / Principal Secretary, Y.A.T.&C.	Member	
	Department.		

**3.** The Mission Director, National Health Mission, A.P., Vijayawada shall take necessary action in the matter.

#### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

## NILAM SAWHNEY CHIEF SECRETARY TO GOVERNEMNT

To

All the Members of the Committee.

The Mission Director, National Health Mission, A.P., Vijayawada.

All the District Collectors in the State.

All Heads of Departments of HM & FW Department.

#### Copy to:

The P.S. to Addl. C.S. to CM.

The P.S. to the Hon'ble Deputy C.M. (H,FW&ME).

The P.S. to C.S.

The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

// FORWARDED:: BY ORDER//

**SECTION OFFICER** 

HM&FW-COVID-19-Constitution of District Task Force Committees for Containment, Control , Surveillance and Prevention of spread of COVID-19-Orders-Issued.

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#### HEALTH MEDICAL AND FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.205 Dated: 20.03.2020 Read the following:

- 1. G.O.Rt.No.161, HM&FW(B2)Dept., dt.06.03.2020.
- 2. G.O.Rt.No.198, HM&FW(B2)Dept., dt.17.03.2020.
- 3. G.O.Rt.No.202, HM&FW(B2)Dept., dt.18.03.2020.
- 4. G.O.Rt.No.204, HM&FW(B2)Dept., dt.19.03.2020.

\*\*\*

#### **ORDER:**

The World Health Organization(WHO) has declared recent Corona Virus Disease (COVID-19) as pandemic and also classified risk assessment as very high, at the global level. Government of Andhra Pradesh has taken several measures of Surveillance, Containment and Control the spread of COVID-19. In the reference 1<sup>st</sup> read above, the District Collectors are Notified as District Nodal Officers for taking measures towards Containment and Surveillance of COVID-19 in their respective Districts.

2. In the references 3<sup>rd</sup> and 4<sup>th</sup> read above certain instructions were issued for Containment, Control and spread of the COVID-19. In order to continue the momentum of activities and for real time tracking of various measures taken at the field, Government hereby constitute a District Task Force Committee with the following members:

1	District Collector	Chairman
2	Superintendent of Police	Member
3	Joint Collector-I	Vice-Chairman
4	Joint Collector-II	Member
5	District Medical & Health Officer	Member
		Convenor
6	District Coordinator of Hospital Services	Member
7	Superintendent of Teaching Hospital / District Hospital	Member
8	Chief Executive Officer, Zilla Parishad	Member
9	District Transport Officer	Member
10	District Supply Officer	Member
11	District Panchayat Officer	Member
12	District Educational Officer	Member
13	Project Director, DRDA	Member
14	Regional Manager, APSRTC	Member
15	All Municipal Commissioners in the District	Member
16	Project Director, ICDS	Member
17	Representative from Indian Railways	Member
18	Representative from Airport authority	Member

3. The committee constituted above shall review the activities taken up in the District level to contain the spread of COVID-19 and implement the instructions issued in the Government orders read above and also advisories being issued by the Government from time to time. The above said Task Force Committee shall send the compliance report to the Government on daily basis or as and when warranted by the Government.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

Dr.K.S.JAWAHAR REDDY
SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

All the District Collectors in the State of Andhra Pradesh.

(PTO)

:: 2 ::

All the District Superintendents of Police.
All other Members of the Task Force Committee through the District Collectors.

Copy to:

The Director, Health & Family Welfare, Vijayawada.
OSD to Deputy Chief Minister(HFW&ME)
The P.S to Chief Secretary
The P.S. to Spl. C.S. HM&FW Department.

Sf/Sc

#### // FORWARDED BY ORDER //

**DEPUTY SECRETARY** 

H.M. & F.W. Department – Amendment to the State Coordination Committee of Group of Secretaries for Containment and Surveillance of COVID-19 - Orders - Issued.

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#### **HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT**

G.O.Rt.No.206 Dated:21.03.2020.

G.O.Rt.No.198, HM&FW (B2)Dept., dated.17.03.2020.

-0-

Government hereby issue the following amendment to State Coordination Committee of Group of Secretaries for Containment and Surveillance of COVID-19 issued in the G.O. read above.

#### **AMENDMENT**

The following shall be added after serial no.8 under para 2 of G.O. read above :

9. Ex-Officio Special Secretary I&PR Department ----- Member

#### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

## Dr.K.S.JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

All the members of the Committee.

The Mission Director, National Health Mission, A.P., Vijayawada.

All the District Collectors in the State.

All Heads of Departments of HM & FW Department.

Copy to:

The P.S. to Addl.C.S. to CM.

The P.S. to the Hon'ble Deputy C.M. (H,FW&ME).

The P.S. to C.S.

The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

// FORWARDED BY ORDER //

**DEPUTY SECRETARY** 

H.M. & F.W. Department – Amendment to "the Andhra Pradesh Epidemic Disease COVID- 19 Regulations 2020." – Orders - issued.

\_\_\_\_\_\_

#### **HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT**

G.O.Rt.No.207 Dated:21.03.2020 Read:

G.O.Rt.No.189, HM&FW (B2)Dept., dated.13.03.2020.

-0-

Government hereby issue the following amendments to "the Andhra Pradesh Epidemic Disease COVID- 19 Regulations 2020." issued in the G.O. read above.

#### **AMENDMENT**

- (1) Under regulation 6 (b), the following shall be added:
  - iv.)The Sub-Collectors/RDOs.
- (2) Under Regulation 12, the following shall be added:
- (a) "Wherever such persons who is bound to comply with the regulation aforementioned fails to do so, it shall be competent on the part of the Authorised Officer to use such force to prevent him from moving out of the premises reported for self-isolation (his or her ordinary place of residence/last reported place of occupation like Hotel etc.) and issue such directions to the SHO having jurisdiction over the area to enforce such direction so as to ensure the isolation of the individual for a period of 14 days from the date of arrival from such area."
  - (3). Under Regulation 13, the following shall be added:
- (a) "Based on the contact tracing of an individual declared positive for COVID-19, if in the opinion of the Authorised officer any person is likely to get infected having been in contact with such person it is necessary to direct him/her for self-isolation for such period not exceeding 14 days and not found to exhibit any likely symptoms for COVID-19 and where such a lawful direction has been disobeyed or the person refuses for such self-isolation, the Authorized officer is specially empowered to enforce his self-isolation or to remove him to such hospital isolation as required by use of such minimum force duly directing the SHO of the concerned jurisdiction."

#### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

## Dr.K.S.JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

ΙO

The Commissioner Printing, Stationery and Stores Purchase, A.P.,Vijayawada, with a request to publish in A.P.Gazette and supply 150 copies.

The Mission Director, National Health Mission, A.P., Vijayawada.

All the District Collectors in the State.

All the Superintendents of Police in the State.

All Heads of Departments of HM & FW Department.

(PTO)

:: 2 ::

Copy to:

All Departments of Secretariat.

The P.S. to Addl.C.S. to CM.
The P.S. to the Hon'ble Deputy C.M. (H,FW&ME).
The P.S. to C.S.
The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

# // FORWARDED BY ORDER //

**DEPUTY SECRETARY** 

# GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.018/COVID-19/2020,

Date: 23.3.2020

Sub: HMFW – COVID-19 – village / ward special officer – tagging of home quarantines – regarding.

#### **COVID INSTANT ORDER - 1**

\*\*\*

COVID Special Officers (SOs) and tagged to 10 individual (foreign returnees) under home quarantine in their respective jurisdictions. These Special Officers should telephonically administer the attached questionnaire to each individual tagged to them. Appropriate follow up action as mentioned in the questionnaire should be initiated and compliance submitted to COVID control room by 5:00 pm today.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

All the Collector & District Magistrates

Copy to:

All the Joint Collector & additional district magistrates
All the DM&HOs / DCHSs in the State

### Questionnaire to be administered by COVID Special Officer

- 1. Are you observing home quarantine?
  - Yes move to 2<sup>nd</sup> question
  - No Inform district control room
- 2. Is there any difficulty in observing home quarantine?
  - Yes Inform district control room
  - No move to 3<sup>rd</sup> question
- 3. Are you having a separate room in the house?
  - Yes no action
  - No Inform district control room
- 4. Would you like to move to common quarantine facility?
  - Yes Inform district control room
- 5. Do you have any of following symptoms?
  - a. Mild fever
  - b. Dry cough
  - c. Difficulty in breathing

If answer to any of the above is yes – inform control room & local PHC Doctor with direction to examine the individual

### General advise to individuals under home quarantine

- 1. Maintain distance from people above 60 years of age and those below 10 years of age
- 2. Maintain distance from people with symptoms / history of flu, asthma, BP & cardio vascular diseases.

# గ్రామస్థాయి / వార్డ్ స్థాయి ప్రత్యెక అధికారులు అడగవలసిన ప్రశ్నా వళి

- మీరు గృహనిర్భంధం లో వున్నారా ?
   సమాధానం అవును అయితే 2 వ ప్రశ్న అడగండి
   సమాధానం లేదు అయితే జిల్లా కంట్రోల్ సెంటర్ కు తెలియపరచండి
- 2. గృహనిర్భంధాన్ని పాటించడం లో ఏమయినా ఇబ్బందులు ఉన్నాయా ? సమాధానం అవును అయితే – జిల్లా కంట్రోల్ సెంటర్ కు తెలియపరచండి సమాధానం లేదు అయితే – 3 వ ప్రశ్న అడగండి
- 3. ఇంటిలో మీరు నివసించుటకు ప్రత్యేక గది ఉన్నదా ?
  సమాధానం అవును అయితే ఎటువంటి చర్య అవసరం లేదు
  సమాధానం లేదు అయితే జిల్లా కంట్రోల్ సెంటర్ కు తెలియపరచండి
- 4. ప్రభుత్వ క్వారంటైన్ సెంటర్ లో చేరుతారా?
  సమాధానం అవును అయితే జిల్లా కంట్రోల్ సెంటర్ కు తెలియపరచండి
- 5. మీకు ఈ క్రింది వాటిలో ఏమైనా లక్షణాలు ఉన్నాయా ?
  - అ. జ్వరం
  - ఆ . పొడి దగ్గు
  - ఇ . శ్వాస తీసుకోవడం లో ఇబ్బంది
  - పై వాటిలో దేనికైనా అవును అనే సమాధానం వస్తే జిల్లా కంట్రోల్ సెంటర్ కు తెలియపరచండి మరియు పైద్య పరిక్షల కోసం స్థానిక ప్రాధమిక ఆరోగ్య కేంద్ర పైద్యాధికారి కి తెలియపరచండి.

# GOVERNMENT OF ANDHRA PRADESH **HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT**

Memo No.018/COVID-19/2020,

Date: 27.3.2020

HMFW - COVID-19 - Constitution of Ward level Surveillance Teams in Urban Areasregarding.

### **COVID INSTANT ORDER - 6**

In order to ensure closer surveillance of the Foreign returnees (FR) and their Contacts, henceforth referred to as Foreign Returnee Contacts (FRC), with respect to their health 1. status, it is important that daily house to house monitoring is mandatorily done. They are categorised as a high risk group whose health status shall be verified closely so as to prevent local transmission.

#### **Urban Areas**

- a. All District Collectors are hereby instructed to constitute "Ward Surveillance Teams" at Urban areas duly drawing manpower from across the district.
- b. Each Ward level Surveillance Team should consist of One Medical Officer and one Paramedical Staff. Each Surveillance Team should visit the Foreign Returnee Houses and should also ensure that the Foreign Returnee Contacts (FRC) are also included in surveillance. Both primary Contacts who are family members of the FR and Secondary contacts of the FR shall be done surveillance.
- c. The teams are to be constituted by duly following the below guidelines.

Vijayawada MC, Visakhapatnam MC,	One team per ward
Guntur MC	
Municipal Corporations Other than	One team per 2 wards
above	
Municipalities	One team per 3 wards
Nagar Panchayats	One team per Nagar Panchayat
11.8	

- d. The Ward Surveillance Teams should visit each of the household in their jurisdiction till the 28th day Home Isolation period is over. Further the Surveillance Team should ensure that Format A in Annexure I related to FR/FRC are also duly filled on every visit. The details of FR/FRC visited shall be entered in the "MSS portal-COVID 19 module" for line listing of FR/FRC at the concerned UPHC/UFWC/PP Unit. The district wise daily report of the surveillance shall to be sent to SSU which shall be consolidated at the state level by the SSU, IDSP on a daily basis before 5 pm every day.
- e. All DMHOs shall be instructed to furnish the team wise details in format attached to this order immediately (Annexure II). All teams are to be constituted and compliance should be communicated to State Control Room by 6 PM today.
- f. The District Collector shall monitor the teams thorough UPHC In charge MO/one special officer daily.

#### **Rural Areas**

- a. In case of rural areas, the concerned PHC doctor along with his paramedical will complete the surveillance activity duly adopting the same protocol as explained above.
- 2. All Primary contacts of Positive Cases shall invariably be brought to Quarantine Centres. All the logistics for the same should be arranged by District Administration accordingly.
- 3. All Secondary contacts of Positive Cases shall be home quarantined and monitored on daily basis.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

Τo

All the Collector & District Magistrates

Copy to:

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

# MOST URGENT

Annexure I

Format - A

For surveillance of Foreign Returns and Foreign Return Contacts for 2019-nCoV (To be filled by Surveillance Team and sent to DSU/SSU daily)

Full Name:	
FR/FRC	
Age in years:	
Gender:	
Passport number:	
Complete Address (For Indian passport holders)	
Place of Stay during visit (For International tourists)	
Landline number with STD code (In India)	
Mobile number (In India)	
Countries visited in last 28 days	
Date of departure from 2019-nCoV affected country	
Passenger History:	

Clinical details: write 'N' for No & 'Y' for Yes

Day	Date	Fever	Cough	Difficulty in Breathing	Day	Date	Fever	Cough	Difficulty in Breathing
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2					16			1.	dala selat san
3					17			4	
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12				1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	26				
13					27				
14		X			28				

In case of any symptoms the na	ccanger should be imm	adiately isolated at	designated hosnital
in case of any symptoms the bar	ssenger snould be imm	ediateiv isolated at	uesignateu nospitai

Filled by	
Name and Designation of MO	/ Head of Surveillance Team



# MOST URGENT

# Annexure II

SI. No.	District	Municipal Corporations/Municipalities/Nagar Panchayats	Ward Name/Number	Name of Medical Officer	Phone Number of Medical Officer	Name of Para Medical	Phone Number of Para Medical
						1.3	- F
						V-12	2 2
					3 7 - 10		11
					- F	2	
				19			

# GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No.10/COVID-19/2020,

Date: 28.3.2020

Sub: HMFW - COVID-19 - Protocol to be followed with COVID patient management - Regd;

### **COVID INSTANT ORDER - 10**

\*\*\*

Government of India and Government of Andhra Pradesh have issued a number of protocols to be followed for management of COVID-19.

- As the number of COVID-19 cases are increasing in the state, it is very important that the protocols are strictly adhered to control the spread of cases and for the patient management in hospitals.
- A brief summary of these protocols is attached with this order.
- District Collectors shall follow these protocols (attached in Annexure) in testing, admitting, treating and discharging the suspect and positive patients.

In this regard, District Collectors shall ensure that :

- 1. All the suspects who are eligible for testing under the current guidelines are sent for testing
- 2. All the contact persons under the latest definition are being traced and put under surveillance
- 3. After the samples are collected from suspects, they are admitted to respective facilities according to their category.
- 4. If a suspect turns out positive, the patients have to be admitted to the respective designated COVID hospital.
- 5. Protocol is strictly followed for treatment and discharge of patients
- 6. Any news of death due to COVID-19 is released to press and public via the collector only
- 7. Nearest Common Bio Waste Treatment Facility (CBWTF) and SPCB is notified about opening of COVID-19 ward in the district and Bio medical waste from the hospitals, isolation wards and quarantine centre (if any) is treated scientifically

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

All the Collector & District Magistrates

Copy to:

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

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# COVID-19 Comprehensive Patient Management Protocol

The following is a brief summary of various protocols issued by the Government of India and Andhra Pradesh. The detailed documents are attached in Annexures below.

# 1. Testing Protocol

	Current Testing Scenario	
Who to test ?	<ul> <li>Symptomatic people with travel history in last 14 days</li> <li>Symptomatic contacts of confirmed cases</li> <li>Symptomatic Healthcare workers</li> <li>Hospitalised ARDS patients</li> <li>Direct and High risk contacts of a confirmed case - between 5-14 days of coming into contact</li> <li>With co-morbid (diabetes, hypertension, cancer, HIV, immunosuppression) condition and elders (&gt; 65 years of age) who manifest symptoms</li> </ul>	
Who will collect samples?	Qualified ENT Surgeon/Pulmonologist/Physician/Trained Clinician	
Staff required	Staff Nurse, Epidemiologist	
Where	District wise list where sample collection is permitted	
Sample Movement	District wise special officer - For Transport to lab MIS is getting ready to get real time updates.	

- Latest definition of contact person :
  - 1. People providing direct care without proper personal protective equipment (PPEs) for COVID-19 patients.
  - 2. People staying in the same close environment (including workplace, classroom, household, gatherings).
  - 3. People traveling together in close proximity (1 m) with a symptomatic person who later tested positive for COVID-19.

# 2. After giving a sample and before the test result is out

	Who - Case of suspect	Where will the suspect stay
Category A	Symptomatic - Fever, Cough, Cold Respiratory Insufficiency Mild, Moderate, Severe Pneumonia Mild, Moderate, Severe ARDS With co-morbidities  Age >60 Pre - existing Pulmonary disease Chronic Kidney Disease Diabetes mellitus History of Hypertension History of cardiovascular disease History of transplant or other immunosuppression  All Patients with HIV (regardless of CD4 count)	Stay in Isolation in the same location where sample is taken In case the number of suspects swells beyond the capacity of present location, they may be shifted to District level second line hospital.
Category B	Symptomatic Fever, Cough, Cold No Respiratory Insufficiency No co-morbidities Asymptomatic and with International travel history to high risk countries (European Union Countries, China, Iran, Gulf, USA, UK, South Korea)	Stay in Quarantine Center
Category C	Asymptomatic with International Travel History Contact History of COVID-19 positive patient	Stay in Home Isolation

# 3. After a sample is tested Positive

Category A - mild and moderate cases (1,2A,2B categories in Treatment protocol below)	- To be admitted in District Covid Hospital(DCH)
Category B - severe and critical cases (3 and 4 categories in Treatment protocol below)	- To be admitted in State Covid Hospitals (SCH)

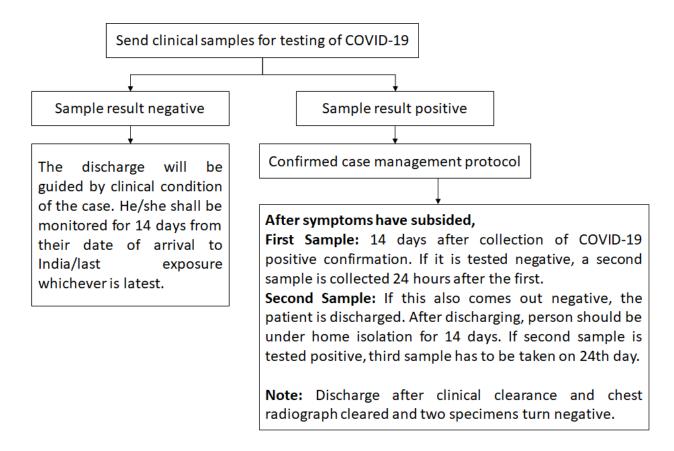
- Transportation of such confirmed COVID-19 cases shall happen ONLY thorough designated ambulances
- Designated Rapid Response Team (RRT) will be responsible for transportation of such confirmed cases as per protocol.
- Containment strategy to be adopted as per containment protocol.

# 4. Treatment Protocol

Category-1	Asymptomatic	Vitamin B Complex 1 Bd X 5
Treatment	But Travel History Or	Days
	Contact History	Vitamin C 500mg
		1-1-1 X 5 Days
Category – 2 A	Mild-moderate Symptoms :	Same As Above +
Treatment	Fever >100 F	
	Coryza	1. Tab.Paracetamol 650 Mg
	Cough	2. Cough Syrup 5 -10 MI Tid X
	Sore Throat	5 Days Or
	Myalgia	3. Tab Cetrizine X 5 Days
Lab Needed :Cbp, Esr, Rbs	, Urea, Creatinine, Electrolytes, Ecg, Ecg, C	Cxr
Category - 2B Treatment	Above Symptoms With Comorbidities	Above +
	(Dm, Htn, Chronic Kidney Disease,	Tab. Hcq 400 Mg Bd Per Oral
	Chronic Liver Disease, Copd, Hiv,	After Food X 1 <sup>st</sup> Day
	Cancer, Pregnancy, On	200 Mg Bd Per Oral After Food
	Immunosuppressive Medication)	X 4 Days
		In Pregnancy (Use
		Chloroquine)
		Tab. Chloroquine 250 Mg
		(Base 150 Mg) 4 Tabs
		And 2 Tab After 12 Hours
		Then 2 Tablets Twice A Day X
		4 Days
		Tab. Oseltamivir 75mg
		Per Oral Bd 5 Days
		(Discontinue If Influenza Test Is
		Negative)
Lab: Cbp,Esr,Rbs,Urea,Cre	atinine,Electrolytes,Ecg,Cxr, 2d Echo, Us	sg Abdomen, H1n1,Covid Testing
Category – 3	Severe disease	Hydroxychloroquine 400 mg BD
Treatment	RR>30	X Day 1
	Spo2<93	Then 200mg BD X 4 Days
	Pao2/Fi02 <300	(monitor QTc interval)
	Lung infiltrates > 50% of lung within 24-48 hrs.	Consider
	27 70 1113.	LOPINAVIR/RITONAVIR
		200/50 mg
		2 Tablets Twice a day if HCQ is
		contraindicated X 14 Days
		_

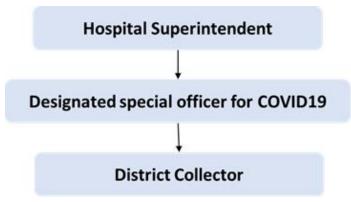
Category-4 Treatment	Critical Disease > 1 Following Ards Sepsis Altered Consciousness Multi Organ Failure	Principles Of Management
		Treatment: Tab .Hydroxychloroquine 400mg Bd X 1 Day Then 200 Mg Bd X 4 Days Crush & Administer Through Ngt If Unable To Take Orally  Tab .Lopinavir/Ritonavir 200 Mg/50 Mg 2 Tab Per Oral Twice A Day X 14 Days Syrup Through Nasogastric Tube If Unable To Take Orally

# 5. Discharge Policy



# 6. Dead body management Protocol

The communication about a death in the hospital to follow the following protocol and Collector is to reveal to the press the news about any death.



Hospital Staff	<ul> <li>Health worker with PPE to remove the dead body from the ward</li> <li>Plug oral, nasal orifices and place the dead body in a leak-proof plastic body bag.</li> <li>Body Bag to be wrapped with mortuary sheet or sheet provided by family members</li> <li>Embalming of dead bodies should not be allowed.</li> <li>Autopsies to be avoided</li> </ul>
Family Members	<ul> <li>Dead body can be handed over after the body bag wrapping</li> <li>Vehicle after transfer of body to cremation/burial staff will be disinfected with 1% sodium hypochlorite</li> <li>Bathing, kissing, hugging, etc. of the dead body should not be allowed.</li> <li>Large gatherings at the crematorium/ burial grounds should be avoided as a social distancing measure as it is possible that close family contacts may be symptomatic and/ or shedding the virus.</li> <li>Ash can be handed over and can be taken for ritual purpose</li> <li>Special counselling for burial ground staff</li> </ul>

# 7. Bio Medical Waste Management Protocol

# IMP:

- 1. Report opening or operation of COVID-19 ward and COVID ICU ward to SPCBs and respective CBWTF located in the area.
  - a. Sanitation staff to be given PPE
- 2. Persons operating Quarantine camps/centers should call the CBWTF operator to collect biomedical waste as and when it gets generated.
  - a. Once the quarantine centers are converted to isolation wards, then sanitation staff needs to be trained and contractor needs to be engaged

Isolation Wards and all Hospitals	<ul> <li>All the waste/dedicated trolleys/dedicated collections bins should be labelled as "Covid-19 Waste"</li> <li>Color coding as per general BMWM Rules, 2016</li> <li>Double layered bags (using 2 bags) should be used for collection of waste from COVID-19 isolation wards so as to ensure adequate strength and noleaks;</li> <li>Maintain separate record of waste generated from COVID-19 isolation wards</li> <li>The (inner and outer) surface of containers/bins/trolleys used for storage of COVID-19 waste should be disinfected with 1% sodium hypochlorite solution daily.</li> </ul>
Quarantine Camps/Homes or Home-Care facilities	<ul> <li>Biomedical waste if any generated from quarantine centers/camps should be collected separately in yellow colored bags (suitable for biomedical waste collection) provided by ULBs.</li> <li>These bags can be placed in separate and dedicated dust-bins of appropriate size.</li> <li>General waste from Quarantine Camps / Quarantine-Home / Home-care shall be disposed as Solid waste as per provisions under SWM Rules, 2016.</li> </ul>

- Overall medical management by treating Physician
  - Block wise, a Special Professor will be appointed by DME for overall coordination

# **GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT**

Order No.12/COVID-19/2020,

Date: 29.3.2020

Sub: HMFW - COVID-19 - Orders passes in teleconference for COVID containment -Reg;

# **COVID INSTANT ORDER - 12**

In continuation of instructions passed in the teleconference, District Collectors are directed to :

- 1. Initiate immediate action to monitor 100% population through medical teams in COVID hotspots. Responsible officers - Joint Collector / District Surveillance Officer
  - a. Identification of Hotspot:
    - A 3km radius around the cluster of 4-6 COVID positive tested persons should be designated as a hotspot.
    - II. In case of more than 6 positive cases in close vicinity, a 5 km radius area from case concentration point should be treated as a hotspot.
  - b. Contain the spread of COVID in hotspots:
    - ١. Tracking of all locations where the positive case travelled and interacted parties / functions attended, shops / establishments etc should be done.
    - II. In the above exercise direct contacts of the positive case (s) should be definitely traced and checked for symptoms.
    - In addition, within the hotspot area, immediately start a focused door to III. door survey for symptoms everyday in the morning.
    - Above exercise should be carried out with VV / WV and front line health IV. staff viz ASHA / ANM under monitoring of local Medical Officer.
    - Sample collection of above identified symptomatic suspects (from door V. to door survey & direct contacts of +ve case) should be done on the same day in coordination with RRTs and District Sample Collection Centers
    - Samples as collected above should reach the nearest testing lab before VI. end of day
- 2. Establish additional sample collection centers
  - All private medical colleges designated as District COVID hospitals should be designated as sample collection centers
  - A student hostel in the above medical college should be designated as ii. isolation facility attached to this sample collection center
- 3. Build up bed strength for isolation purpose:
  - Obtain details of hotels, function halls, convention halls, marriage halls, lodges which be converted into an isolation ward.
    - 1. Tabulate number of rooms with attached toilet & number of halls location wise.
    - 2. Should target an inventory of 5,000 rooms

- 3. Refer to Memo issued on 28.03.2020, includes proforma
- ii. Identify indoor stadiums where mass isolation facilities can be set up in addition to above.
- 4. Set up district level Teleconsultation facility:
  - i. Engage Pulmonologist, Pediatrician, General Physicians and few MBBS doctors to operate this facility.
  - ii. Popularize the contact number through local media and social media
  - iii. Any symptomatic cases related to COVID-19 identified by the call center should be visited by the RRT on the same day for further action as mentioned in 1 (b) (v)
  - iv. Calls related to non COVID-19 facilities should also be taken up and proper guidance given.
- 5. Place an advert in local media and give a call in general for **engaging of medical professionals**, viz specialists, general doctors, paramedics etc.
  - i. Share details with state control room regarding such recruitment on daily basis
  - ii. Design facility wise allocation plan of medical professionals engaged as per above into major isolation facilities identified in 2 above.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates Copy to :

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

Covid Instant order: 13

# GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No.12/COVID-19/2020,

Date: 29.3.2020

Sub: HMFW – COVID-19 – Orders passes in teleconference for COVID containment - Reg;

# **COVID INSTANT ORDER - 13**

In continuation of instructions passed in the teleconference, District Collectors are directed to :

- Initiate immediate action to monitor 100% population through medical teams in COVID hotspots. Responsible officers - Joint Collector / District Surveillance Officer
  - a. Identification of Hotspot:
    - A 3km radius around the cluster of 4-6 COVID positive tested persons should be designated as a hotspot.
    - II. In case of more than 6 positive cases in close vicinity, a 5 km radius area from case concentration point should be treated as a hotspot.
  - b. Contain the spread of COVID in hotspots:
    - Tracking of all locations where the positive case travelled and interacted parties / functions attended, shops / establishments etc should be done.
    - II. In the above exercise direct contacts of the positive case (s) should be definitely traced and checked for symptoms.
    - III. In addition, within the hotspot area, immediately start a focused door to door survey for symptoms everyday in the morning.
    - IV. Above exercise should be carried out with VV / WV and front line health staff viz ASHA / ANM under monitoring of local Medical Officer.
    - V. Sample collection of above identified symptomatic suspects (from door to door survey & direct contacts of +ve case) should be done on the same day in coordination with RRTs and District Sample Collection Centers
    - VI. Samples as collected above should reach the nearest testing lab before end of day
- 2. Establish additional sample collection centers
  - All private medical colleges designated as District COVID hospitals should be designated as sample collection centers
  - ii. A student hostel in the above medical college should be designated as isolation facility attached to this sample collection center
- 3. Build up bed strength for isolation purpose:
  - Obtain details of hotels, function halls, convention halls, marriage halls, lodges which be converted into an isolation ward.
    - Tabulate number of rooms with attached toilet & number of halls location wise.
    - 2. Should target an inventory of 5,000 rooms

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- 4. Set up district level Teleconsultation facility:
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  - iv. Calls related to non COVID-19 facilities should also be taken up and proper guidance given.
- 5. Place an advert in local media and give a call in general for **engaging of medical professionals**, viz specialists, general doctors, paramedics etc.
  - Share details with state control room regarding such recruitment on daily basis
  - ii. Design facility wise allocation plan of medical professionals engaged as per above into major isolation facilities identified in 2 above.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

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# GOVERNMENT OF ANDHRA PRADESH ABSTRACT

COVID-19 - Prevention, Control and Management in the Urban Areas of Andhra Pradesh State - Standard Operating Procedure (SOP) - Orders - Issued

# HEALTH, MEDICAL AND FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.224 Dated: 31.03.2020 Read the following:

- 1) G.O.Rt.No. 189, HM&FW (B2) Dept., Dt. 13.03.2020.
- 2) G.O.Rt.No. 202, HM&FW (B2) Dept., Dt. 18.03.2020.
- 3) G.O.Rt.No. 204, HM&FW (B2) Dept., Dt. 19.03.2020.
- 4) G.O.Rt.No. 209, HM&FW (B2) Dept., Dt. 22.03.2020.
- 5) G.O.Rt.No. 210, HM&FW (B2) Dept., Dt. 23.03.2020.
- 6) G.O.Rt.No. 211, HM&FW (B2) Dept., Dt. 23.03.2020.
- 7) G.O.Rt.No. 215, HM&FW (B2) Dept., Dt. 23.03.2020.
- 8) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020.
- 9) G.O.Rt.No. 218, HM&FW (B2) Dept., Dt. 27.03.2020.
- 10) G.O.Rt.No. 219, HM&FW (B2) Dept., Dt. 27.03.2020.
- 11) G.O.Rt.No. 642, G.A(CABINET.I)Dept., Dt.27.03.2020.
- 12) G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020.
- 13) G.O.Ms.No. 50, HM&FW (B2) Dept., Dt. 29.03.2020.

-0-

### **ORDER:**

Government has taken several measures to prevent, control, and manage the outbreak of COVID – 19 in the State of Andhra Pradesh. While the number of cases in the State are relatively modest at present, experiences from other countries reveal that urban areas are more vulnerable to rapid spread of the infection. Moreover, urban settings have some common characteristics, many of which are disruptive factors that need to be addressed comprehensively for effective preparedness to tackle the infection.

2. In order to reinforce the management effectiveness of COVID-19 response in the Urban Local Bodies (ULBs) of the State, the following orders are being issued for strict compliance by all concerned. These instructions have to be customised for each ULB, with focus on Prevention, Control and Management of the pandemic effectively. Every ULB must prepare a micro-plan for immediate implementation.

### **Public Health Management:**

While the potential threat of the pandemic requires all available human resources to be deployed, the surveillance system would have to be constituted, supervised, monitored, reported and actioned by the public health system. A two pronged approach will be followed for effective surveillance. The first level of surveillance will be done by the "Primary Health and Surveillance Teams" consisting of the Ward Volunteers along with the ASHA worker duly supported by the ANM of the Ward Secretariat. If necessary and particularly for GVMC, VMC & GMC an additional ANM will be attached to the Ward Secretariat by redeployment of surplus ANMs in the District or by contracting the services of unemployed / private sector ANM. Besides, for the slum areas, Resource persons will be members of the Primary Team. Also "Nodal Officers" appointed for special shelter centres and slum areas will be part of the Primary Teams. The "Secondary Health and Surveillance Teams" consisting of one Medical Officer and Paramedical staff of the Urban PHC or Health Centre already Notified under COVID ORDER 6 dated 27<sup>th</sup> March, 2020 of Health, Medical and FW Department shall act as the **second** level of surveillance and will be responsible for all the cases of high risk and symptomatic people identified for closer surveillance and testing. House Surgeons may also be included

(Cont.p.2)

in the Secondary teams and also Ward coordinators too as identified by Municipal Commissioners. The secondary teams will be constituted one for each Ward for VMC, GVMC and GMC and one for two Wards for other Municipal Corporations and one for 3 (upto 5 wards) Wards for all other Municipalities. The secondary teams will be positioned at the UHCs or in a designated place provided by the Municipal Commissioner in the ULBs. The staff of the secondary teams could be positioned either through redeployment of surplus staff, if any, or by contracting the services of private Doctors / foreign trained Doctors.

4. To supervise the overall functioning of primary and secondary health and surveillance teams, a **Municipal Health and Surveillance Team** consisting of a Programme officer/ Senior Medical officer deputed by the DMHO/Additional Medical and Health Officer in the case of GMC,VMC,GVMC, Sub Collector/Revenue Divisional Officer/Tahsildar, Deputy Superintendent of Police/ Circle Inspector and the Municipal Commissioner will be constituted for implementation of various measures to prevent, control and manage COVID-19.

#### **Effective Surveillance:**

- **5.** The ULB administration shall ensure constitution of the surveillance teams coupled with proactive participation of the community for effective surveillance, early detection of infected persons, close monitoring of high-risk persons (HRPs), and quarantine and testing of suspected patients, contact tracing, containment etc. In order to strengthen the surveillance of every member of every household, the entire ULB shall be categorised into the following categories:
  - a) Migrant workers without housing / Homeless People;
  - b) People living in the Slum areas that include Notified as well as Un-notified and unauthorised tenements, etc.; and
  - c) Non-Slum areas of the ULB
- **6. Special Shelter Centres:** The migrant workers, homeless people, beggars, etc., have to be housed in centres with lodging and boarding services. The District Collector / Municipal Commissioner must appoint a "Nodal Officer" exclusively for the management of each of such Centres. The Auxiliary Nurse Mid-Wife (ANM) of Primary Health and Surveillance Team must visit each centre to conduct rapid health check of every inmate of these centres for symptoms / signs of COVID-19 (summarised below), with particular focus on high risk persons (HRPs). The ANM must report to the Secondary Health and Surveillance Team for close follow-up.
- 7. The Social Welfare Department functionaries working shall be responsible for the management of these centres under the direction of the commissioner of Municipality/Corporation and overall control of DD (SW) of the District. Expenditure for this purpose can be met from State Disaster Relief Fund (SDRF).
- **8. Non-Slum Areas:** Municipal Commissioner / District Collector shall designate one officer as the "Ward Coordinator" for each Ward in the ULB to implement, monitor, and report all activities relating to the COVID-19 management. The Primary Health and Surveillance Team duly assisted by the Ward Coordinator and the Secondary Team will visit every house in the Ward and collect information summarised below. The Primary Health and Surveillance Teams will also provide information about the essential elements of "home isolation, social distancing, identification of early symptoms of infection, reporting of symptoms and contacts etc." to the families under their care.

(Cont.p.3)

- **9.** Considering that most families in the non-slum parts of urban areas have access to smart phone / internet facility, the families will be encouraged to self-report any symptom relating to the COVID-19, via telephone and / or web-portal, both of which will be widely publicised through pamphlets, handouts, street corner announcements, etc. The Ward Coordinator would also be responsible for maintenance of hygiene and sanitation in the assigned Ward.
- **10. Slum Areas:** The strategy outlined here would apply to all households living in slum areas, including those notified, un-notified, 'illegal' settlements, scattered tenements, etc., where most of the people are below the poverty line (BPL). Considering the density of population in the slum areas, intensive measures are required for effective surveillance for COVID-19. Moreover, strategy for early reporting, contact tracing, quarantine, treatment, etc. has to be customised for each slum.
- 11. Accordingly, for every street or cluster of households of about 50 to 100, a person from the community community resource person, leader of urban self-help group (SHG), Ward Volunteer, Ward ANM, ASHA worker as part of the Primary Team shall be made responsible for surveillance and monitoring of every person in every household in that street/cluster. Municipal Commissioner shall assign responsibility for surveillance, reporting, monitoring for each slum to a "Nodal Officer" who shall also be responsible for sanitation in the area. The Secondary Team including the 'Ward Coordinator' will have overall responsibility for coordinating surveillance, reporting, monitoring, sanitation etc. for all activities relating to the COVID-19 management in her/his Ward. Proactive participation of the community is critical for success of this strategy.

#### **Surveillance Protocol**

- **12.** The following information will be collected for every person in every household in the first instance and thereafter every day for high risk persons and others on alternate days.
  - a) Demographic data such as Name, Sex, Age (in four categories of less than 3 years, between 3 -15years, between 15-60, and more than 60 years.)
  - b) High Risk factors: Co-morbid health conditions such as Hyper-Tension, Diabetes, Asthma, Tuberculosis, Cancer, chronic Liver / Kidney disease, Chronic Obstructive Pulmonary Disease (COPD), post-transplant persons, persons on treatment for HIV / AIDS, etc.
  - c) Presence of COVID related symptoms, such as: Fever, Dry Cough, Sore throat, difficulty in breathing. If any of these symptoms are present, duration of the symptoms. Anyone with history of fever and/or Dry cough/Sore throat for more than 3 days or sudden onset of breathlessness without previous history shall be immediately referred to the Secondary Health and Surveillance Team.
  - d) Special Attention shall be given to areas designated as Red Zones due to positive cases or where contacts of positive cases (contact tracing) are found. Active surveillance shall be mounted in these areas in order to ensure symptomatic persons are identified and duly given medical attention.
- **13.** <u>Surveillance System</u>: The above data from each household will be collected from each person either by visiting their house, contacting over phone, through web portal or through cluster managers from Apartment Associations etc., by the persons mentioned above. The contact details of all functionaries responsible for surveillance in any slum/Ward/zone/ municipality shall be notified to the citizens through wide publicity using all media instruments.

(Cont.p.4)

- **14. Data Management:** The data detailed above will be collected by the Primary Health and Surveillance Teams and uploaded to the web portal <a href="https://health.ap.gov.in/MAATHASISU/#">https://health.ap.gov.in/MAATHASISU/#</a> The data can be uploaded by the individuals themselves through web portal, by informing the Ward Coordinators or through telephone. The Municipal Commissioners/District Collectors shall use the dashboards for ensuring that the surveillance and contact tracing happens effectively without any shadow zones.
- **15.** The data thus collected will be processed by the Municipal Commissioner with the assistance of the Municipal Health and Surveillance Team and immediate follow-up action will be initiated as per the Standard Operating Procedure (SOP) by the District Administration.
- **16. Frequency of data collection:** The data will be collected on daily basis for the high-risk category people and on alternative days for others.

#### **Follow-up Action**

- **17.** Based on the surveillance, the following action will be taken by the Ward Coordinator in consultation with the Secondary Health and Surveillance Team and under the overall guidance of the Municipal Health and Surveillance Team:
  - a) All high-risk persons (HRPs) will receive visit from the medical officer of the Secondary Health and Surveillance Team who will ensure that the person is on appropriate treatment and is complying with the social distancing measures.
  - b) Individuals having symptoms that are likely to be positive for COVID will be advised to undergo self-isolation for 14 days. Besides, the case will be notified to the Secondary Health and Surveillance Team, which in turn shall inform to the Municipal Team for further measures as per the established protocol.
  - c) For HRPs showing mildest symptoms suggestive of COVID-19 shall be shifted to the quarantine facility for further examination and management.
  - d) Contact tracing of positive patient and quarantining the persons is essential component of COVID-19 suppression strategy. If more than one person in an area is exhibiting symptoms suggestive of COVID-19 with multiple contacts in contiguous areas, measures would have to be taken as per the protocol established for the management of 'red zone' by the district health team.

# **Public Information and Behavioural Change**

- **18.** Disseminating information about all aspects of the pandemic is critical for the success of this strategy and plan of action. All forms of communication handouts, pamphlets, paper notification, television / FM radio, street corner loudspeaker announcement, house-to-house communication is critical. The information must encompass not only detailed information on the infection dynamics, but also the contact details address, contact telephone, e-mail, web-portal of all functionaries from the Ward level to state level who can be contacted at the shortest notice.
- **19.** Health and Surveillance Teams along with Ward Coordinators shall ensure not only the dissemination of the information about all aspects of the pandemic but also ensure that every measure prescribed is followed by the public as a way of life rather than a measure forced upon them by government. Efforts by the teams on the behavioural change of the public is very critical in containment, control and prevention of COVID-19 among community.

(Cont.p.5)

# **Overall Management**

- **20.** The overall responsibility for the effective management of COVID-19 response is placed on the Commissioner of the Municipality / Corporation concerned. He shall work under the direct supervision and control of the District Collector and with the guidance of the senior IAS officer assigned to the District. The Municipal Commissioner shall be part of the Municipal Health and Surveillance Team. The Commissioners are hereby authorised to contract the services of any professionals with the approval of the district collector and the expenditure shall be met from the SDRF.
- **21.** To clarify further, the public health system is required to be strengthened for effective surveillance, follow-up action, dissemination of public information and causing behavioural change. This is sought to be achieved by setting up a vertical structure as detailed in the Annexure to this G.O.
- **22.** The Special Chief Secretary, Department of Medical and Health, will provide overall technical guidance, supervision and control over the COVID-19 management measures. The Commissioner and Director of Municipal Administration and the Secretary, Municipal Administration and Urban Development Department shall be responsible for overall operational management detailed above.

### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

# NILAM SAWHNEY CHIEF SECRETARY TO THE GOVERNMENT

То

The Secretary, Municipal Administration and Urban Development.

All Special Chief Secretaries / Principal Secretaries / Secretaries to Government.

The Commissioner of Municipal Administration and Urban Development.

The Director General of Police, Government of Andhra Pradesh.

All Head of Departments of Government of Andhra Pradesh.

All the District Collectors in the State.

All the Superintendents of Police in the State.

All the Commissioners of Urban Local Bodies.

### Copy to:

All Advisors to the Government of Andhra Pradesh / Hon'ble Chief Minister.

All Officers of Chief Minister's Office.

The OSD to Dy.CM(H, FW&ME).

The P.S to Chief Secretary to Government.

The Spl.C.S to Government, HM&FW Department. SF/SC.

//FORWARDED: : BY ORDER//

**SECTION OFFICER** 

(Contd. Annexure)

# ANNEXURE to G.O. Rt.No.224, HM&FW (B2) Dept., dt.31.3.2020.

# I. Primary Health and Surveillance Team:

- 1. Ward Health Secretary.
- 2. ANM (redeployed from surplus ANMs if any, particularly for GVMC, VMC and GMC).
- 3. ASHA workers.
- 4. Ward volunteers.
- 5. Resource persons from MEPMA (for slum areas).
- 6. Nodal officer of Special Shelter centres/Slum areas.

# II. Secondary Health and Surveillance Team:

- 1. Medical doctor (through re-deployment of surplus medical officers, if any or by using services of private medical officers).
- 2. House surgeon(s) as per requirement.
- 3. Paramedical staff.
- 4. Ward Coordinator(s) preferably Sanitary Inspectors.

# III. Municipal Health and Surveillance Team:

- 1. Municipal Commissioner.
- 2. Programme officer/ Senior doctor deputed by the DMHO(Additional Medical and Health Officer for VMC, GMC, GVMC).
- 3. Sub Collector/ Revenue Divisional Officer/ Tahsildar.
- 4. Deputy Superintendent of Police(s)/Circle Inspector.

The jurisdictional area of the "Primary Health and Surveillance Team"(PHST) is the existing ward secretariat area. For the "Secondary Health and Surveillance Team"(SHST) concerned, the following table is applicable.

ULBs	SHST
GVMC, VMC, GMC	@1 per ward
Other Corporations	@1 per 2 wards
All other Municipalities	@1 per 3 wards (or upto 5
	wards)

NILAM SAWHNEY
CHIEF SECRETARY TO THE GOVERNMENT

# GOVERNMENT OF ANDHRA PRADESH ABSTRACT

COVID-19 - Prevention, Control and Management in the Rural Areas of Andhra Pradesh State - Community Surveillance Protocol- Orders - Issued.

# HEALTH, MEDICAL AND FAMILY WELFARE (B2) DEPARTMENT

#### G.O.Rt.No.229

# Dated:03.04.2020 Read the following:

- 1) G.O.Rt.No. 189, HM&FW (B2) Dept., Dt.13.03.2020.
- 2) G.O.Rt.No. 202, HM&FW (B2) Dept., Dt.18.03.2020.
- 3) G.O.Rt.No. 204, HM&FW (B2) Dept., Dt.19.03.2020.
- 4) G.O.Rt.No. 209, HM&FW (B2) Dept., Dt.22.03.2020.
- 5) G.O.Rt.No. 210, HM&FW (B2) Dept., Dt.23.03.2020.
- 6) G.O.Rt.No. 211, HM&FW (B2) Dept., Dt.23.03.2020.
- 7) G.O.Rt.No. 215, HM&FW (B2) Dept., Dt.23.03.2020.
- 8) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt.24.03.2020.
- 9) G.O.Rt.No. 218, HM&FW (B2) Dept., Dt.27.03.2020.
- 10) G.O.Rt.No. 219, HM&FW (B2) Dept., Dt. 27.03.2020.
- 11) G.O.Rt.No. 642, G.A(CABINET.I) Dept., Dt.27.03.2020.
- 12) G.O.Rt.No. 221, HM&FW (B2) Dept., Dt. 29.03.2020.
- 13) G.O.Ms.No. 50, HM&FW (B2) Dept., Dt. 29.03.2020.
- 14) G.O.Ms No. 224, HM&FW (B2) Dept; Dt. 31.03.2020

#### -00000-

#### **ORDER:**

Government has taken several measures to prevent, control, and manage the outbreak of COVID - 19 in the State of Andhra Pradesh. While the number of cases in the State has been increasing steadily at present, experiences from other countries reveal that community level surveillance is the key to control the spread of the infection.

In order to reinforce the management effectiveness of COVID-19 response in the rural areas of the State, the following orders are being issued for strict compliance by all concerned. These instructions can be customized for each rural area, with focus on Prevention, Control and Management of the pandemic effectively. Every Panchayat must prepare a micro-plan for immediateimplementation.

# **Public Health Management:**

- 3. While the potential threat of the pandemic requires all available human resources to be deployed, the surveillance system would have to be constituted, supervised, monitored, reported and actioned by the public health system. A two-level approach for effective surveillance and monitoring in the village areas shall be followed
  - 3.1. The **first level surveillance** will be done by
  - 3.1.1. The "Primary Health Surveillance team" (PHST) will be at the Sub-Center level comprising of all the Villages within the Sub Center area. The PHST will be headed by the ANM of the Sub Center supported by ANM/s of the village secretariat, ASHAs and Village volunteer/s of the village.

(Contd...p.2)

- 3.1.1.1 The entire SC area shall be divided between the ANM/ Village Secretariat ANM who shall do the monitoring.
- 3.1.1.2 The Village Volunteer shall go for the survey along with the ANM and ASHA of the village for surveillance.
- 3.1.1.3 Survey of every household in the jurisdiction will be done on a daily basis for surveillance of COVID 19 symptoms as well as do the required IEC campaign at the household level for educate about prevention and control.
- 3.1.1.4 The team will also provide information about the essential elements of "home isolation, social distancing, identification of early symptoms of infection, reporting of symptoms and contacts etc." to the families under theircare.
- 3.1.2. All persons of COVID-19 Symptomatic cases as well as high risk households shall be visited by the team. They will immediately advise self-isolation at home by these households as per home isolation protocols issued. They will report to the Medical Officer (MO) of the PHC for second level surveillance.
- 3.2. The **Second Level Surveillance** will be at the level of the Primary Health Center
- 3.2.1. The "Secondary Health and Surveillance Team"(SHST), will be headed by the Medical Officer of the Rural PHC along with Paramedical staff working under the PHC and One staff member of the Village Secretariat (preferably sanitation related) attached at the PHC. The SHST will visit all households marked by ANM and team in the PHST for the purpose of medical management of COVID-19 symptoms at the community level. If he considers it necessary, the sample collection of the suspect is arranged by the SHST. The SHST shall be provided vehicles for movement and monitoring accordingly for next 3 months till June 2020.
- 3.3. There shall be also be a "Mandal level Health Monitoring Team (MHMT)" which will monitor all PHCs within the Mandal area. The MHMT shall be headed by the MPDO who shall be assisted by a Senior Doctor deputed by the DMHO to the Mandal as well as the concernedSub inspector/CircleInspector of Police. They shall supervise the overall functioning of PHST/PHMT and SHST for implementation of various measures to prevent, control and manageCOVID-19.

# **Surveillance Protocol**

**4.** The district collector shall ensure constitution of the survey and surveillance teams coupled with proactive participation of the community for effective surveillance, early detection of infected persons, close monitoring of high-risk persons (HRPs), quarantine and testing of suspected patients, contact tracing, containment etc.

(Contd...p.3)

The following information will be collected for every person in every household in the first instance by the PHST

- **a.** Demographic data such as Name, Sex, Age (in four categories of less than 3 years, between 3 -15years, between 15-60, and more than 60years.)
- b. High Risk factors: Co-morbid health conditions such as Hyper-Tension, Diabetes, Asthma, Tuberculosis, Cancer, chronic Liver / Kidney disease, Chronic Obstructive Pulmonary Disease (COPD), post-transplant persons, persons on treatment for HIV / AIDS, etc.
- c. Presence of COVID related symptoms, such as: Fever, Dry Cough, Sore throat, Difficulty in breathing. If any of these symptoms are present, then the duration since onset of the symptoms. Anyone with history of fever and/or Dry cough/Sore throat for more than 3 days or sudden onset of breathlessness without previous history shall be immediately referred to the Secondary Health and SurveillanceTeam.
- d. Special Attention shall be given to areas designated as Red Zones due to positive cases or where contacts of positive cases (contact tracing) are found. Active surveillance shall be mounted in these areas in order to ensure symptomatic persons are identified and duly given medicalattention.

# Who is a High Risk Persons(HRP):

- a. Persons with Co-morbid health conditions such as Hyper-Tension, Diabetes, Asthma, Tuberculosis, Cancer, chronic Liver / Kidney disease, Chronic Obstructive Pulmonary Disease (COPD), post-transplant persons, persons on treatment for HIV / AIDS, etc.
- b. Foreign return (FR)/Foreign Return contact(FRC)/ Primary contact of a positive case/ Persons who visited a high risk area/ Primary contact of high risk area returnee
- c. Elders who are more than 65 years of age manifesting symptoms of Sore throat/ Dry Cough/Fever/sudden breathlessness.
- Data Management: The data detailed above will be collected by the Primary Health Surveillance Teams (PHST) through the volunteer app while the follow up of Secondary Health Surveillance Teams(SHST) shall be uploaded to the web portal through MO Login inhttps://health.ap.gov.in/MAATHASISU/#.The data captured by the PHST on the Village volunteer app shall be reflected on the website. The MO of the SHST shall deploy the ANMs in the PHMT to verify the containment clusters, Symptomatic cases. The MO shall upload the follow up action taken i.e. advised home isolation of the person/ sample collection for testing symptoms on the web portal above with the help of digital assistants already deployed. The District Collectors/Joint Collectors/MRO shall use the dashboards for ensuring that the surveillance and contact tracing happens effectively without any shadowzones.
- **6.** The data thus collected will be monitored by the District Collector with the assistance of the Mandal Health Surveillance Team for immediate follow-up action as per the Standard Operating Procedure (SOP).

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# **Follow-up Action**

- **7.** Based on the surveillance, the following action will be taken by the MO of the Secondary Health Surveillance Team (SHST) and under the overall guidance of the Mandal Health MonitoringTeam:
  - a. All high-risk persons (HRPs) will receive a visit from the medical officer of the Secondary Health Surveillance Team who will ensure that the person is on appropriate treatment and is complying with the social distancing measures.
  - b. Individuals having symptoms that are likely to be positive for COVID-19 will be advised to undergo self-isolation at home for 14 days by the PHST. Besides, the case will be notified to the Secondary Health Surveillance Team (SHST) for further measures as per the established protocol.
  - c. For HRPs showing mildest symptoms suggestive of COVID-19 shall be shifted to the isolation facility for further examination andmanagement/ testing.
  - d. Contact tracing of positive patient and quarantining the persons is essential component of COVID-19 suppression strategy. If more than one person in an area is exhibiting symptoms suggestive of COVID-19 with multiple contacts in contiguous areas, measures would have to be taken as per the protocol established for the management of 'red zone' by the district health team.

# **Public Information and Behavioral Change**

- Disseminating information about all aspects of the pandemic is critical for 8. the success of this strategy and plan of action. All forms of communication- handouts, pamphlets, paper notification, television / FM corner loudspeaker announcement, house-to-house radio, street communication is critical. The information must encompass not only detailed information on the infection dynamics, but also the contactdetails address, contact telephone, e-mail, web-portal of all functionaries from the Village level to state level who can be contacted at the shortestnotice.
- **9.** PHST and PHMT shall ensure not only the dissemination of the information about all aspects of the pandemic but also ensure that every measure prescribed is followed by the public as a way of life. Efforts by the teams on the encouraging behavioral change of the public is very critical in containment, control and prevention of COVID-19 among Community.

# **Overall Management**

**10.** The overall responsibility for the effective management of COVID-19 response is placed on the Joint Collector responsible for survey and surveillance along with contact tracing/ containment strategy along with the DMHO concerned.

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- 11. To clarify further, the public health system is required to be strengthened for effective surveillance, follow-up action, dissemination of public information and causing behavioral change. This is sought to be achieved by setting up of a vertical structure as given in the annexure to this GO.
- **12.** The Special Chief Secretary, Department of Medical and Health, will provide overall technical guidance, supervision and control over the COVID-19 management measures. The District Collectors shall be responsible for overall operational management of the detailsabove.

# (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

# NILAM SAWHNEY CHIEF SECRETARY TO THE GOVERNMENT

To

The Principal Secretary to Government, PR&RD Department.

All Special Chief Secretaries / Principal Secretaries / Secretaries toGovernment.

The Commissioner of Panchayat and Rural Development.

The Commissioner of Municipal Administration and Urban Development.

The Director General of Police, Government of Andhra Pradesh.

All Head of Departments of Government of Andhra Pradesh.

All the District Collectors in the State.

All the Superintendents of Police in the State.

All the Commissioners of Urban Local Bodies.

### Copy to:

All Advisors to the Government of Andhra Pradesh / Hon'ble ChiefMinister.

All Officers of Chief Minister's Office.

The OSD to Dy.CM(H, FW&ME).

The P.S to Chief Secretary to Government.

The Spl.C.S to Government, HM&FW Department.

SF/SC.

//FORWARDED :: BY ORDER//

**SECTION OFFICER.** 

(Contd...Annexure)

# ANNEXURE to G.O. Rt.No.229, HM&FW (B2)Dept., dt.3.04.2020.

# I. Primary Health and Surveillance Team (PHST)

- 1. ANM of the Sub Center will be the head of the PHST
- 2. ANM of Village Secretariat/s who will work under (1) above
- 3. ASHA of the village working in the Sub Center
- 4. Village volunteer/s will assist the ANM as team members

# II. Secondary Health and SurveillanceTeam (SHST)

# **PHC Level**

- 1. MO in charge of the PHC
- 2. Paramedical staff working under the PHC
- 3. House surgeon/ other private doctor where available shall be attached
- 4. One Staff of Village Secretariat (preferably sanitation related) attached at PHC

# III. Mandal Health Monitoring Team (MHMT)

### **Mandal Level**

- 1. MPDO of the concerned Mandal.
- 2. Programme officer/ Senior doctor deputed by the DMHO with MPDO Concerned.
- 3. Sub Inspector/CircleInspector of police concerned.

# The jurisdictional area of the:

"Primary Health andSurveillanceTeam"(PHST) will be at the Sub Center level comprising of all the Villages within the Sub center area. The Village Volunteer will necessarily do the survey along with the ANM/ASHA of the village.

"Secondary Health Surveillance Team" (SHST), will be coterminous to the Medical Officer of the Rural PHC.

"Mandal Health Monitoring Team (MHMT)" will monitor all PHCs within the Mandal area.

NILAM SAWHNEY
CHIEF SECRETARY TO THE GOVERNMENT

# Hospital Preparedness

# Dr. K.S. JAWAHAR REDDY I.A.S

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

# D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date: 10.3.2020

Dear Proveen Kuman,

Sub: HM&FW Department - COVID 19 - (Corona Virus Disease) - Out Break -Establishment of Quarantine facility - Spare Padmavathi Nilayam Building, Tirupati – Requested – Regarding.

World Health Organization has declared the recent Corona Virus Disease (COVID-19) as epidemic affecting 105 countries and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19.

As part of this there is a dire need of setting up of Quarantine facility at Tirupati. Hence, I request you kindly spare Sri Padmavathi Nilayam, Thiruchanoor, at Tirupathi for setting up of quarantine facility, as it is suitable as per quarantine norms.

With regards,

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To, Sri K.Praveen Kumar, IAS Spl. Chief Secretary to Government, YAT & C Department, A.P. Secretariat, Velagapudi.

Ground Floor, Building No:5, A.P. Secretariat, Velagapudi, Amaravati - 522 238.

# Dr. K.S. JAWAHAR REDDY I.A.S

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

# D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date: 10.3.2020

Dear Auil,

Sub: HM&FW Department - COVID 19 - (Corona Virus Disease) - Out Break - Establishment of Quarantine facility - Spare Padmavathi Nilayam Building, Tirupati - Requested - Regarding.

\*\*\*\*

World Health Organization has declared the recent Corona Virus Disease (COVID-19) as epidemic affecting 105 countries and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19.

As part of this there is a dire need of setting up of Quarantine facility at Tirupati. Hence, I request you kindly spare Sri Padmavathi Nilayam, Thiruchanoor, at Tirupathi for setting up of quarantine facility, as it is suitable as per quarantine norms.

With hegads

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To, Sri Anil Kumar Singal, IAS Executive Officer, Tirumala Tirupathi Devasthanam Tirupathi,

### Dr. K.S. JAWAHAR REDDY I.A.S

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh Phone Off: +91 0863 - 2445030

D.O. Lr. No.COVID-19/Spl.C S/Peshi-2020, Date: 10.3.2020

Dear Bhanat,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Establishment of Quarantine facility – Spare Padmavathi Nilayam Building, Tirupati – Requested – Regarding.

\*\*\*\*

World Health Organization has declared the recent Corona Virus Disease (COVID-19) as epidemic affecting 105 countries and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19.

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With best wotes,

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To, Dr N.Bharat Gupta, IAS Collector & District Magistrate Chittoor.

## Dr. K.S. JAWAHAR REDDY I.A.S

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

### D.O Lr No 12/Spl/SCS/2020, Date: 11-03-2020

Dear Vinay

Sub: COVID 19 (Novel Corona Virus) – Setting up of Quarantine Facility in Hud-Hud Colony in Visakhapatnam – Reg

As you are aware that the COVID-19 (Novel Corona Virus) has been declared as Global Public Health Emergency by World Health Organisation (WHO). In view of this, Govt of India has directed all the states regarding containment and surveillance of COVID 19.

In view of the directions from Gol, Health, Medical & Family Welfare Department, Govt of Andhra Pradesh has planned to setup Quarantine facility at newly constructed Hudhud Colony in Visakhapatnam. Hence you are requested to make arrangements like Power, Water, Fans, Lights, Floor Beds etc., for 100 Flats in Hud-Hud Colony with an amount of Rs.10,00,000 (Rupees Ten Lakhs only), which will be sanctioned from Dr. YSR Arogyasree Revolving Funds.

CEO, Dr YSR Aarogyasree Health Care Trust is instructed to release **immediately** an amount of **Rs.10,00,000** (Rupees Ten Lakhs only) to District Collector, Visakhapatnam for setting up of Quarantine facility.

With bear winter,

Yours sincerely,

(Dr. K. S. Jawahar Reddy)

To Sri V. Vinay Chand, IAS, Collector & District Magistrate, Visakhapatnam

Copy to

CEO, Dr. YSR Arogyasree Health Care Trust for necessary action.

### Dr. K.S. JAWAHAR REDDY I.A.S

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept... Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

## D.O. Lr. No.COVID-19/Spl.CS/Peshi-2020, Date :14.3.2020

Dear Six Crazanan Mallyar,

Sub: HM&FW Department - COVID 19 - (Corona Virus Disease) - Out Break -Establishment of Quarantine facility - Spare isolation beds in the Public sector Hospitals - Requested - Regarding.

World Health Organization has declared Corona Virus Disease (COVID-19) as pandemic and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19. Necessary measures were also taken to maintain the suspected and infected persons across the state.

As part of this, there is a need to expand the scope of isolation facilities in all public, private and public sector undertaking health facilities. Hence, I request you kindly spare beds for setting up of isolation facility in the hospitals under your control.

Further to inform that detailed protocols of isolation, quarantine, sanitation and biomedical waste disposal are annexed and please ensure that proper training on these protocols are being done to all the staff of the hospitals under your control

With warm repuls,

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To, Sri Gajanan Mallya, General Manager, South Central Railway Zone, Secunderabad.

### Dr. K.S. JAWAHAR REDDY I.A.S.

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

## D.O. Lr. No.COVID-19/Spl.CS/Peshi-2020, Date :14.3.2020

Dear Sri Dhananjayolu,

Sub: HM&FW Department – COVID 19 – (Corona Virus Disease) – Out Break – Establishment of Quarantine facility – Spare isolation beds in the Public sector Hospitals – Requested – Regarding.

\*\*\*\*

World Health Organization has declared Corona Virus Disease (COVID-19) as pandemic and as Public Health Emergency of International Concern. WHO also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19. Necessary measures were also taken to maintain the suspected and infected persons across the state.

As part of this, there is a need to expand the scope of isolation facilities in all public, private and public sector undertaking health facilities. Hence, I request you kindly spare beds for setting up of isolation facility in the hospitals under your control.

Further to inform that detailed protocols of isolation, quarantine, sanitation and biomedical waste disposal are annexed and please ensure that proper training on these protocols are being done to all the staff of the hospitals under your control

With regards

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To, Sri. R.Dhananjayulu Officer on Special Duty, South Coast Railway Zone, Visakhapatnam.

### GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Dept., - Containment, Control and Prevention of spread of COVID-19 – Technical team with Physicians and Pulmonologists in the State – Constituted – orders – issued.

\_\_\_\_\_

### **HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT**

G.O.RT.No. 208 Dated: 21-03-2020

\*\*\*

### ORDER:

In view of evolving situation of Coronavirus Disease 2019 (COVID-19) in the country, extensive survey and screening is being conducted in the State to identify the Foreign visitors and their contacts. It is also expected heavy flow of suspected patients for examination and Screening. To gear up to the arising situation, the Medical Infrastructure in the State needs to be prepared for any possible influx of patients on account of COVID-19.

2. The possible increase of footfalls of suspected patients across the Health establishments, the technical teamconsisting of Physicians and Pulmonologists and other specialists is hereby constituted as follows provide technical guidance and handholding:

SI. No.	Name of the Doctor	Designation	Place of Working	Mobile Number
1.	Dr K. Venkatesh	DME	Vijayawada	9849902961
2	Dr. K.Sudhakar	Professor & HOD General Medicine	GGH, Guntur	9848233703
3	Dr.Chandra Sekhar Reddy	Chairman,	APMSIDC	9848028298
4.	Dr B.S.SivaReddy	Vice Chairman, YSR Aaroghyasri &Chairman, APMC	Aaroghyasri	9848677282
5	Dr M. DhanunjayaRao	Asst. prof Pulmonary Medicine	GMC, Srikakulam	9908777743
6.	Dr S.Neelima	Asst. prof Community Medicine	O/O DME	8978180455

3. The Technical committee is mandated to examine and review the guidelines /protocols on COVID 19 issued time to time by the World Health Organization, Government of India and Government of AP. The committee should establish technical know how flow from AIIMS New Delhi to all case management centres in the state.

### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

## Dr K.S.JAWAHAR REDDY SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

The Chairman, APMSIDC, AP.

The Chairman, AP Medical Council and Vice Chairman, YSR Aaroghyasri.

The Director of Medical Education, Andhra Pradesh.

The Commissioner, APVVP, Vijayawada.

The Director of Public Health & Family Welfare, Andhra Pradesh.

All the Members through respective HODs.

// FORWARDED:: BY ORDER//

**DEPUTY SECRETARY** 

## Memo.No.3344888/B2/2020

Dated. 21.03.2020

Sub:- HM&FW Department-COVID-19- To provide medical Infra Structure in the Screening Centres of Hospitals- Forwared for immediate necessary action-Reg.

Ref:- Letter from the Joint Secretary, GOI, DO.No.Z. 28015/01/2020-EMR(PT), DT.20.03.2020.

-0-

A copy of the reference cited is sent here with to the all the HoDs under the control of HM&FW Department. They are requested to take immediate necessary action regarding providing of Medical Infra Structure to the needy people for Screening in the Hospitals, in view of the COVID-19.

This may be treated as "Most Urgent". 2.

## K.V.N. VIJAYA KUMAR DEPUTY SECRETARY TO GOVERNMNET.

To The All the HoDs Under the control of HM&FW Department. Copy to: The P.S. to Spl.C.S, HM&FW.

//FORWARDER:BY ORDER//~



### LAV AGARWAL, IAS

Joint Secretary

Tel.: 011-23061195 T/Fex: 011-23061842 E-mail: alev@les.nic.in



भारत सर्वकार एकारका एवं परिवार पाल्याण मंत्रात्वश विभाग भवन, वर्ष निल्ली = 110011

GOVERNMENT OF INDIA MINISTRY OF HEALTH & FAMILY WELFARE NIRMAN BHAWAN, NEW DELHI - 110011

(સ્વ)ક્ષીપ્રચારિક (UTABES 211 LK) ઉદ્દર્ભક, તેમારાત <sup>ઉ</sup>દ્દર કર્યા (સ્વાસ)

Door Sty/Madam,

has than a control of (41/11/17) of the suspide substance to without a spiritual of the standard of the supper substant to face transfer in our transfer in the interpretation of substant of the substant of

In view of the above, the obliving intervention for hopeful and medical echoenton institutions are processed up to 1815 of the hopeful passes of the control of the control

### Indoor Facilities:

- 1. Mon-essential electric surgeries should be programed.
- 2. Some bods should be set apart and prepared for creating instation facilities in every public and private hospital.
- All hospitals should mobilize additional resources including masks, gloves and personal
  protection equipment. Healthcare personnel should be trained for dealing with any foreseeable
  emergencies.
- All doctors, nurses and support staff in different specialities, including pre-and pana clinical departments, should be mobilized and trained in infection prevention and control practices.
- 5. Hospitals must procure sufficient numbers of ventilators and high flow oxygen masks in preparation for throne requirements.
- 6. All hospitals must ensure that they have adequate trained manyower and resource pools for ventilator/ICU care.
- Hospitals may ensure that stable patients are discharged as early as possible white thether new admissions (of stable patients) are also restricted.
- 8. Number of patient attendants should be strictly restricted to 'one' only.

### IEC Activities:

- Patients must be educated about cough etiquette, Do's and Don'ts, proper use of masks instead of
  using them indiscriminately and inefficiently; and personal hygiene. Hospitals should put up
  posters etc. to increase awareness amongst patients on Do's and Don'ts regarding COVID 19.
- 10. Patients must be counselled against attaching any kind of stigma to Corona virus patients or to facilities where such patients are admitted. They must be made aware that quick disclosure of symptoms and undergoing testing if advised is the surest way of battling COVID 19.

### Administrative:

- 11. All hospitals should earry out a preparedness drill on Sunday, 22nd March 2020. Guidelines for this drill will be made available on the Health Ministry website.
- 12. Non-essential audits of hospitals by various regulators and accreditation agencies may be postponed.

- 13. All hospitals must provide treatment free of cost to any medical personnel who pick up infection while treating patients.
- 14. No suspected COVID 19 patient should be turned away from any hospital and the admission of any such patient should be notified to NCDC or IDSP immediately.
- 15. Similarly, all pneumonia patients must also be notified to NCDC or IDSP so that they can be tested for COVID 19.
- 16. Hospitals to ensure social distancing in their premises.
- 17. All ongoing examinations may be rescheduled after 31.03.2020.
- 18. All evaluation work may be rescheduled after 31.03.2020.
- 19. All Educational Institutions and Examination Boards are requested to maintain regular communication with the students and teachers through electronic means and keep them fully informed so that there is no anxiety amongst the students, teachers and parents.
- 20. Institutions are also requested to notify help-line numbers/e-mails which students can access for their queries.
- 21. All unauthorized/ authorized shops (excluding pharmacies) and eateries in the vicinity of hospitals should be compulsorily shut.
- 22. Leave of all kinds (except under emergency and unavoidable circumstances) may be cancelled immediately.

### OPD:

- 23. All patients may be advised not to come for routine visits to the OPD if it can be avoided or
- 24. OPDs may be organised in such a manner that patients exhibiting flu like symptoms are attended separately from other patients and spaced out so as to avoid overcrowding.
- 25. Patients suffering from chronic diseases and minor elements may be advised to utilise OPDs in primary/ secondary care facilities rather than crowding tertiary care centres.
- 26. Pharmacy counters may be increased and queue management systems to be followed by engaging Indian Red Cross/ NDRF volunteers.

These will be reviewed as per the evolving situation.

With myonds,

Yours sincerely

(Lav Agarwal)

#### To.

- 1. Additional Chief Secretary/Principal Secretary/Secretary (Health) of all States/UTs
- 2. Director/Medical Superintendents of all Central Government Hospitals and Medical Education Institutions

### Copy for information to:

- 1. PS to Hon'ble HFM / PS to Hon'ble MoS (AKC)
- 2. Sr. PPS to Secretary (H)

## Memo.No.3344889/B2/2020

Dated **3**|.03.2020

Sub:- HM&FW Department-COVID-19- Public Health Response to COVID-19 Out break - Reg.

Ref:- From the Director (DM-I), GOI, Letter No.40-2/2020-DM-I(A) DT.20.03.2020.

-0-

A copy of the reference cited is sent here with to the all the HoDs under the control of HM&FW Department. They are requested to furnish the status of measures taken to contain COVID-19 on daily basis as desired in the reference cited.

This may be treated as "Most Urgent". 2.

## K.V.N. VIJAYA KUMAR DEPUTY SECRETARY TO GOVERNMNET.

To

The All the HoDs Under the control of HM&FW Department.

The HOME Department. A.P. Secretraiat.

The Revenue Department. A.P. Secretariat.

Copy to:

The P.S. to Spl.C.S, HM&FW.

//FORWARDER:BY ORDER// ,



F. NO.40-2/2020-DM-I (A)
Government of India
Ministry of Home affairs
(Disaster Management Division)

3rd Floor, NDCC-II Building, Jai Singh Road, New Delhi-110001 Dated 20<sup>th</sup> March, 2020

To

Chief Secretaries
All States/ UTs

Subject: Public Health Response to COVID-19 outbreak-reg.

Sir

A number of measures have been taken by both Government of India and States/ UTs to contain COVID-19. Detailed advisories/ guidelines on preventive measures, including social distancing measures, have been circulated by Ministry of Health & Family Welfare, Government of India to lessen the impact of COVID-19 in the country.

2. All State/UT Governments are requested to furnish the status of measures taken to contain COVID-19 on a daily basis by 1600 hrs to this Ministry (E-mail: <a href="mailto:dresponse-nerc@gov.in">dresponse-nerc@gov.in</a>, fax: 011-23438254, tele: 011-23438252/53) in the enclosed format.

Encl: As above

Yours faithfully

(Dr. Ram Krishna Swarnkar) Director (DM-I)

### Copy to:

Home Secretary, All States/ UTs

ii. Health Secretary, All States/ UTs

iii. Relief Commissioner, All States/ UTs

## Name of the State/ UT-----

Ser No	Suggested measures	Status
1	Status of implementation of MoH&FWguidelines	Julus
i.	Closure of all educational establishments (schools, universities	
	etc), gyms, museums, cultural and social centres, swimming	
	pools and theatres.	
ii,	Postponing exams may be explored. Ongoing exams to be	
	conducted only after ensuring physical distance of one meter	
	amongst students.	
iii.	Private sector organizations/employers to allow employees to	
	work from home wherever feasible.	
iv.	Meetings, as far as feasible, shall be done through video	
	conferences.	
V.	Restaurants to ensure hand washing protocol and proper	
	cleanliness of frequently touched surfaces. Physical distancing (minimum 1 metre) between tables; encourage open air seating	
	where practical with adequate distancing.	
vi.	Keep already planned weddings to a limited gathering,	
٧١.	postpone all non-essential social and cultural gatherings.	
vii.	Organizers of sporting events and competitions involving large	1
	gatherings and they may be advised to postpone such events.	14
viii,	Local authorities to have a dialogue with opinion leaders and	
	religious leaders to regulate mass gatherings and should	
17	ensure no overcrowding/at least one meter distance between	
	people.	
ix.	States/ UTs and local authorities may take appropriate decision	
	on holding of large congregations and events. Avoidance/	
	postponement of mass gathering is advisable.	
X.	Regulate hours, exhibit Do's and Don'ts and take up a	
	communication drive in market places like sabzimandi, anajmandi, bus depots, railway stations, post-offices etc.,	
xi.	Measures to reduce peak hour crowding in markets.	18
xii.	Non-essential travel should be avoided. Ensuring regular and	ly .
ΛΙΙ.	proper disinfection of surfaces.	
xiii.	Hospitals to follow necessary protocol related with COVID-19	
	management.	
xiv.	Hygiene and physical distancing has to be maintained. Shaking	
	hands and hugging as a matter of greeting to be avoided.	
XV.	Special protective measures for delivery men/ women working	Ter is
	in online ordering services.	<u> </u>
2	Measures under taken for avoiding mass gathering.	
3	Measures to reduce peak hour crowding.	22 Avenue
4	Any exception in implementation of the advisory.	33000 A
5.	Miscellaneous measures	all of
i.	Implementation of quarantine protocol of Ministry of Health and Family Welfare.	
ii.	Closure of all educational establishments, gyms, museums,	100
11.	cultural and social centres, swimming pool and theatres upto	
	31 <sup>st</sup> March, 2020.	
iii.	Identification and reporting of quarantine/isolation facilities.	
iv.	Proper surveillance and monitoring of persons returning from	DE )
7 1	high risk countries and other countries (as intimated by Ministry	
	of Health and Family Welfare from time to time).	
V.	Effective implementation of guidelines on risk profiling of	
	inbound international travelers and quarantine protocol	4
vi.	Ensure sufficient availability of Surgical and protective masks	fig.
	hand sanitizers and gloves at prices not exceeding the MRP	1.4
vii.	Masks (2 ply and 3 ply surgical masks, N95 masks) and hand	7 6 7 1
Dr.	sanitizers have been declared as essential commodities under	
Art to g	Essential Commodities Act. 1955 to ensure prevention of	
1	hording, black marketing and profiteering of these items. Strong	
	action under relevant laws/rules may be taken in such instances by States/UTs.	- 1 gir
1081541	moduloso by Oldios/015.	8.00

### GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department- COVID-19 - Development of VRDL Labs located in the Seven (7) Medical Colleges in the State to test 1000 samples per day - Orders-Issued.

### **HEALTH, MEDICAL&FAMILY WELFARE(B2) DEPARTMENT**

G.O.Rt.No.213

Dated.24.03.2020.

### **ORDER:**

Government is taking all the necessary measures for containment and prevention of spread of Pandemic COVID -19. In view of the increase of suspected cases in the State, the immediate objective of the Government is to increase combined capacity of the VRDL Labs to test 1000 samples per day.

- **2.** In view of above circumstances, Government hereby direct all the Principals of the Medical Colleges mentioned in the address entry to engage appropriate Manpower in coordination with Microbiology HODs for the next six (6) months through the process of walk in interviews. An amount of Rs. 5 lakhs (Five Lakhs only), shall be released to the respective Medical College labs for purchasing of Lab consumables and other safety utilities like PPEs etc., and the Principals shall ensure that, the Labs should work on 24/7 basis with appropriate shifts.
- **3.** Any shortage of Equipment / Consumables and Manpower in this regard shall be informed in advance to the CEO, Dr YSR Aarogyasri Health Care Trust, State Nodal Officer of VRDL labs.
- **4.** The Director of Medical Education (DME) is instructed to depute the Research Scientists, Research Assistants, Lab Technicians available in other Medical Colleges where VRDL Labs are not available as of now to VRDL Labs of Vizag, Kakinada, Vijayawada, Guntur, Anantapur and YSR Kadapa Districts, for temporary period of till the temporary recruitment is done by the respective Principals of the Medical Colleges of whichever is earlier.
- **5.** All the Principals and HODs of the Microbiology Departments are directed to initiate immediate action in this regard and submit the compliance to the CEO, Dr YSRAHCT, Guntur.
- **6.** The District Collectors concerned should ensure compliance of above orders by the Labs under their jurisdiction.

# (BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH) Dr. K.S. JAWAHAR REDDY SPL. CHIEF SECRETARY TO GOVERNMENT

#### To:

The District Collectors of Krishna, Chittoor, East Godavari,
Anantapur, Kadapa, Guntur & Visakhapatnam.

P.T.O

The Principal, Siddhartha Medical College, Vijayawada.

The Principal, Sri Venkateswara Institute of Medical Sciences, Tirupati.

The Principal, Rangaraya Medical College, Kakinada.

The Principal, Government Medical College, Anantapur.

The Principal, Government Medical College, YSR Kadapa.

The Principal, Government Medical College, Guntur.

The Principal, Andhra Medical College, Visakhapatnam.

### Copy to:

The Chief Executive Officer, Dr YSR Aarogyasri Health Care Trust, Guntur.

The Director Medical Education, A.P., Vijayawada (with the request to direct the concerned).

The PS to the Hon'ble Dy.C.M(H,FW&ME).

The PS to the Spl.C.S. to Government, HM&FW Department. SC/SF.

// FORWARDED :: BY ORDER//

**SECTION OFFICER** 

Atemo No.018/COVID-19/2020.

Date: 24.3.2020

Sub: HMFW - COVID-19 - village / ward special officer - tagging of home quarantines - regarding.

### **COVID INSTANT ORDER - 2**

...

- Surveillance
  - Surveillance list has to be updated and de-duplication be done immediately and firm up the final list for daily monitoring.
  - b. 100% tracking of all FR cases, 104 cases, ARDS cases and their respective contacts twice daily.
  - c. Ensure that final de-duplicated surveillance data may be sent in excel format (Format as appended as Annexure 1) to State Control Room and should be updated via website/app (being developed).
  - Mandal level task force consisting of revenue/ police/ others shall be constituted to constantly monitor the surveillance work.
- Tagging of all the above cases with MO PHC, ANM/ASHA and with Village or Ward Special Officers should be done today.
- 3. Labs:
  - Labs located at Kakinada, Vijayawada, Tirupathi and Anantapur are functional.
  - All District Collectors to deploy a senior officer / doctor in the nearest lab to monitor the sample testing/functioning of laboratory.
  - c. Collect samples of all suspected cases and send to the nearest lab.
  - d. Tracking of the samples Two vehicles to dispatch samples to lab
    - i. First Vehicle to start at 10 AM daily
    - ii. Second Vehicle to start at 7 PM daily.
  - e. All vehicles sending samples to lab be fitted with GPS.
  - f. A dedicated team should be made to monitor their movement.
  - g. DMHOs to monitor the result of the testing and initiate further action.
- Quarantine facilities (Facility Check List as appended in the Annexure II) should be operational by evening today at least at 4 locations apart from district HQ.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

All the Collector & District Magistrates

Copy to:

All the Joint Collector & additional district magistrates
All the DM&HOs / DCHSs in the State

Order No.3/COVID-19/2020,

Date: 24.3.2020

Sub: HMFW - COVID-19 - Protocol for sample dispatch and processing- reg;

### **COVID INSTANT ORDER - 3**

\*\*\*

- Sample collection should be done immediately after the suspect is found and isolated in a hospital.
- 2. Sample collection should be done as per the ICMR guidelines.
- All laboratories shall function 24/7. Initially all labs shall function at least for 2 shifts per day. First shift to start at 9AM and the second shift at 6PM.
- 4. Hence, every district shall dispatch collected samples twice a day at 10AM and 7PM.All Collectors to keep dedicated teams and vehicles with GPS tracking instruments to dispatch collected samples to the nearest laboratory as following:

Laboratories	District	
RMC Kakinada	Srikakulam, Vizianagaram, Visakhapatnam, East Godavari	
SMC Vijayawada	West Godavari, Krishna, Guntur, Prakasam	
SVIMS Tirupati	Chittoor, Kadapa, Nellore	
GMC Ananthapuram	Kurnool, Ananthapuram	

- 5. The samples that are collected during the night are to be dispatched by 10AM everyday and to reach laboratories before 4PM. The Lab should process these samples during the 2nd shift. Similarly, samples collected during the day shall be dispatched by 7PM and reach by midnight which shall be processed by the team working in the day shift.
- 6. DME to arrange requisite manpower to handle 2nd shift in the above 4 labs.
- Additional laboratories at Guntur, Kadapa and Visakhapatnam will be made functional in three days.
- 8. Principals of the respective medical colleges are permitted to locally recruit the required manpower to man their laboratories.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates Principals of the Medical colleges Copy to:

All the Joint Collector & additional district magistrates

Order No.4/COVID-19/2020,

Date: 25.3.2020

Sub:

HMFW – COVID-19 – Setting up of Quarantine centers at District and Constituency level– reg;

### **COVID INSTANT ORDER - 4**

\*\*\*

District Collectors shall identify buildings to establish quarantine centers with the following facilities:

- 1. At District HQ: Minimum 200 beds with minimum 2 meter apart.
- 2. Assembly Constituency HQ (Anywhere within constituency): Minimum 100 beds with 2 meter apart.
- 3. Who should be quarantined:
  - a. Those who provide direct care to COVID-19 patient without proper PPE (Personal Protective Equipment)
  - b. Those who are staying in same close environment of COVID-19 patient (at household, workplace, gatherings, classrooms)
  - c. Those who travelled with the COVID-19 patient in close proximity in any kind of conveyance within 14 days period after onset of symptoms in the COVID-19 patient under consideration.
- 4. Facilities required at the Quarantine Center:
  - a. Infection prevention & control measures along with required PPE kits, Masks, Soaps, Sanitizers, waste disposal facilities etc
  - b. Medical facilities attached or nearby with frequent visits by doctors
  - c. Nursing & surveillance facilities
  - d. Food & drinking water facilities
  - e. Dedicated ambulance services available on round the clock basis
  - f. Toilet facilities, preferably attached toilets or with toilet complex within the premises and wherever required temporary/mobile toilets be arranged
  - g. CC Cameras and access control systems
  - h. TV and Internet facilities

(For details please refer to the GOI Office Memorandum dt. 12.03.2020 appended as Annexure).

- 5. A nodal officer shall be appointed at each quarantine centre and share the contact details with the State control center.
- 6. The referral hospital for suspect cases should also be identified.
- 7. Space needs should be considered for separate administration units, clinical examination/medical station, catering facilities and waste management.
- 8. Provide requisite security at the quarantine centers. Only authorized personnel should enter the quarantine centers.

- 9. The centre should be visited by a Medical Officer and a checklist to be filled in, as provided in the Annexure.
- 10. Requisite funds are being released separately. However, Collectors should spend out of funds already released under TR27.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates Copy to:

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

### F. No. Z.28015/30/2020-EMR (Pt 1)

### Government of India

Ministry of Health and Family Welfare

Nirman Bhawan, New Delhi Dated 12<sup>th</sup> March, 2020

### OFFICE MEMORANDUM

Subject: Establishment of Quarantine Centres for housing personnel with potential exposure to COVID-19

In the context of increasing number of countries reporting Novel Coronavirus Disease (COVID-19), it has been decided to quarantine Nationals coming from those countries which are reporting large number of cases and deaths. The travel advisory issued on 11.3.2020 advocates that "incoming travelers (including Indian Nationals) arriving from or having visited China. Italy, Iran, Republic of Korea, France, Spain and Germany after 15.2.2020 shall be quarantined for a minimum period of 14 days (coming into effect from 13.2.2020 at the port of departure)". This list may expand as per the decision taken from time to time.

Hence, States need to identify quarantine facilities that can house 500 to 2000 people or more in the vicinity of 30 airports listed at Annexure-1 as per the expected traffic of international passengers in these airports. Such facilities should fulfill the following:

- Preferably, it should be located in the outskirts of city areas away from human habitations.
- There should be access control to the facility monitored by security and/ or CCTV.
- Such facility should be well ventilated (without ducted air conditioning) and should have adequate scope for natural lighting.
- Such facility should have functional requirements of individual rooms or dormitory settings of accommodating 5 to 10 beds at 1-2 meters apart with separate washroom facility.
- While planning the facility, space for an administration unit, a clinical examination room/medical station, catering facilities, laundry services and waste management need to be considered. The facility should have access to landline and internet services.
- Required human resources for all the services as mentioned above i.e. doctors, psychiatrists:
   psychologists and public health specialists, nurses, administrative staff, catering staff,
   sanitary staff etc. should be identified.

- For smooth administrative functioning an administrator should be identified as the nodal officer for each quarantine centre, who will directly report to District Collector/MD. NHM/Principal Secretary (H). The name and contact details of such nodal officer will be shared with the State and Central focal points and APHOs.
- All such staff needs to be oriented on COVID-19 and on Infection Prevention and Control Practices including use of PPE kits, masks, gloves etc.
- Information Education Communication materials should be displayed.
- Dedicated ambulance services should be available on round the clock basis.
- The referral hospital for transferring suspect cases should also be identified.
- The financial requirements to manage the quarantine center will be tied up with MD. NHM of the concerned States.
- A checklist for setting up the quarantine center is attached.

Lav Agarwal)

Joint Secretary to Govt. of India

Tel: 011-23061195

To.

i. Additional Chief Secretaries/Principal Secretaries (Health) of all States/UTs

### CHECKLIST FOR ESTABLISHING A QUARANTINE CENTER

I.	Basic Information:  1) Name of the Quarantine Centre:
	2) Address:
	<ul><li>3) Officer In charge:</li><li>4) Email address:</li><li>5) Phone Number:</li><li>6) GPS Coordinates:</li></ul>
II.	Location of quarantine centre
	7) Located away from the residential area? Yes No
	<ul><li>8) Distance to nearby residential area?</li><li>9) Away from an area where gathering expected (Eg: Temples, stadiums, Churches etc):</li></ul>
	Yes No
III.	Accessibility to the quarantine centre:
	<ul><li>10) How far is it from the nearby airport?</li><li>11) How far is from the nearest railway station?</li><li>12) How far is the nearest bus station?</li><li>13) Is the road to quarantine centre is free from heavy traffic?</li><li>14) Is the road to quarantine centre is wide enough to have two vehicles at a time?</li></ul>
	Yes No
	<ul><li>15) How far is the nearest tertiary care centre?</li><li>16) How far is the nearest District Hospital?</li></ul>
IV.	Facilities & basic amenities at quarantine facility:  17) How many floors are there in the quarantine building?  18) How many rooms available at the quarantine facility?  19) How many numbers of beds in each room at quarantine facility?  20) What is the distance between beds in the quarantine room?
	21) Is there is 24*7 supply of electricity at the facility? Yes No
	22) Is there 24*7 supply of water at the facility? Yes No
	23) Is there air conditioning available? Yes No

v.

44) If yes, please verify policy and elaborate /

VI.

Infection control practices		
45) Is adequate PPE supp	ly available at the quarantine f	facility? Yes No
46) Is there adequate supp	ly of disinfectants at the centro	? Yes 「No
47) Are the staffs in the fa	cility trained in wearing PPE?	TYes TNo
48) Is there a separate area 49) Is there hand washing donning & doffing area	r for donning & doffing PPE? facility with soap with dispens as?	Yes □ No ser / hand sanitizer available a
<ul><li>ii. Bottle affixed</li><li>iii. Bottle affixed</li><li>iv. Wall dispense</li></ul>		? (select all applicable answe
<ul> <li>52) Are hand rub dispenser</li> <li>i. Always</li> <li>ii. Intermittently</li> <li>iii. Rarely</li> <li>iv. Never</li> <li>v. Not applicable</li> <li>53) Are posters illustrating</li> </ul>	ceess to hand rub dispensers? ? s replaced when empty? handwash technique displayed	beside each sink?
% of hypochlorite solution		strength available?
	YES	NO
1%		
5%		
10%		
55) Is there any policy for roo 56) If yes, is it being implem	dent & pest control managemented & followed?	ent: Yes No
57) Are the staffs trained in i		Yes 「No

	58) Is there a structured curriculum / training module for Infection Control Practices? ?
	<ul> <li>59) What is the Frequency of cleaning of <ol> <li>floors of quarantine rooms/wards</li> <li>Bathrooms</li> <li>Ambulatory areas</li> <li>Resting rooms</li> <li>What is the Frequency of cleaning high touch surfaces like door knobs, bed rails etc?</li> </ol> </li> </ul>
	<ul><li>60) Is there any separate sample collection area? Yes No</li><li>61) Is there is separate thermometer &amp; BP apparatus available at the quarantine centre?</li><li>Yes No</li></ul>
	62) Are there colour coded bags available for BMW management?
	63) Is the waste being segregated and disposed as per protocol? Yes No
	<ul><li>64) Are the sharps being disposed as per protocol?</li><li>Yes</li><li>No</li><li>65) How the food waste is being disposed?</li></ul>
VII.	Recreational facilities
	<ul> <li>66) Is there provision for mobile phone or internet at the facility? Yes No</li> <li>67) Are the mobiles phone disinfected? <ol> <li>i. If Yes how</li> <li>ii. How frequently</li> </ol> </li> </ul>
	<ul> <li>68) Is there any recreational room / area available? Yes No</li> <li>69) Is there any provision for Television or Radio at the quarantine facility?</li> <li>Yes No</li> </ul>
	70) Is there a provision of printed reading materials at the facility? Yes No i. If Yes how the materials are disposed off?
VIII.	Human resources & logistics
	<ul><li>71) Is there a dedicated Infection nurse for the quarantine facility to monitor IPC activities?</li><li>72) Is there is rotational shift for doctors/nurses/paramedics?</li></ul>
	<ul><li>i. If Yes, how many shifts?</li><li>ii. Doctors in each shift</li></ul>
	iii. Nurses in each shift
	iv. Cleaning staffs in each shift
	73) Is there any pulmonologists/physician available when it is needed?  Yes No
	74) Is there a phlebotomist/ lab technician available when it is needed?

A	
	Yes No
	75) Is there any availability of clinical psychologist in quarantine facility?
	Yes No
IX.	SOP & policies
	76) Are there any guidelines/ in-house SOP for infection control practices?
	Yes No
	77) Is there any protocol for limiting the visitors to quarantine area? Yes No
	<ul><li>78) Is there any written policy for the recreational area?</li><li>79) Biomedical waste management guidelines 2016 &amp; amendments 2019 available?</li></ul>
	Yes No
	80) Does the quarantine health facility in charge aware of National IPC guidelines for
	healthcare facilities 2020? Yes No
	81) Is there any linen policy available? Yes No
	82) Is there any SOP for working of doctors, nurses & paramedies at quarantine facility?  Yes No
	83) Is there any protocol for disinfecting ambulance after transporting patient to isolation centre?
	<ul><li>84) Is there any policy for monitoring health of staffs at quarantine area?</li><li>85) Is there enough IEC displayed at the quarantine centre?</li></ul>
Χ.	Transporting Patients to Isolation centre
	86) Is there any protocol for transfer of patients to tertiary care/transfer of symptomatic cases to isolation centre?
	87) Is there separate ambulance available for transporting patients to isolation centre?  Yes No
	88) Are the ambulance staff toning discussion of the staff ton

- 88) Are the ambulance staff trained in wearing PPE & infection control practices?
- 89) How far is the Isolation facility from the quarantine centre

Order No.5/COVID-19/2020,

Date: 26.3.2020

Sub: HMFW – COVID-19 – Engaging the services of both working and retired private/public medical practitioners – regd.

### **COVID INSTANT ORDER - 5**

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- In the wake of COVID-19 pandemic in the state of Andhra Pradesh, the immediate action shall be taken by all the District Collectors, to engage the services of required medical staff at various hospitals to effectively handle COVID-19 cases.
- In this regard, please refer to the G.O. Rt.No.215, HM&FW(B2) Dept., Dt:24.3.2020, in which Collectors have been empowered to engage the services of medical professionals of both public and private medical establishments/institutions.
- Collectors shall conduct a meeting with IMA and managements of local hospitals/private nursing homes/trust hospitals to impress upon them to provide their medical staff consisting of specialists such as anesthetists / Intensivists, Pulmonologists, ENT specialists and other related specialties to manage the ICU, required nursing staff, paramedics etc.
- Further, a public call to enlist the voluntary/paid services of retired private/government medical practitioners or retired staff of defense medical corps etc.,
- The private or retired medical professionals may be engaged for 6 months or less depending the crisis period.
- Remuneration for the paid services should at the rates as indicated in G.O.Ms.No.27, HM&FW(G1) Dept Dt:16.03.2018

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

All the Collector & District Magistrates

Copy to:

All the Joint Collector & additional district magistrates

All the DM&HOs / DCHSs in the State

All Superintends of concerned hospitals

Order No.7/COVID-19/2020,

Date: 27.3.2020

Sub: HMFW - COVID-19 - Hospital readiness - instructions & checklist issued - reg;

### **COVID INSTANT ORDER - 7**

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- In order to effectively treat the Covid-19 patients, Government has designated following Four hospitals as State Covid Hospitals (SCH):
  - a. VIMS Visakhapatnem
  - b. GGH, Vijayawada
  - c. GGH, Nellore
  - d. Padmavathi Hospital, Tirupathi.
- 2. Further, Dt level Govt hospitals and hospitals attached to the private medical colleges have been designated in three layers (in order of priority), as District Covid Hospitals (DCH) to provide medical services to the Covid suspect/positive cases (List attached).
- 3. In this regard, all the Dt collectors are directed to inspect the SCH and DCH hospitals along with the senior medical officers to ascertain the status and take instant action to make them fully ready to treat patients.
- 4. The following action to be action to make the hospitals ready:

### (A) Assessment of beds availability-

- (1) Criteria to be taken -2-meter distance between two beds.
- (2) Numbering of beds to be done ward wise and for entire Hospital in format as per checklist.
- (3) Oxygen supply is to be ensured for beds.

## (B) Appointment of Nodal Officers by District Collector for 4 SCHs-

- a. Hospital Superintendent as Special Officer (Medical)
- b. Dt Collector to appoint a senior officer of Dy Collector rank as Special Officer Coordination
- c. Appoint three Nodal officers for 1-Personnel &Trainings, 2- Logistics & Material management and 3- Patient Case & Data Management, out of the available medical staff in the hospital.
- d. Appoint one Special officer of Dy Collector rank from district administration cadre for Private hospitalsrequisioned& Govt Dt hospitals, designated for Covid patients.

(C) Manpower & training -

- (1) Manpower requirement: Standard requirement for 400 non-ICU & 100 ICU bedded hospital is enclosed (Annexure 1) which may be modified as per requirement of the hospital.
- (2) Nodal Officer (Personnel and Training) is to ensure availability of entire manpower Specialist/Doctors, Nurses, Technicians, Hospital Assistants etc.
- (3) For Manpower requirement, internal arrangement is to be done within O/o the DME through DME Mr K. Venkatesh (Mob: 9849902961)or within O/o the Commissioner, APVVPDr Ramakrishnarao (Mob 8008553300), preferably locally within the district.
- (4) In case of continued deficiency, local recruitment be taken up immediately by the District Collector concerned as per Covid Instant order 5 and GO 215 Medical & Health Dept dt. 24.3.2020
- (5) Trainers to be appointed as per list of Master trainers obtained from state HQ (Annexure 2). Trainers must impart training to all staff members with the support of Program Officer District Training Team in each district.
- (6) Nodal officer (Personnel and Training) shall be responsible for conducting training and submit Certificate to District Collectors& submitting training proforma as per checklist to state HQ.

### (D) Utilities-

Electric Power, Water Supply, Computers / Internet, Laundry, Waste disposal& sanitation have to be taken care of in hospital premises duly assigning responsibilities. It is to be ensured that Sanitation teams, Food supply teams, Bio-medical waste teams are in place as per protocol.

### (E) Logistics & Material / Equipment supply-

- (1) Nodal Officer (Logistics and Material) is to ensure availability of entire Material and Equipment.
- (2) A detailed movement plan for moving the materials & equipment, particularly for ventilatorsis to be followed (Annexure 3). Persons appointed & vehicles readiness has to be ensured for movement & shifting purposes.
- (3) Standard requirement for 400 non-ICU bedded and 100 ICU bedded hospital is enclosed (Annexure 4)
- (4) Nodal Officer Logistics and Material has to list down all the vendors/bio medical engineers for ventilators and other equipment in district, where repairs for equipment is feasible and time bound. In case of deficiency of repair technicians State Control Team/ MSIDC to be contacted
- (5) After repair, Fitness Certificate to be given to Special Officer COVID Hospital
- (6) In case of still gap existing, sourcing from DME is to be done, followed by sourcing from APVVP is to be done within the District within the District.

### (F) Safety protocols-

All protocols including admission protocol, sample collection protocol, patient handling protocol have to be briefed & enforced onto the hospital staff. They are beingissued in separate Covid instant Orders.

### (G) Technical support-

Technical Sub-Group (TSG) has to be set up by proceedings by District Collector, with following constitution, which shall be in contact with Technical Advisory Group (TAG) at state-level, headed by Mr. (Dr) Venkatesh K. (Mob: 9849902961)-

- i. Head representative of D.M.E in district (chairman)
- ii. Head representative of APVVP in district
- iii. Senior Professor (Pulmonologist)
- iv. Senior Professor (Anaesthesiologist)
- v. Senior Professor (Medicine)
- vi. Senior Professor (ENT Surgeon)
- vii. Senior Professor (Microbiologist)
- viii. Any other specialist (all members).

All the District Collectors are directed to complete inspections and submit the filled in checklist by 28/3/2020.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To All the Collector & District Magistrates Copy to:

All the Joint Collector & additional district magistrates All the DM&HOs / DCHSs in the State

	COVID – Hospital Readiness Plan				
Α.	Basic Details				
1	Name of Hospital & Address				
'					
2	Priority level of hospital (SCH/ DCH – I Line or II line or III line)				
3	Hospital Catchment Area i.e. region of service				
4	Name of Hospital Superintendent & contact details:				
5	Whether Hospital Superintendent has taken charge in writing & in person; date & time:				
6	Whether Special Officer by District Collector appointed through proceedings; name & contact details:				
7	Whether 3 Nodal officers have been appointed by Hos consultation of Special Officer for:	pital Superintendent in			
7.1	Nodal Officer for Logistic and Material, Name and contact details				
7.2	Nodal Officer for Patient Case Management, Name and contact details				
7.3	Nodal Officer for Personnel Management and Training, Name and contact details				
1	A. Rooms & Beds plan				
8	Whether bed capacity plan – (Floor wise, ward wise, ICU & non ICU plan) prepared?				
8.1	No. of Non-ICU beds				
8.1	No. of ICU beds with ventilators & oxygen supply				
8.2	Total No. of beds				
8.3	Is the Isolation ward separate from rest of the facility?				
8.4	Does the isolation ward has separate entry & exit?				

8.5	Whether signage all facilities?	es have been displaye	ed properly at		
8.6	No. of isolation re	ooms with attached w	rashrooms		
8.7	Are bed side screbeds	eens/curtains placed	between two		
8.8	Whether negative ward?	e pressure is maintair	ned in isolation		
8.9	Present availability status of beds				
	Type of beds ICU Non-ICU Total	Total No. of beds	Status (Occupied/Vaca	Available beds	

В	B. Human Resources:					
9	Manpower requirement: Standard requirement for 400 bedded					
	The state of the control of the state of the					
9.1.1	Whether internal a	rrangement has been	en done within Ole	the DMF		
9.1.2	Whether internal a	rrangement has bo	en done within O/a	th a		
	OUTHINGS OF ICE. AP	VVP				
9.1.3		nents to rope in serv	ices of IMA/local m	odia al		
	P. G.	e been done through	advt or walk in int	enical		
0.0						
9.2.	Trainings: Whether	er Nodal Officer – T	rainings appointed	2		
0.01	i · · · · · · · · · · · · · · · · · · ·	iu confact detaile 7				
9.2.1	Whether the list of	master trainers obtains	ained from State Hi	02		
9.2.2				α:		
		n to impart Training	prepared?			
9.2.2	Furnish the schedu	ule of trainings				
	T. C.					
	Type of medical	No of trainees	Schedule	Type of tr	ainings	
	professionals			1,000,0	annigs	
	1 : - : - : - : - : - : - : - : - :					
C.	Logistics and Mat	erial				
	Standard requirements	ent for 400 non ICU	bedded and 100 lo	CU bedded	hospital is	
10	Chelosed (Millexul	6 2)				
10	Whether Nodal Offi	cer – Logistics & M	aterial supply appo	inted to		
	ensure availability (	of entire Material an	d Equipment?			
	Pl furnish name and	contact details?				

40.		
10.1	Whether detailed requirement of Materials/equipment prepared?	
10.2	Tribuici list of all the vendors/bio medical opginoors proposed	
	mistaliation/repair of ventilators and other equipment 2	
10.3	whether a detailed movement plan for moving the materials ?	
	Control IOM DME of APVVP hospitals, propared	
10.4	Whether protocol related to PPE usage has been enforced and	
	Londred to the hospital staff? (As nor Annoyure 2)	
D.	Basic Amenities	
-		
11	Whether availability of all types of power supply has been ensured?	
12	Theater availability of thinking as woll as non-displacements to be	
10	L oderr Crisureu !	
13	Whether availability and supply of prescribed food for patients has been taken care of?	
10.4	- Tomorreal Core	
13.1	Whether supply of food is being done in non-contagious manner?	
13.2		
13.3	Whether sanitation team has been deployed 2	
14	Whether required number of computer sustaining	
111		
14.1	The state of the s	
14.2	Whether internet facility has been enclosed a	
L.	Safety, Technical & Information Protocols	
15	Whether Patient Handling Protocol by use/limited use/ without using PPE has been briefed to the staff?	
16	using PPE has been briefed to the staff? (Annexure 4)	
10	Whether the Sample Collection protocol has been been been been been been been bee	
17		
' '	Whether Bio medical waste disposal protocol has been briefed to the staff? (Appexure 6)	
18		
'0	Whether Deceased Body Management Protocol has been briefed to the staff? (Annexure 7)	
19		
20	Whether Technical Sub-Group (TSG) has been set up?	
F	T Whether 24 / Help-desk has been set up in the Heaville	
25		
20	Whether the quarantine-inmates, if any, has been totally shifted out	
	from the hospital to the designated Quarantine Facility as per protocol?	
25.1	protocor:	
20.1	If not, then what is the deadline of vacating out Quarantine from the hospital?	
26		
20	Whether the In-Patients (IPD) have been totally moved out or from	
	the hospital by way of discharge OR by way of shifting to other hospital?	
27	Thospital:	
21	Whether deadline for complete vacating the hospital has been	
28	Tensured before admitting Covid confirmed nationtes	
20	Whether the Hospital is fully ready to take COVID-19 patients	
	Table 1	1

Signature of Special Officer (Coordination)

Signature of Hospital Superintendent

Signature of Dt Collector

Annexure I: MATERIAL ASSESSMENT (for 400 non ICU and 100 ICU beds)
Type of Hospital:
Hospital Name:
Total Beds:
Total ICU Beds:

											-	<u>``</u>														_			
												Man Power																	
Staff Nimes	Nephrologist	PG	Professor/Associate/Assitant Prof	Microbiologist	PG/House Surogen/SR	Professor	Assistant/Associate Professor	Psychiatrist	PG	Professor	Professor/Associate/Assitant	ENT Surgeon	Super Specialist Cadrio	Super Specialist Nephro	Super Specialist Gastro	PG/House Surogen/SR	Professor	Assistant/Associate Professor	Physician	PG	Professor Professor	Assistant/Associate Professor	Pulmonologist	PG	Professor	Assistant/Associate Professor	Anaesthesiologist		1000
180		10	10						10	TO	•		6	6	6	40	8	60		20	4	30		20	4	30		400 non ICU and 100 ICU beds)	Requirement (for
																	1	-										Availability	
														_														Gap	
-					_																							Deputation	
		S																										Deputation Gap After Deputation	
			7																									Remarks	

MNO

180 180 180 45

ECG Tech

FNO

Lab Technician

Anaesthesia Technician

180 180

Staff Nurse

Stretcher bearer

## The Proposed list of Trainers for Conducting training to Private practitioner at Districts.

S.No	District	Name of the Trainers
		Dr.Suryaprakash
		Dr.Nagamohan
1	Anantapur	Dr.Manoranjan Reddy
		Dr.Sudheendra
		Dr.Anil Kumar
		Dr.Srinivasulu
2	chittoor	Dr.Niranjan Reddy
-		Dr.Reddappa
		Dr.Kiran , Pulmonologist, GGH
3	East Godavari	Dr.Ramesh , Pulmonologist
		Dr.Janaki Rama Raju , Asst.Prof.Gen.Med
		Dr.Rambabu Naik , Mo
		Dr.Adi Seshu Babu Dr.Padmalatha
4	Guntur	Dr.Prasanthi
		Dr.Sambasiva Rao
		Dr.Laxmikar
		Dr.Jabiulla
5	YSR Kadapa	Dr.Chiranjeevi Reddy
		Dr.K.Naga raju
		Dr.Aruna , Pulmonologist
		Dr.Jagadish , General Medicine
6	Krishna	Dr.Sivamma , Microbiologist
		Dr.Moti Babu
		Dr.Pavan , SMO
		Dr.Sridhar Rao , Pulmonologist
7	Kurnool	Dr.Sailaja , Pulmonologist
		Dr.Mokeshwarudu ,DTCO
		Dr.Khadhar Bas
8	Nellore	Harichandra
"	Nellote	Dr.J.Sudhakar
		Dr.K.Sudheer
		K.Ravi ,HOD E.NT.
		John Richadson ,Ass .Prof
9	Prakasam	Dr.Jaya Sundram ,Ass .pro
		G.Srinivas .Prof GMC
		Dr.K .Rama Devi
		Dr.B.Jagannadha Rao , Addl.DMHO
10	srikakulam	Dr.K. Apparao , Mo ,IDSP
		Dr.D.Vidya Sagar ,Physician ( RIMS)
		Dr.A.L.B Srinivasulu MD SPM ( RIMS)
		Dr.Aditya Varma Physician
11	Vizianagaram	Dr.Subrahmanyam , Pulmonologist
		Dr.Srikanth , Anaesthetist
		Bheemesh , Male Staff Nurse
		Dr.Bhavani ,SMO NPSP
12	Visakhapatnam	Dr.Murali mohan , Epidemiologist
		Dr.laaxmi Soujanya
		Dr.Yerriah ,SPM
		Dr.Raviteja , Mo
13	West Godavari	Dr.Joshi Pr.Joshi
13	vvest Godavaii	<b>Dr.Rafiq</b>
		Sunitha , Microbiologist

Dear the above the trainers that can impart trainee to all practitioners with the support of program officer district training team in each district.

## **Annexure III: Ventilator Movement Plan**

s.no	INSTITUTE	EXISTING VENTILATORS	WORKING VENTILATORS	NEW VENTILATORS	APVVP DIVERSIO N FROM	MINOR REPAIRS	DIVERSION TO	TOTAL
1.	SMC VIJAYAWADA	2 8				5		
	GGH,GUNTUR		20	5		15	SMC,VIJAYAWADA	105
	ELURU,DH		6	4		2	31110,11371171	
	Kurnool		15	5				
	Sub Total	2 8	41	14		22		
2.	NELLORE MEDICAL COLLEGE	2 6				6	NELLOR E	
	KADAPA		15	5			MEDICA	92
	TIRUPATI		15	5			L	
	ANATAPUR		10	5			COLLEG	
	ONGOLE		0	5			E	
	Sub Total	2 6	40	20		6		
3.	VIMS,VISHAKAPATNA M	3 6	25	5		11		
	KAKINADA		10	5		10		
	RIMS,SRIKAKULAM		5	5		6	VIMS,VISHAKA	128
	VIJAYANAGARAM DH		10	0		0		
	Sub Total	3 6	50	15		27		
	Grand Total							325

- 1. Procurement of new ventilators:
  - a. Purchase order placed for 100 ventilators
  - b. Another 100 ventilators will be procured
  - c. In total 525 ventilators will be made available in COVID hospitals

Annexure IV: MATERIAL ASSESSMENT (for 400 non ICU and 100 ICU beds)

Type of Hospital:

**Hospital Name:** 

**Total Beds:** 

Total ICU Beds:

	Total ICO Beds.					
		Requirement (for 400 non ICU and 100 ICU beds)	Availibility	Gap	Gap Arrangement	Final Gap
	PPE	45000			1.7	
	N 95 Mask/ FFP 2 Mask	45000				
	Triple layer / Surgical Mask	40000				
	Disposable Gloves pairs	60000				
	Hypo solution					
Material	Sanitizer					100
	Bed Side Curtain	100	~			
	Bed Sheets	300			The part	
	BP Apparators	20				
	HIV Kits					
	Disinfectant can					
	1.VENTILATORS	100			47.5	
	2.ENDO TRACHEAL INTUBATION BOUGIES	50				
	3.ENDOTRACHEAL INTUBATION STYLETS	50			-	
[4	4.FINGER PULSE OXYMETERS	200			200	
[5	5.MULTI PARA MONITORS	100				
6	5.ENDOTRACHEAL TUBES	100 Each Size			. 15	7
- 1	7.ENDOTRACHEAL TUBES CHILD	25 Each Size child				
	OROPHARYNGEAL AIRWAYS GREEN) ADULT	600				

Equipme nt

-												•••	ome																		
33.MICRO PORE PLASTERS	32.NIV (BIPAP) MASKS	STERYLLIUM	31HAND SANITIZERS -	30.BETADINE SOLUTION	29.BETADINE SRUB	28.SALINE STANDS	27.BIPAP MACHINES	CONTRACT)	25.ECG MACHINE (IN RATE	CATHETERS 14 & 16 SIZES	24.URINARY FOLEY	23.DYNA PLASTERS	22.IV SETS	21.SURGICAL SPIRIT	20.IV CANNULAS	19. AIR ALPHA BEDS	18.FIVE PIECE ICU BEDS	17.T PIECE	RESERVOIR BAGS	16.FACE MASK WITH	15.SYRINGE PUMPS	14. IV MICRO DRIP SETS	CATHETERS	13.CLOSED SUCTION	12.MACOY BLADES	BLADES	LARYNGOSCOPES WITH TWO	11.PAEDIATRIC	WITH 4 BLADES	10. ADULT LARYNGOSCOPES	9.OROPHARYNGEAL AIRWAYS(WHITE) PEDIATRIC
200	400	400	400	1500 Lts	1500 Lts	200	80	4		1000		600	4000	4000 Lts	3000	50	100	600	400	8	200	1200	600		40		25		100		100
	-,-			25	1 100		77	J. P.																							

TEEL TOP ROUND STOOLS	80		_			
WHEEL CHAIRS	20					
PATIENT TROLLY	20					
THERMAL THERMA METERS	80					
DEFEBRILLATORS	12					
CRASH CARTS	20					
LESS NOICE	23					
39.ELECTRICAL SUCTION  APPARATUS NOICE	25					
OXYGEN	200	-		4		
38.NASAL CANNULAS FOR	200					
37.CVP LINE CATHETERS	100					
36.RYLES TUBE	400					
35.THREE WAY CANNULAS	400				677	
34.PATIENT DISPOSABLE GOWNS&CAPS	1000				50	

Appointment – Appointment of Nodal Officer at State Level for supervising COVID-19 healthcare(quarantine) camps set-up by other states, particularly the neighboring States to accommodate people of Andhra Pradesh–Orders – Issued

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#### GENERAL ADMINISTRATION (POLITICAL.A) DEPARTMENT

G.O.RT.No. 643 Dated: 28-03-2020

-:0:-

**ORDER:** 

The following order is notified with immediate effect:

Since the announcement of a nation-wide lockdown by Central Government on 23<sup>rd</sup> March 2020, the inter-state movement of people has been restricted. Several States, particularly the States neighboring the borders of Andhra Pradesh, have set up healthcare (quarantine) camps in the border Districts, in which people of Andhra Pradesh are accommodated during the ensuing nation-wide lockdown. Kolar District in Karnataka, Varanasi District in Uttar Pradesh, etc. are one of the few examples of such districts.

- 2. It is important to keep track of the facilities and basic amenities provided in these camps such as quality of shelter, sanitation, hygiene, water, food etc. Further, it is vital to get direct feedback from the people of Andhra Pradesh, who reside in these healthcare (quarantine) camps, so that the State Government can take up these issues with the concerned authorities and ensure that proper corrective measures are put in effect.
- 3. Keeping the above in mind, Sri Satish Chandra, IAS (1986), Special Chief Secretary, Higher Education and Skill Development, is appointed as the Nodal Officer for this purpose. He will be in constant touch with the people in these healthcare (quarantine) camps and if any shortcomings are noticed by him, he will take it up with the concerned State authorities, and will submit a status and action taken report daily, to the Chief Secretary and the Chief Minister's Office.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY
CHIEF SECRETARY TO GOVERNMENT

TO

All the District Collectors in the State.

All the Special Chief Secretaries/Prl. Secretaries/Secretaries.

The HM & FW Department.

All officers in CMO.

The D.G.P., Mangalagiri.

The Commissioner of Police, Visakhapatnam, Vijayawada.

All District Superintendents of Police.

All Municipal Commissioners in the State.

All HODs of H.M. & F.W. Dept.

All the DM& HOs in the State.

Copy to:

The Secretary to Governor, Rajbhavan, Vijayawada.

PS to CS/ PS to Addl.C.S. to CM

OSD to Dy.CM (HFW & ME).

PS to Spl.C.S. to Govt., HM&FW Department.

PS to Principal Secretary (Poll), GAD.

PS to Commissioner, I & P.R. Department.

SC/SF.

// Forwarded: By Order //

**SECTION OFFICER** 

Appointment –Appointment of Nodal Officer at State Level for supervising COVID-19 healthcare (quarantine) camps set-up in the various Districts of Andhra Pradesh–Orders – Issued

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#### GENERAL ADMINISTRATION (POLITICAL.A) DEPARTMENT

G.O.RT.No. 644 Dated: 28-03-2020

-:0:-

**ORDER:** 

The following order is notified with immediate effect:

- 2. Since the announcement of a nation-wide lockdown by Central Government on 23<sup>rd</sup> March 2020, the inter-district movement of people has been curtailed. The District Collectors have been asked to utilize public places such as kalyanmandapam, community halls and other vacant government buildings to set up healthcare (quarantine) camps in the Districts, where the people are accommodated during the ensuing nation-wide lockdown.
- 3. It is important to monitor and supervise the facilities and basic amenities provided in these camps such as quality of shelter, sanitation, hygiene, water, food etc. Further, it is vital to get direct feedback from the people, who are currently residing in those healthcare (quarantine) camps, so that the State Government can take up corrective measures.
- 4. Keeping the above in mind, Sri Peeyush Kumar, IAS (1997), Commissioner, Commercial Taxes, is appointed as the Nodal Officer for this purpose. He will be in constant touch with the people in these healthcare (quarantine) camps and will ascertain if there are any shortcomings or gaps. If such shortcomings or gaps are noticed by him, he, with the help of concerned District Collector will administer corrective measures and will submit a status and action taken report daily, to the Chief Secretary and the Chief Minister's Office.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY
CHIEF SECRETARY TO GOVERNMENT

TO

All the District Collectors in the State.

All the Special Chief Secretaries/Prl. Secretaries/Secretaries.

The HM & FW Department.

All officers in CMO.

The D.G.P., Mangalagiri.

The Commissioner of Police, Visakhapatnam, Vijayawada.

All District Superintendents of Police.

All Municipal Commissioners in the State.

All HODs of H.M. & F.W. Dept.

All the DM& HOs in the State.

Copy to:

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PS to Principal Secretary (Poll), GAD.

PS to Commissioner, I & P.R. Department.

SC/SF.

// Forwarded: By Order //

SECTION OFFICER

# GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.08/COVID-19/2020,

Date: 27.3.2020

Sub: HMFW – COVID-19 – Guidelines for Management of Bio Medical Waste – regarding.

#### **COVID INSTANT ORDER - 8**

I. Guidelines for Management of Bio-Medical Waste Contaminated / Suspected to be contaminated with COVID-19 in Health Facilities.

Healthcare Facilities having patients tested positive for COVID-19 need to follow these steps to ensure safe handling and disposal of biomedical waste generated during treatment;

- Keep separate bins/bags/containers (yellow colour) in isolation wards and maintain proper segregation of waste.
- 2. As a precaution, double layered bags (using 2 bags to ensure adequate strength and no-leaks) shall be used for collection of waste from COVID-19 isolation wards.
- 3. Collect and store biomedical waste separately prior to handing over the same to Biomedical Waste Disposal Agency.
- 4. Use a dedicated collection bin in every ward and mandatorily label it as "COVID-19" to store COVID-19 waste separately in temporary storage room prior to handing over to Biomedical waste disposal agency.
- Biomedical waste collected in isolation wards can also be lifted directly from ward into Biomedical waste disposal agencies collection van.
- 6. In addition to mandatory labelling, bags/containers used for collecting biomedical waste from COVID-19 wards, should be labelled as "COVID-19 Waste". This marking would enable Biomedical waste disposal agencies to identify the waste easily for priority treatment and disposal immediately upon the receipt.
- 7. Mixing of COVID-19 waste with the biomedical waste from other wards, general waste etc, should be avoided strictly.
- General waste other than bio medical waste should be disposed as per SWM Rules, 2016 only after proper disinfection.
- 9. Maintain separate record of waste generated from COVID-19 isolation wards.
- Use dedicated trolleys and collection bins in COVID-19 isolation wards. A label "COVID-19 Waste" to be pasted on these items also.
- 11. The (inner and outer) surface of containers/bins/trolleys used for storage of COVID-19 waste should be disinfected with 1% sodium hypochlorite solution.
- 12. Report opening or operation of COVID-19 isolation ward to State Pollution Control Board
- 13. Sanitation workers shall be specially trained separately for disinfecting and BMW and general solid waste so that waste can be collected and transferred timely to respective temporary waste storage area.
- II. Guidelines for Management of Bio-Medical Waste Contaminated / Suspected to be contaminated with COVID-19 at Sample Collection Centres and Laboratories
  - Report opening or operation of COVID-19 sample collection centres and laboratories to concerned State Pollution Control Board
  - 2. Sample should be collected by a designated clinician as per protocols defined.

#### MOST URGENT

- 3. The waste generated during sample collection should be collected in a double bagged dedicated collection bin mandatorily labelled "COVID-19" waste.
- 4. To store COVID-19 waste separately in temporary storage room prior to handing over to Biomedical waste disposal agency.

# III. Guidelines for Management of Bio-Medical Waste Contaminated / Suspected to be contaminated with COVID-19 at Quarantine Camps for COVID-19 suspected patients

- Less Quantity of biomedical waste is expected from quarantine centres. However, quarantine camps for suspected COVID-19 cases shall follow these steps to ensure safe handling and disposal of waste.
- Treat the routine waste generated from quarantine centres or camps as general solid waste and the same need to be disposed after disinfection. However, biomedical waste if any generated from quarantine centres/camps should be collected separately in yellow coloured bags and bins.
- 3. Quarantine camps/centres shall inform CBWTF operator as and when the waste is generated so that waste can be collected for treatment and disposal at CBWTFs.
- 4. In case of homecare for suspected patients, biomedical waste should be collected separately in yellow bags and the same shall be handed over to authorized waste collectors engaged by local bodies. ULB should report about the startup of quarantine camps or home care to CBWTFs and to request them to pick-up such waste either directly from such quarantined houses or from identified collection points.

# IV. Guidelines for Management of Bio-Medical Waste Contaminated / Suspected to be contaminated with COVID-19 at Biomedical Waste Treatment Facility:

- Report to State Pollution Control Board about receiving of waste from COVID-19 isolation wards/quarantine camps/quarantined homes/COVID-19 testing centers;
- 2. Operator of Biomedical Waste Treatment Facility shall ensure regular sanitization of workers involved in handling and collection of biomedical waste.
- 3. Workers shall be provided with adequate PPEs including three layer masks. Splash proof aprons/gowns, nitrile gloves, gum boots and safety goggles.
- 4. Use dedicated vehicle to collect COVID-19 wastes. Vehicle should be sanitized with sodium hypochlorite or any appropriate chemical disinfectant after every trip.
- 5. COVID-19 waste should be disposed-off immediately with high priority upon receipt at facility.
- In case it is required to treat and dispose more quantity of biomedical waste generated from COVID-19 treatment, Biomedical Waste Treatment Facility may operate their facilities for extra hours, by giving information to State Pollution Control Board.
- Operator of Biomedical Waste Treatment Facility shall maintain separate record for collection, treatment and disposal of COVID-19 waste.
- 8. The agency should not allow any worker showing symptoms of illness to work at the facility. The agency should provide adequate leave to such workers and by protecting their salary.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

All the Collector & District Magistrates

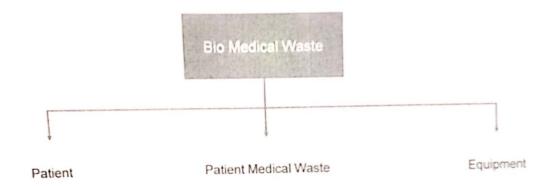
All the Joint Collector & additional district magistrates

All the DM&HOs / DCHSs in the State

# Biomedical Waste Management





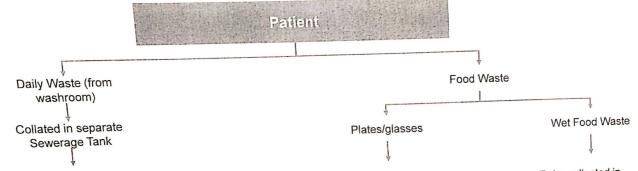


101

# 1. Patient Waste Disposal







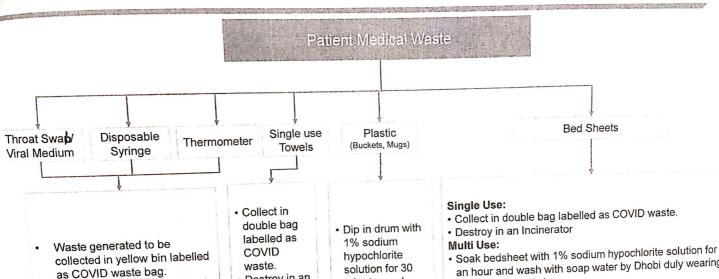
 Collected and disposed by Bio Medical waste disposable agency duly following sewerage waste management tools 2016 after disinfecting.

- Dip in bucket with 1% sodium hypochlorite solution for 30 minutes.
- Wash with soap water and clean
- Dry and leave it under sunlight.
- To be collected in double bags.
- Sprinkle bleaching powder and leave for an hour and seal it.
- Handover Bio Medical waste disposable agency with bag marked as COVID food waste

# 2. Patient Medical Waste Disposal







as COVID waste bag.

Sprinkle bleaching over it and leave for an hour then seal and handover to Bio Medical waste disposable agency

 Destroy in an Incinerator by **Bio Medical** waste disposable agency

minutes and clean with water.

 Dry under sun light to reuse.

an hour and wash with soap water by Dhobi duly wearing hand gloves and shoes.

Waste water should be disinfected.

 Clean with 1% sodium hypochlorite solution and dry under sun. Apply Bacillocid solution before reuse.

# 3. Equipment Waste Disposal





- 1. All the disposable kits like tubes, airways, circuits and etc have to be collected and dipped in a bucket with 1% Sodium hypochlorite solution for about half an hour and to be sealed in a double bags bins. Hand over the biomedical waste disposing agency with labelled as COVID 19 waste on the bag.
- 2. Equipment should be cleaned with 1% Sodium hypochlorite solution
- 3. Ventilators have to be run with a testing bag for an hour with high flow.
- 4. Single use disposable bed sheets have to be collected, sealed in double bags and handed over to biomedical waste agency for incineration
- 5. All the equipment, chairs, tables, cots and all surfaces have to be cleaned with 1% Sodium hypochlorite solution and have to be recleaned with bacillocid solution repeatedly.
- 6. Wastages like blood bags should be first autoclaved at low temperature for 30 mins and then have to be collected, sealed in double bag and handed over to the Bio Medical waste disposable agency for disposal.

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## GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

#### Memo No.09/COVID-19/2020

Date: 28.03.2020

Sub: HMFW – COVID-19 – Permission to recruit Anaesthesia Technicians – use HDS funds for COVID – other miscellaneous instructions - Reg.

#### **COVID INSTANT ORDER - 9**

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- 1. In our preparation for gearing up the State and District COVID hospitals to be ready for the future challenges to treat critically ill patients suffering with Novel Corona disease (COVID-19), functional ventilators with staff is a critical area.
- 2. Hence, deployment of Anaesthesia technicians to run the ventilators is necessary.
- 3. Therefore, Dt Collectors are directed to recruit locally contract basis for a period of six months with remuneration as per the rules.
- 4. The District Collectors are furtherdirected to engage special sanitation teams wherever additional sanitation workers are required, for State and District COVID hospitals.
- 5. Permission is accorded to utilise Hospital Development Funds for procurement of disinfectants (1% Sodium Hypo chlorite, Lysol, bleaching powder).
- 6. The existing private Biomedical waste management agencies be directed to pick the biomedical waste from State and District CQVID hospitals in separate vehicles and also to train the staff to handle and dispose them as per specified protocols.
- 7. Get the masks made locally using the local agencies or SHG groups

SPECIAL CHIEF SECRETARY TO GOVERNMENT

То

All the Collector & District Magistrates

Copy to:

All the Joint Collector & additional district magistrates

All the DM&HOs / DCHSs in the State

# GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No 11/COVID-19/2020

Dt 28.03.2020

#### **COVID INSTANT ORDER 11**

Sub Health Medical & Family Welfare Department — Prevention and Management of COVID 19 — Certain instructions for sample collection, transportation and testing — issued — Reg

In continuation of protocols and guidelines issued for various actions for Prevention and Management of COVID 19, the following guidelines and protocols are issued for sample collection, transportation and testing for COVID 19.

#### I. Criteria for sample collection(Whom to test)

- 1. All the foreign returnees(FR)into India/AP within 14 days from the international travel with symptoms(fever/Cough/Difficulty in breathing) shall be mandatorily tested.
- 2. All primary contacts of confirmed positive (who lives in the within the same households and who have been in close contact with FR) shall be tested without reference to symptoms between 5 to 14 days of such contact
- 3. All symptomatic health care workers.
- 4. All cases ARDS and SARI admissions in hospitals shall be mandatorily tested.
- 5. All asymptomatic FRs from High risk countries with in fourteen days of international travel
- 6. During the fever Surveillance in the community, all symptomatic (fever/Cough/Difficulty in breathing) suspects, who are identified in surveillance, shall be tested if
  - a. History of Fever/Cough or both for more than three days

Or

b. Sudden onset of breathlessness without any previous history

1

c. All persons with co-morbid conditions ( diabetes , hypertension , cancer ,HIV , Immunosuppression ) and elders (above 65 years) who manifest symptoms in 6(a) 6(b)

#### 2. Protocols for Transportation of suspects

- 1. Identified suspect cases shall be transported in RRT ambulances to the designated sample collection centre.
- 2. All the suspect cases shall be admitted in the isolation wards and sample shall be collected at isolation wards.
- 3. MO PHC or MO in the urban ward level surveillance teams shall be responsible for conducting surveillance and decide for fit cases for sample collection
- 4. In addition to the two ambulances at the district HQ level, Designated ambulances shall be increased to one per division level for transport of suspects.
- 5. MO concerned shall inform the District RRT. The District RRT shall take steps for conducting community level surveillance as per the epidemiology.
- 6. MO shall fill the format A and submit to the District surveillance unit.
- 7. The designated ambulances shall take the suspect along with the EMT to the designated sample collection hospital.
- **8.** The suspect shall suitably handed over nodal officer of isolation centers in designated sample collection centre

#### 3. Protocol at the sample collection centres

- 1. Every District Collector shall ensure nodal officer isolation centers shall be designated and notified to the state and district control centre.
- 2. Necessary precautions for the suspect isolation shall be taken at centers
- 3. All GGH and DH shall be designated in list annexed shall be designated as sample collections which shall be readied as per protocol
- 4. Necessary indent shall be placed to VDRL for collection of sample
- 5. After the examination of the suspect ,swabcollection shall be done by pulmonologist/ENT specialist

2

- 6. Sample collected shall be sent to microbiology department for triple layer packing the sample as per ICMR protocols
- 7. The details of sample collected shall be entered in to the online lab management (MSS-COVID )given for this purpose so that the same is properly tracked
- 8. Suspects who are brought to sample collection center shall be dealt with as per patient management protocol conveyed.

#### 5. Sample transportation protocol

- The samples collected shall be transported to the designated laboratory under proper super vision on daily basis. Frequency shall be increased based on the sample load.
- 2. Dedicated vehicles shall be deployed at district for this purpose. Two vehicles shall be hired for this purpose per each district.
- 3. Details of sample transportation shall be uploaded in the online system in MSS-COVID

All the District Collectors shall take steps for close monitoring of the sample collection and laboratory testing by way of designating one Joint collector responsible for both surveillance and sample collection activity who will be the single point of contact for aforesaid activities.

DMHOs shall coordinate the aforesaid arrangement and report to the District collector, JC(Nodal Officer) and the district control room on daily basis

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To,

All the District Collector in the state
All the DMHOs in the state
All the superintendents of teaching hospitals.

#### **ANNEXURE**

#### LIST OF SAMPLES COLLECTION CENTRES

- 1. GGH Srikakulam
- 2. District Hospital VIzianagaram
- 3. KGH Vishakhapatnam
- 4. DH Anakapalli
- 5. GGH Kakinada
- 6. DH Rajahmundry
- 7. DH Eluru
- 8. GGH Vijayawada
- 9. DH Machilipatnam
- 10.GGH Guntur
- 11.DH tenali
- 12.GGH Prakasam
- 13.DH kandhukuri
- 14.GGH Nellore
- 15.SVRRGGH Tirupathi
- 16.DH Madanaplli
- 17.GGH Anathapur
- 18.DH Hindupur
- 19.GGH Kurnool
- 20.DH Nandyala

# GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No 12 /COVID-19/2020

Dt 28.03.2020

#### COVID INSTANT ORDER -12

Sub Health Medical & Family Welfare Department – Prevention and Management of COVID 19 – Certain instructions for sample collection, transportation and testing – issued – Reg

Ref Memo No 018/COVID -19/2020 Dt 27.03.2020

Surveillance in urban areas attains the importance worldwide due to close proximity and density of population in the urban areas. Accordingly In continuation of the Instant order cited above, the following orders are issued

- 1. Municipal Commissioners in the urban areas shall ensure functioning of the ward level surveillance teams which are constituted by the District Collectors. Sanitation around the high density clusters shall be ensured.
- 2. The urban ANMs and ward level ANMs shall be utilized for the purpose of containment and active surveillance
- 3. It shall also be noted that no PPE is required for the survey. Surveillance/Survey staff shall use the basic safety precautions such as simple masks or cloth for covering the mouth. Hand hygiene shall be maintained adequately. Necessary sanitizers or soaps shall be made available for the staff.

District Collectors shall take necessary action accordingly

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To,

All the District Collector in the state
All the DMHOs in the state
All the superintendents of Teaching hospitals.

# GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

#### Memo No.081-4/SCS-Peshi/COVID-19/2020,

Dated:31.3.2020

Sub: HM&FW – COVID-19 - Creation of exclusive hospitals at State and District Level – Orders – Issued.

#### \*\*\*\*\*

In accordance with the directions of Government of India to create exclusive Hospitals for Corona positive patients, Government of Andhra Pradesh has established following 4 exclusive State Level COVID Hospitals:

S1.No	Name of the Hospital	Category	<b>Bed Strength</b>
1.	VIMS Hospital	No. of non- ICU beds	400
		No. of ICU beds with ventilators	148
2.	GGH, Vijayawada	No. of non- ICU beds	500
		No. of ICU beds with ventilators	114
3.	GGH, Nellore	No. of non- ICU beds	400
		No. of ICU beds with ventilators	132
	Sri Padmavathi Medical College, Tirupati	No. of non- ICU beds	380
4.		No. of ICU beds with ventilators	50
TOTAL		No. of non- ICU beds	1680
		No. of ICU beds with ventilators	444

In addition, 13 exclusive hospitals for Corona Positive patients have been established at District Level @1 per district as follows:

Sl.No	Name of the Hospital	Category	Bed Strength
		No. of non- ICU beds	780
1.	MIMS, Vizianagaram	No. of ICU beds	11
		No. of non- ICU beds	702
2.	GEMS, Srikakulam	No. of ICU beds	16
3.	GITAM Institute of Medical	No. of non- ICU beds	400
	Sciences, Visakhapatnam	No. of ICU beds	14
4.	Fathima Medical College	No. of non- ICU beds	500
1,1,1,25	Hospital, Kadapa	No. of ICU beds	4
5.	KIMS, Amalapuram, East	No. of non- ICU beds	730
	Godavari	No. of ICU beds	52
6.	Shantiram Medical College	No. of non- ICU beds	700
	Hospital, Kurnool	No. of ICU beds	36
7.	ASRAMS Hospital, Eluru,	No. of non- ICU beds	700
	West Godavari	No. of ICU beds	10

		No. of ICU beds	334
TOTAL		No. of non- ICU beds	6662
		No. of ICU beds	70
13.	KIMS, Ongole, Prakasam.	No. of non- ICU beds	150
		No. of ICU beds	10
12.	Simhapuri Hospial, Nellore	No. of non- ICU beds	200
		No. of ICU beds	50
11.	NRI Hospital, Guntur	No. of non- ICU beds	400
		No. of ICU beds	30
10.	Apollo Hospital, Chittoor	No. of non- ICU beds	400
	Medical Sciences, Vijayawada	No. of ICU beds	12
9.	Pinnamaneni Institute of	No. of non- ICU beds	800
	Ananthapuram	No. of ICU beds	19
8.	Saveera Hospital,	No. of non- ICU beds	200

Collectors and District Magistrates should take Possession of the above Health facilities and report immediate compliance regarding functioning of these hospitals as per the checklist conveyed.

Special Chief Secretary to Government

#### To

All the District Collectors in the State

#### Copy submitted to

- 1. The Secretary, Health & Family Welfare, Government of India, Nirman Bhavan, New Delhi.
- 2. The Additional Secretary and Mission Director, National Health Mission, GOI, New Delhi.

# Lockdown

HM&FW Department - Containment, Control and Prevention of Spread of COVID-19 - Notification - Issued.

#### **HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT**

G.O.RT.No. 202

Dated: 18-03-2020 Read the following

- 1. G.O.Rt.No.189, HM&FW (B2) Deptt., dt. 13.3.2020
- 2. Memo No. 26022(33)/17/2020-B, dt. 13.3.2020
- 3. D.O.No.Z-21020/14/2020-PH, Dt: 16.3.2020 from the Secretary, Health, GOI.

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#### **ORDER**

World Health Organization (WHO) has declared recent Corona Virus Disease (COVID-19) pandemic affecting all the regions of the world as Pandemic. WHO also classified risk assessment as Very High at the Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19.

- **2.** Whereas, the Government of Andhra Pradesh to empower certain officers of the State Government to take all such measures as may be necessary to contain spread of the said Virus in the State and in exercise of the powers conferred under Section-2, 3 and 4 of Epidemic Diseases Act, 1897 issued "the Andhra Pradesh Epidemic Disease COVID-19 Regulations 2020." Vide G.O. 2<sup>nd</sup> read above.
- **3.** To effectively enforce the Regulations regarding COVID-19 read with all the enabling provisions in continuation of instructions issued earlier vide reference 1,2 read above, Government hereby issue the following instructions to prevent and contain spread of COVID-19 in the State of Andhra Pradesh:

#### I. Educational Institutions:

- a. All educational, training, coaching (Schools /Colleges / Universities) institutions shall be closed with immediate effect up to 31.03.2020. All hostels and boarding facilities for students / trainees should be evacuated immediately and arrangements should be made for sending students / trainees to their respective homes under due precautions. Students should be advised to stay at home. Wherever possible Institutions should make provision for online classes for continuity purposes.
- b. wherever exams are going on, the same should be conducted as per schedule and students should be send home immediately post completion of schedule.
- c. Physical distancing of 1.00 meter should be maintained between students in ongoing examinations.
- d. Students who are suffering from fever, cold and cough should be made to write examinations in separate rooms.

#### II. Social Distancing Measures:

Social distancing is a non-pharmaceutical infection prevention and control intervention implemented to avoid/decrease contact between those who are infected with a disease causing pathogen and those who are not, so as to stop or slow down the rate and extent of disease transmission in a community. This eventually leads to decrease in spread, morbidity and mortality due to the disease.

All proposed interventions shall be in force till 31st of March, 2020. They will be reviewed as per the evolving situation. The following interventions are directed:

1. Private sector organizations/employers are encouraged to allow employees

- to work from home wherever feasible.
- 2. Meetings, as far as feasible, shall be done through video conferences. Minimize or reschedule meetings involving large number of people unless necessary.
- 3. Restaurants to ensure handwashing protocol and proper cleanliness of frequently touched surfaces. Ensure physical distancing (minimum one metre) between tables; encourage open air seating where practical with adequate distancing,
- 4. Keep already planned weddings to a limited gathering, postpone all nonessential social and cultural gatherings.
- 5. Local authorities to have a dialogue with organizers of sporting events and competitions involving large gatherings and they may be advised to postpone such events.
- 6. Local authorities to have a dialogue with opinion leaders and religious leaders to regulate mass gatherings and should ensure no overcrowding/at least one metre distance between people. Page 1 of 2
- 7. Local authorities to have meeting with trader's Associations and other stakeholders to regulate hours, exhibit Do's and Don'ts and take up a communication drive in market places like sabzi mandi, anaj mandi, bus depots, railway stations, post-offices etc., where essential services are provided.
- 8. All commercial activities must keep a distance of one meter between customers. Measures to reduce peak hour crowding in markets.
- Non-essential travel should be avoided. Buses, Trains and aeroplanes to maximize social distancing in public transport besides ensuring regular and proper disinfection of surfaces.
- 10. Hospitals to follow necessary protocol related with COVID-I9 management as prescribed and restrict family/friends/children visiting patients in hospitals.
- 11. Hygiene and physical distancing has to be maintained. Shaking hands and hugging as a matter of greeting to be avoided.
- 12. Special protective measures for delivery men/ women working in online ordering services.
- 13. Keep communities informed consistently and constantly.

#### BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

### Dr. K.S. JAWAHAR REDDY SPL. CHIEF SECRETARY TO GOVERNMENT

То

The Special Chief Secretary to Government, Revenue, C.T & Excise Dept.

The Special Chief Secretary to Government, Higher Education Deptt.

The Principal Secretary to Government, School Education Department.

The Secretary to Government, MA & UD Department.

The Principal Finance Secretary, Finance Department.

The Principal Secretary to Government, PR & RD Department.

The Principal Secretary to Government, TR & B Department.

All the Departments of Secretariat.

The Director General of Police, Andhra Pradesh.

All the District Collectors.

All the Commissioners of Police,

All the Superintendents of Police.

All HoDs of HM&FW Department.

#### Copy to:

The P.S. to Addl. C.S. to CM.

The P.S. to the Hon'ble Deputy C.M. (H,FW&ME).

The P.S. to C.S.

The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

//FORWARDED :: BY ORDER//

**SECTION OFFICER.** 

HM & FW Dept – Containment, Control and Prevention of spread of COVID – 19 – Further instructions /measures – Issued.

#### **HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT**

G.O.RT.No. 204 Dated: 19-03-2020

Read:

G.O.Rt.No.202, HM & FW (B2) Deptt., Dt:18.03.2020.

-:: o0o ::-

#### **ORDER**:

In continuation of the instructions issued in G.O.Rt.No.202, HM & FW Deptt., dated 18.03.2020, the Government hereby issue the following additional instructions/measures to prevent the spread and containment of COVID-19 in the State of Andhra Pradesh:

#### I. Non-essential commercial establishments:

a) All cinema theatres, malls, gyms, swimming pools, museums, social and cultural centres shall remain closed till 31st March, 2020 with immediate effect.

#### **II.Religious / Cultural Events:**

- a) Pilgrims shall be restricted to all major Temples, major Mosques/Darghas and major Churches. However, the daily rituals in all the said religious places shall continue.
- b) With respect to minor Temples, minor Mosque/Darghas and minor Churches, where smaller number of piligrims visit, local authorities or Committees shall take action to maintain social distancing of at least two meters in the ques and sitting.
- c) Local authorities shall ensure that significant local cultural events and jataras can be postponed to a later date and if they are inevitable, keep the gatherings to minimum till easing of these instructions.

#### III.Travel and Transport:

- a) Non-essential travel should be avoided. Buses, Trains and Airlines to maximize social distancing in public transport, besides ensuring regular and proper disinfection of surfaces.
- b) Public Transport Department shall ensure that their carriers are not over-crowded, and passengers shall be maintaining social distancing of minimum of one meter.

P.T.O.

#### **IV.** Public Places and Events:

Restaurants, Bars, Pubs shall ensure hand washing protocol at the entrance and proper cleanliness of frequently touched surfaces and also to ensure physical distancing (minimum one metre) between tables, encourage open air seating, where practical with adequate distancing.

- **2.** All the above instructions shall continue till 31<sup>st</sup> March, 2020 and further action shall be taken after assessing the situation.
- **3.** All the Departments of the Secretariat who are Administratively concerned with the above guidelines/measures, shall take further immediate necessary action to issue instructions to the concerned and see that the said instructions are implemented scrupulously.

#### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

# Dr. K.S. JAWAHAR REDDY SPL. CHIEF SECRETARY TO GOVERNMENT

To

The Special Chief Secretary to Government, Revenue, C.T & Excise Department.

The Special Chief Secretary to Government, Revenue (Endts) Department.

With a request to issue further Guidelines to operationalise the instructions issued in the containment G.O. pertains to them.

The Special Chief Secretary to Government, YAT&C Department.

The Principal Secretary to Government, Home Department.

The Principal Secretary to Government, LE&T Department.

The Principal Secretary to Government,
Minority Welfare Department.

The Secretary to Government,

MA & UD Department.

The Principal Secretary to Government, PR & RD Department.

The Principal Secretary to Government, TR & B Department.

The Principal Secretary to Government, I&I Department.

#### Copy to:

All the District Collectors.
All the Commissioners of Police.
All the Superintendents of Police.
All HODs of H.M. & F.W. Deptt.,
The P.S to Chief Secretary to Government,
The P.S to Addl. Secretary to Chief Minister.
The OSD to Dy.C.M(H,FW&ME).
SF/SC

// FORWARDED :: BY ORDER//

**SECTION OFFICER** 

Revenue (DM) Department – Biological disaster – Inclusion of additional Items and Norms of Assistance from the State Disaster Response Fund (SDRF) in the wake of COVID -19 Virus outbreak – Orders – issued.

#### REVENUE (DM.I) DEPARTMENT

#### G.O.MS.No. 1

Dated: 19-03-2020 Read the following:

1. G.O.MS.NO.15, Revenue (DM.II) Department, dt.04-12-2015.

2. From the Joint Secretary to Government of India, Ministry of Home Affairs, Lr.No.33-4/2020-NDM-1, dt.14-03-2020.

#### ORDER:

In the reference first read above, the State Government has adopted the Items and Norms communicated by the Government of India that are eligible for scale of assistance under SDRF/NDRF and also enhanced scale of assistance for certain items over and above the SDRF norms.

- 2. In the reference second read above Government of India have communicated the partially modified list of items and norms of assistance for containment of COVID-19 Virus in India, eligible from SDRF.
- 3. After consideration of the orders issued by the Government of India, extending the scale of assistance for containment of COVID -19 under SDRF, the State Government is hereby adopted the recommendations of Ministry of Home Affairs for extending the scale of assistance as ordered above. Accordingly, Government hereby issued orders the list of items and norms of assistance eligible from SDRF.

SI. No.	ITEMS	NORMS OF ASSISTANCE
1101	Measures for Quarantine, sample collection and screening:	As per actual expenditure and as per the assessment of need by State Executive Committee (SEC) to ensure the effective containment of outbreak
1.	accommodation, food, clothing, medical care, etc., for people affected and sheltered in	for a period up to 30 days. The SEC will decide the number of quarantine camps, their duration and the number of persons in such camps.
	Home Quarantine) or for cluster	This period can be extended by the SEC beyond the prescribed limit subject to condition that expenditure on this account should not exceed 25% of SDRF allocation for the year.
	collection. c) Support for checking screening	Medical care may also be provided from National Health Mission (NHM).
	Procurement of essential equipments/ labs for response to COVID-19:	Expenditure is to be incurred from SDRF only (and not from NDRF), as assessed by the State Executive Committee (SEC) to strengthen the surveillance and control measures against COVID -19
2.	testing laboratories within the Government and the cost of consumables.	
	equipment for health care, municipal, police and fire authorities.	Total expenditure on equipment should not exceed 10% of the annual allocation of SDRF.
	<ul> <li>c) Cost of Thermal Scanners, Ventilators, Airpurifiers, and consumables for Government hospitals.</li> </ul>	

#### NOTE:-

- 1. SEC shall ensure overall oversight mechanism so that no duplication takes place with reference to other Government Schemes
- Any amount spent by the State for COVID -19, over and above the ceiling, would be borne out of the resources of the State Government and not from SDRF.

(PTO)

#### ::2::

- 4. The State Executive Committee will fix the uniform rates/ GEM assured for procurement of the consumables, equipment for health care, thermal scanners, Ventilators, Air purifiers and establishment of Laboratories etc.,
- 5. All the District Collectors,/ Director of Medical Education, Vijayawada / Commissioner APVVP, Vijayawada and related authorities who involves in measures for quarantine, sample collection, screening and procurement of essential equipments / labs for response to COVID-19 shall submit their proposals through the HM&FW Department in Secretariat for release of funds to the Government in Revenue (DM) Department.
- 6. The HM&FW department while forwarding proposals to the Revenue (DM) Department shall certify that there is no duplication takes place with reference to the Government schemes under their control.

#### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

### NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To

All the District Collectors in the State of Andhra Pradesh.

The Director of Medical Education, Andhra Pradesh, Vijayawada.

The Commissioner of A.P. Vidya Vidhana Parishad, Andhra Pradesh, Vijayawada.

The Special Chief Secretary to Government, Health, Medical and Family Welfare Department, A.P. Secretariat, Velagapudi.

The Chairman, APMSIDC, Mangalagiri, Guntur District.

The Spl. Chief Secretary to Government, PR&RD Department, A.P. Secretariat. Velagapudi

The Director of Municipal Administration, A.P. Guntur.

The Director General, SDRF/Fire Services, A.P. Mangalagiri. Guntur Dist.

The Director General of Police, Andhra Pradesh, Mangalgiri, Guntur Dist.

The Principal Secretary to Government, MA&UD department, A.P. Secretariat. Velagapudi

The Principal Secretary to Government, Home Department, A.P. Secretariat. Velagapudi Copy to:

The OSD to Chief Secretary to Government, A.P. Secretariat, Velagapudi

The P.S. to Principal Secretary to Government, Revenue (DM) Department,

A.P. Secretariat, Velagapudi.

The P.S. to Special Commissioner, DM & EO Addl. Secretary to Government.

Revenue (DM) Department. Velagapudi.

The Managing Director, Andhra Pradesh State Disaster Management Authority, Kunchanapalli, Guntur.

The Finance (FMU-Revenue) Department. A.P. Secretariat, Velagapudi SF/SC

// FORWARDED BY ORDER //

SECTION OFFICER

### GOVERNEMNT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

#### Memo No: Janthacurfew/ B2/2020

Dated 21-03-2020

Sub:

HM&FW- COVID-19-Janatha

Curfew

on 22.03.2020-

Certain

Instructions- Issued.

-000-

World Health Organisation (WHO) declared Corona infected disease (COVID19) as pandemic and the prevalence of disease is in second stage. Government is taking all required arrangements for surveillance and containment of the spread of disease in the community. Where as Govt. of Andhra Pradesh has made certain precautionary measures for containment spread of the Disease and issued certain instructions for enforcing the advisories.

- 2. Due to prevalence of COVID-19, the Govt. of India has announced Jantha Curfew on 22.03.2020 across the Country. Government of Andhra Pradesh has also made appeal to the citizens for social distancing and home quarantine to curtail the spread of the disease.
- 3. In view of the above, Government of Andhra Pradesh here by issue following instructions.
  - 1. People are advised not to come outside from their homes from 7 AM to 9 PM on 22.03.2020.

2. All shops may be asked to be closed except essential services like Dispensaries, Medical Shops, Milk Booths.

- 3. Indian Railways and State Public Transportation have already decided to stop operations from 7 AM to 9 PM. This maybe taken note of.
- 4. All religious institutions maybe encouraged to avoid mass gatherings.
- 5. All Medical care establishments shall remain open for emergency care only.
- 6. The District Collectors shall pass appropriate advisories to implement Janatha curfew in their districts.
- 7. To advise and encourage the citizens to come out in their balconies/Varandas by 5 PM on 22nd March and clap for five minutes to express gratitude to the services of the personnel working in essential services. All local authorities shall arrange to blow the siren at 5 PM.
- 8. All the district Collectors shall convene a meeting with all stake holders and implement Janatha curfew with full public participation.
- 9. Officials concerned in the Area of their jurisdiction to ensure that these orders are strictly followed.
- 4. The Commissioner, I&PR shall make immediate necessary action to publicise widely the above instructions to print and electronic media.

#### DR. K.S. JAWAHAR REDDY, IAS SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

The Commissioner, I&PR, Vijayawada.

All HoDs under the Control of HM&FW Dept.

The Commissioner, Public transport.

The Commissioner, Labour Employment.

The Commissioner, Endowment Dept.

The Commissioner, Minority Welfare.

All the District Magistrates and Collectors

All the District Superintendents of Police.

Sf/Sc

FORWARDED BY ORDER

DEPUTY SECRETARY

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# GOVERNMENT OF ANDHRA PRADESH BOILERS & INSURANCE MEDICAL SERVICES DEPARTMENT

### MEMO NO.3419328/Labour.II/A3/2020

Dated:20.03.2020

Sub: Labour Factories Boilers & Insurance Medical Services Department – COVID-19 – Corona Virus Disease – Containment, Control and Prevention of Spread of COVID-19 – Instructions to the Employers of all the Factories / Industries / Shops & Establishments to prevent and contain spread of COVID-19 in the State of Andhra Pradesh – Reg.

Ref: From the Secretary, Department of Health and Family Welfare, Ministry of Health and Family Welfare, Government of India, New Delhi, D.O.No. Z-21020/14/2020-PH, Dt.16-3-2020.

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The World Health Organization has declared Corona Virus Disease (COVID-19) as pandemic and as Public Health Emergency of International Concern, WHO has also classified risk assessment as very high at the Regional and Global level. In this context, Andhra Pradesh has strengthened the surveillance for containment, control and prevention of COVID-19.

- 2. Whereas, the Government of Andhra Pradesh in exercise of the powers conferred under Section -2, 3 and 4 of Epidemic Diseases Act, 1897 and "The Andhra Pradesh Epidemic Disease COVID-19 Regulations 2020" empowered certain officers of the State Government to take all such measures as may be necessary to contain the spread of the said Virus in the State.
- 3. To effectively enforce the Regulations given under "The Andhra Pradesh Epidemic Disease COVID-19 Regulations 2020" certain instructions are hereby issued to the Employers of all Factories / Industries / Shops & Establishments to prevent and contain the spread of COVID-19 in the State of Andhra Pradesh with immediate effect;
  - (i) The Employers shall promote frequent and thorough hand washing by providing workers, customers, and worksite visitors with a place to wash their hands. If soap and running water are not immediately available, provide alcohol-based hand scrubs containing at least 60% alcohol or by providing hand sanitizers.
  - (ii) Employees should maintain social distancing while in work place. Avoid mass gatherings, conferences and meetings. Wherever feasible, employees may be made to work from home.
  - (iii) All the Employees working in the commercial area must keep a distance of one meter with the customers. Measures to reduce peak hour crowding should be taken.
  - Marking attendance by Biometric machines may be replaced with manual attendance register to contain COVID-19.
  - (iv) All transport vehicles which are used to transport the employees and workers need to be sanitized before and after they board the vehicle.
  - (v) Work places should be sanitized frequently with disinfectants. Door, Hand rails, taps, table tops, keyboards, door bells, elevator buttons, office counters and tools shared by workers etc should be sanitized frequently.
  - (vi) Respiratory etiquette should be maintained by the employers and employees while coughing and sneezing. Posters depicting cough, sneeze etiquette and hand hygiene may be displayed at difference places.

- (vii) All employees should be checked for being unwell, and any employee with cough, fever, running nose should be provided with a mask, isolated immediately to a sick room and then sent home for home isolation.
- (viii) Restaurants and Canteens shall ensure hand washing protocol and proper cleanliness of frequently touched surfaces. Ensure physical distancing (minimum 1 meter) between tables; encourage open air seating where practical with adequate distancing. Employees handling fruits and vegetables should use disposable face masks and gloves.
- (ix) Staggered lunch timings may be explored to avoid gathering at fixed timing.
- (xi) All the Factories / Industries / Private organizations / employers are encouraged to allow employees to work from home wherever feasible.
- (xii) All the Employers are requested to provide N-95 masks, thermal scanners and hand sanitizers at the work places to protect the employees and the industrial labour from COVID-19 infection.
- (xiii) In several factories in Andhra Pradesh such as Brandix in Visakhapatnam and Sricity in Tada, which are hosting more than 100 MNCs., and in Pharma Industries where large number of employees and workers are attending to the Factories, they are advised to follow all the instructions given by Ministry of Health, Government of India and Department of Health, Medical and Family Welfare, Government of Andhra Pradesh from time to time. Since there is every need to educate all the stake holders in the Factories / Industries / Shops & Establishments about the pandemic and its symptoms and key preventive measures that should be taken on at individuals level to avoid any risk. If need be the Factories may be temporarily closed till 31st March, 2020 to contain the spread of COVID-19 without stopping the salaries of Employees and workers as it is on health emergency grounds.
- 4. The Director of Factories / Special Commissioner of Labour are requested to give wide publicity and communicate these instructions of the Government to all the Employers of Factories / Industries / Private Organizations and Shops & Establishments in the State to prevent and contain the spread of COVID-19 in and around the workplaces.

B.UDAYALAKSHMI PRINCIPAL SECRETARY TO GOVERNMENT

To

The Director of Factories, AP, Vijayawada.

The Special Commissioner of Labour, AP, Vijayawada.

Copy to:

All Factories through the Director of Factories, AP, Vijayawada.

The Brandix India Apparel City (Pvt.) Ltd., SEZ, Pudimadaka Road,

Atchutapuram Mandal, Visakhapatnam – 531011 (where nearly 30,000 women are working in the Factory) through the Director of Factories, AP, Vijayawada.

The Managing Director, Sricity, (P) Limited, 270 Peepul Boulevard, Sricity – 517 646 All the Shops & Establishment through the Special Commissioner of Labour, AP, Vijayawada.

P.S. to Hon'ble M(LET&F).

Sf/SC

//Forwarded::By order//

Section Officer

HM & FW Dept. - Containment, Control and Prevention of spread of COVID - 19 - Lock down till 31<sup>st</sup> March, 2020 in the State of Andhra Pradesh - Notification under Epidemic Disease Act, 1897 - Issued

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#### HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.209 Dt: 22.03.2020 Read the following:

- 1. G.O.Rt.No.189, HM & FW (B2) Dept. Dt:13.03.2020.
- 2. G.O.Rt.No.202, HM & FW (B2) Dept. Dt:18.03.2020.
- 3. G.O.Rt.No.204, HM & FW (B2) Dept. Dt:19.03.2020.

#### **ORDER:**

The following notification shall be published in the extra ordinary issue of A.P. Gazette.

#### **NOTIFICATION**

In exercise of the powers contained under Sec 234 of Epidemic Disease Act, 1897, the Governor of Andhra Pradesh hereby issues following measures for containment of COVID-19.

- 1. WHO has declared COVID19 a global pandemic. Since the onset of preventive measures 11,670 foreign returnees to the state have been placed under medical surveillance. Of these 10,091 are placed under home isolation, 24 are hospitalized and 1,555 have completed home isolation of 28 days. So far 6 cases have tested positive, one each in districts of Nellore, East Godavari, Krishna, Prakasam and 2 in Visakhapatnam.
- 2. While, vide GO Rt.No. 202 and GO Rt. No. 204 multiple restriction and social distancing measures have been communicated, it is imperative that in proactive manner a state-wide lockdown is observed to prevent onset of community transmission of the Corona-virus. Therefore, in continuation to the measures enunciated in GOs cited above the following measures to ensure that such a lockdown will come into force with immediate effect across the state of Andhra Pradesh up to 31<sup>st</sup> March 2020:
  - No public transport including inter-state transport services shall be permitted. The exception will include transport of all kinds to and fro from hospitals, airports & railway stations etc.
  - ii. All non-essential commercial shops shall be shut down.
  - iii. All non-essential offices, factories, workshops, go-downs etc. if operated should do so with skeletal staff.
  - iv. All foreign returnees are directed to remain under strict home quarantine for a period of 14 days or as advocated by local Health Authorities (Collectors to monitor and update on online portal).
  - v. Police will ensure Beat Vigilance System regarding all foreign returnees across the state. For this, police should take help of Mahila Samrakshna Karyadarshi (mahila police).
  - vi. General public are required to stay at home and come out only for basic services while strictly following social distancing (2m distance between individuals) guidelines issued earlier.
  - vii. Any congregation of more than 10 persons is prohibited in public places.
  - viii. A 100 bedded Quarantine / Isolation facility should be established at each assembly constituency level.

- ix. Each district headquarters shall have 200-300 bed Tertiary Care Treatment facility dedicated for COVID-19 treatment in coordination with private sector.
- x. Collectors will maintain strict vigilance on essential commodities and medicines. Clear advertisements regarding rates & stocking in this regard shall be communicated and any violation by individuals/establishments shall be dealt strictly under relevant provisions of the IPC. A toll free number should be set up by District Collectors for complaints in this regard
- xi. Farmers and individuals involved in production of food grains/essential commodities will be allowed to take up their activities by maintaining social distancing norms.
- 3. However, the following establishments providing essential services shall be excluded from the above restrictions:
  - a. Offices charged with law and order and magisterial duties
    - i. Collector
    - ii. Joint Collector
    - iii. Sub Collector / RDO
    - iii. MRO
  - b. Police, Health, Urban Local Bodies, Fire, Electricity, Water and Municipal Services, Bank/ATM, Print, Electronic and Social Media.
  - c. Food, Groceries, Milk, Bread, Fruit, Vegetable, Meat, Fish and their transportation related activities and warehousing.
  - d. Hospitals, Pharmacies, Optical stores, Pharmaceuticals manufacturing and their transportation related activities
  - e. Telecom & Internet Services including IT&ITeS, Postal services
  - f. Supply chain and related transportation of essential goods
  - g. e-Commerce (delivery) of all essential goods including food, pharmaceutical and medical equipment
  - h. Take away/ home delivery restaurants and hotels.
  - i. Petrol pumps, LPG gas, Oil agencies, their go-downs and transportation related activities.
  - j. Production and Manufacturing Units which require continuous process may continue to function, after obtaining required permission from the Collector.
  - k. Manufacturing units engaged in production of essential commodities
  - I. Private establishments that support the above services or are linked to the efforts for containment of COVID-19 will remain open.
- 4. District Collector shall be the competent authority to decide if any produce / service is essential in nature or not.
- 5. District Administration should appeal to general public to ensure observance of social distancing norms in public places and appropriate sanitary / distancing measures in private sphere. This appeal should lay special focus on the elderly (above 60 yrs) and those with flu like symptoms, medical complications like asthma, BP, cardio vascular complications etc.
- 6. While the lockdown as enunciated above should be initiated with immediate effect, the district administration should continue to focus on the containment strategy being practised thus far involving tracking the dissemination of a disease within a community through tracking of foreign returnees / suspect cases, and then using isolation and individual quarantines to keep people who have been infected by or exposed to the disease from spreading it.

- 7. District Collectors, Joint Collectors, Police Commissioners, SPs, Municipal Commissioners, Sub Collectors, RDOs, DM&HOs, Tahsildars and MPDOs are hereby authorized to take all necessary actions for enforcement and implementation of the aforesaid measures. Local police shall render necessary assistance as and when requisitioned by the aforementioned officers.
- 8. Any person found violating the containment measures; shall deemed to have committed an offence punishable under section 188 of Indian Penal Code (45 of 1860). Strict compliance with aforementioned measures is warranted.

#### (BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

### NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

Tο The Commissioner, Printing , Stationery & Purchase, Vijayawada (with a request to publish the notification in extraordinary Gazette) All the District Collectors in the State. All the Municipal Commissioners in the State. The Principal Secretary, T.R. & B., Secretariat. } with a request The SpL, Chief Secy., Revenue(CT&Excise) Dept. } to issue further The Principal Secretary, Home Dept. } guidelines to The Principal Secretary, Revenue Dept. } operationalize The Principal Secretary, L.E.T. & F. Dept., Secretariat } the instructions The Principal Secretary, PR&RD Dept. } issued in the G.O. The Principal Secretary, I&I Dept. } The Principal Secretary, MA&UD Dept. } The Director General of Police, Mangalagiri. } The Commissioner, I&PR Dept.

All District Superintendents of Police in the State of A.P.

The Commissioner of Police, Visakhapatnam, Vijayawada.

The Commissioner of Public Transport Department.

All HODs of H.M. & F.W. Dept.

#### Copy to:

OSD to Dy.CM (HFW & ME)
PS to CS/ PS to Addl.C.S. to CM
PS to Principal Secretary (Poll), GAD PS
to Commissioner, I & P.R.

//FORWARDED:: BY ORDER//

**SECTION OFFICER** 

HM & FW Dept. –Containment, Control and Prevention of spread of COVID – 19 – Lock down till 31<sup>st</sup> March, 2020 in the State of Andhra Pradesh– Notification under Epidemic Disease Act, 1897 – Further measures - Issued.

#### HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No.210

Dt:23.03.2020
Read the following:

- 1. G.O.Rt.No.189, HM & FW (B2) Deptt., Dt:13.03.2020.
- 2. G.O.Rt.No.202, HM & FW (B2) Deptt., Dt:18.03.2020.
- 3. G.O.Rt.No.204, HM & FW (B2) Deptt., Dt:19.03.2020.
- 4. G.O.Rt.No.209, HM & FW (B2) Deptt., Dt:22.03.2020.

#### **ORDER:**

The following notification shall be published in the extra ordinary issue of A.P. Gazette.

#### **NOTIFICATION**

In exercise of the powers contained under Sec 2, 3, 4 of Epidemic Disease Act, 1897, the Governor of Andhra Pradesh hereby issue the following measures for containment of COVID-19, in addition to the measures notified in the G.O. 4<sup>th</sup> read above.

- **2.** The following measures will come into immediate force to allay the hardships likely to be faced by various sections of the society:
  - i. The April ration of rice and 1 kg of Red gram dal will be given free of cost to all rice card holders. Also the April ration supplies shall be distributed in advance at the FP Shops from 29th March, 2020.
  - ii. All rice card holding families would also be given an one time support of Rs.1000/- to meet the expenditure on other essential commodities such as groceries, vegetables and salt etc. at an estimated cost of Rs.1330 Crores.
  - iii. All the Government as well as private establishments shall make payments of wages/salaries fully to the workers/employees including those working under contract and outsourcing basis during the lockdown period. Any violation will be viewed seriously and will invite penal action under The Epidemics Diseases Act, 1897.
  - iv. During the lockdown period, steps will be taken to ensure that there is no disruption in the supply of essential commodities like vegetables, basic groceries, milk, egg, poultry, aqua and cattle feed etc.

#### (BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

### NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To

The Commissioner, Printing, Stationery& Purchase, Vijayawada (with a request to publish the notification in extraordinary Gazette).
All the District Collectors in the State.

P.T.O.

All the Municipal Commissioners in the State.

The Spl, Chief Secy., Revenue (CT& Excise) Dept.

The Principal Secretary, Home Dept.

The Principal Secretary, Revenue Dept.

The Principal Secretary, L.E.T. & F. Dept., Secretariat further guidelines to

The Principal Secretary, PR&RD Dept.

The Principal Secretary, I&I Dept.

The Principal Secretary, MA&UD Dept.

The Ex-Officio Secretary, Consumer Affairs, Food&

Civil Supplies Department.

The Director General of Police, Mangalagiri.

The Commissioner, I&PR Dept.

All District Superintendents of Police in the State of A.P.

The Commissioner of Police,

Visakhapatnam & Vijayawada.

The Commissioner of Public Transport Department.

All HODs of H.M. & F.W. Dept.

#### Copy to:

OSD to Dy.CM (HFW & ME)

PS to CS/ PS to Addl.C.S. to CM

PS to Principal Secretary (Poll),

GAD PS to Commissioner, I & P.R.

//FORWARDED: BY ORDER//

instructions issued in the G.O.

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SECTION OFFICER

HM & FW Department- Containment, Control and Prevention of spread of COVID -19 - Lock down till 31<sup>st</sup> March, 2020 in the State of Andhra Pradesh - Notification under Epidemic Disease Act, 1897 - Further instructions -Issued.

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#### HEALTH, MEDICAL & FAMILY (B2) DEPARTMENT

G.O.Rt.No.211 Dated: 23.03.2020 Read the following:

- 1. G.O.Rt.No.189, HM & FW (B2) Dept. Dt:13.03.2020.
- 2. G.O.Rt.No.202, HM & FW (B2) Dept. Dt:18.03.2020.
- 3. G.O.Rt.No.204, HM & FW (B2) Dept. Dt:19.03.2020.
- 4. G.O. Rt.No.209, HM & FW (B2) Dept. Dt:22.03.2020.
- 5. G.O. Rt.No.210, HM & FW (B2) Dept. Dt:23.03.2020.

#### **ORDER:**

In continuation of orders issued in the reference 5<sup>th</sup> read above, following directions are issued for streamlined implementation of the same:

- i. Not more than one person shall be allowed to move on a two-wheeler and not more than two persons shall be allowed on a four-wheeler. This movement shall be permitted for essential purposes only.
- ii. Movement of people shall not be permitted for any purpose other than accessing emergency medical care during the period from 8:00 PM every evening to 6:00 AM on the following day.
- iii. No shop/establishment except hospitals and pharmacies will be allowed to operate after 8:00 PM.
- iv. Residents shall procure essential goods and services from shops and establishments located within a radius of not more than 2 km from their residence.
- v. Insurance service providers shall be permitted to operate during the lockdown period.
- vi. Gathering of more than 4 people should not be allowed at any public place.
- 2. The above restrictions shall not apply to employees/persons deployed in the Management of COVID-19.
- **3.** Temporary Police Check-posts shall be set-up at suitable locations to ensure strict compliance with the Lockdown orders.
- **4.** A Committee under Secretary (Marketing) with the following composition is set up to ensure availability of essential commodities throughout the State and during the period of Lockdown:
  - i. Commissioner, Civil Supplies (Convener)
  - ii. Commissioner, Transport
  - iii. DGP, Tadepalli
  - iv. Director, Drugs Control Administration
  - v. Director, Horticulture
  - vi. Director, Marketing
  - vii. Controller, Legal Meteorology
  - viii. MD, Dairy Development Cooperative Federation

(BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY
CHIEF SECRETARY TO GOVERNMENT

To

All the District Collectors in the State.

(p.t.o)

All Municipal Commissioners in the State.

The Secretary to Government, Marketing Department.

The Commissioner, Civil Supplies (Convener)

The Commissioner, Transport

The DGP, Tadepalli

The Director, Drugs Control Administration

The Director, Horticulture

The Director, Marketing

The Controller, Legal Meteorology

The MD, Dairy Development Cooperative Federation.

#### Copy to:

OSD to Dy.CM (HFW & ME)

PS to CS/ PS to Addl.C.S. to CM

Ps to Spl.C.S to Government, HM&FW Department.

PS to Principal Secretary (Poll), GAD

PS to Commissioner, I & P.R.

SC/SF.

//FORWARDED: : BY ORDER//

SECTION OFFICER.

HM&FW Department- COVID-19 - Issue of further measures under Epidemic Diseases Act, 1879 for Containment of COVID-19 in the State of Andhra Pradesh-Orders- Issued.

#### **HEALTH, MEDICAL&FAMILY WELFARE(B2) DEPARTMENT**

G.O.RT.No. 215 Dated: 24-03-2020 Read the following:-

- 1. G.O.Rt.No.189, HM & FW (B2) Dept. Dt:13.03.2020.
- 2. G.O.Rt.No.202, HM & FW (B2) Dept. Dt:18.03.2020.
- 3. G.O.Rt.No.204, HM & FW (B2) Dept. Dt:19.03.2020.
- 4. G.O.Rt.No.209, HM & FW (B2) Dept. Dt:22.03.2020.
- 5. G.O.Rt.No.210, HM & FW (B2) Dept. Dt:23.03.2020.
- 6. G.O.Rt.No.211, HM & FW (B2) Dept. Dt:23.03.2020.
- 7. Dr YSRAHCT/P&C/COVID-19/DrYSRAS/2020, Dt:11.03.2020.

#### **ORDER:**

The following Notification shall be published in the Extra ordinary issue of A.P. Gazette.

#### **NOTIFICATION**

In exercise of the powers contained under Sec 2, 3 & 4 of Epidemic Disease Act, 1897, the Governor of Andhra Pradesh hereby issue the following measures for containment of COVID-19.

- 2. Whereas State Government has decided to invoke provisions of Epidemic Disease Act, 1897 vide Notification No. Corona 2020/HM&FW/01 dated. 23<sup>th</sup> March, 2020 from the date of issue of the Notification.
- 3. Therefore in exercise of the powers conferred under Section 2, 3 & 4 of the Epidemic Disease Act, 1897, Government of Andhra Pradesh is pleased to frame the following Regulations for Prevention and Containment of Coronavirus Disease 2019 (COVID-19):
  - 1. These Regulations may be called 'The Andhra Pradesh COVID-19 Regulations, 2020'.
  - 2. COVID-19 means the Coronavirus Disease caused by Severe Acute Respiratory Syndrome Corona Virus 2 (SARS CoV 2) as defined by the World Health Organization (WHO)/ Government of India.
  - 3. 'Empowered officer' under Section 2(1) of the Act shall be Commissioner, Health & Family Welfare, Director of Public Health & Family Welfare, Director of Medical Education, Commissioner APVVP, All District Collectors & Municipal Commissioners & they are empowered to take such measures which are necessary to prevent the outbreak of COVID 19 or the spread thereof within their respective jurisdictions.
  - 4. Officers empowered under the Act, are Authorized to isolate and / or admit a person who develops asymptoms simulating that of COVID -19 infection as per the case definition criteria published by WHO or Government of India from time to time. The empowered officer may initiate action under the Section 188 of Indian Penal Code (48 of 1860) against the person who refuses to comply.

(p.t.o)

- 5. In event of COVID-19 being reported from a defined geographic area such as village, town, ward, colony, settlement, the Collector of the concern District/ Municipal Commissioner of the concerned Municipal Corporation shall be competent to implement following containment measures, but not limited to these, in order to prevent spread of the disease:
  - i. In view of increase in the no. of suspected cases in the State, the Government of Andhra Pradesh hereby decided to invoke the Section-2 of the Epidemic Act, 1897 wherein the State Government is satisfied that the outbreak of the COVID-19 is threatening the normal population through local transmission and in order to supplement and complement the existing arrangement in the Government tertiary hospitals for the time being in force, for the purpose of accommodating the suspected cases and managing the COVID-19 confirmed cases, the State Government is herewith empower the District Collector & Magistrates to take such measures and by public notice prescribed any temporary Regulation, especially taking over of the isolation Rooms / Wards / Blocks / Entire Private hospital, as he/she shall deem fit necessary to prevent the outbreak of COVID - 19 and spread thereof. The District Collector & Magistrates may also determine in what manner, the expenses incurred by such institutions during this entire process may be borne.
  - ii. All the Public and Pvt. Medical establishments are hereby instructed to comply with the orders of the District Collector and Magistrate, issued in the interest of Public Health.
  - iii. Any Medical Professionals (including Doctors, Nursing & Paramedical Staff etc both working & retired) of both Public & Private Medical Establishments and Institutions should attend the duties as when required as per the instructions of the empowered Authorities.
  - iv. All the Private Hospitals shall treat the eligible beneficiaries of suspected and confirmed (positive) COVID-19 cases under the Dr YSR Aarogyasri Scheme as per the Circular issued by the CEO, Dr YSR Aarogyasri in the reference 7<sup>th</sup> read above.
- 6. Any person/Medical establishment/ Organization found violating any provision of these Regulations shall be deemed to have committed an offence punishable under Section 188 of Indian Penal Code (45 of 1860). Empowered officers may penalize any person/Medical establishment/ Organization found violating provisions of these Regulations or any further orders issued by Government under these Regulations.
- 7. No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under this Regulation unless proved otherwise.
- **4.** These Regulations shall come into force immediately and shall remain valid for a period of one year, or until further orders, whichever is earlier from the date of publication of this notification.

#### (BY ORDER AND IN THE NAME OF GOVERNOR OF ANDHRA PRADESH)

### NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

The Commissioner, Printing, Stationery & Purchase, Vijayawada (with a request to publish the Notification in Extraordinary Gazette)

:3:

All the Municipal Commissioners in the State.

The Spl, Chief Secy., Revenue (CT& Excise) Dept.,

The Principal Secretary, Home Dept.

The Principal Secretary, Revenue Dept.

The Principal Secretary, L.E.T. & F.Dept.,

The Principal Secretary, PR&RD Dept.

The Principal Secretary, I&I Dept.

The Principal Secretary, MA&UD Dept.

The Director General of Police, Mangalagiri.

The Commissioner, I&PR Dept.

All District Superintendents of Police in the State of A.P.

The Commissioner of Police,

Visakhapatnam & Vijayawada.

The Commissioner of Public Transport

Department.

All HODs of H.M. & F.W. Dept.

#### Copy to:

OSD to Dy.CM (HFW & ME).

PS to CS/ PS to Addl.C.S. to CM.

PS to Principal Secretary (Poll), GAD.

PS to Commissioner, I & P.R.

//FORWARDED:: BY ORDER//

**SECTION OFFICER** 

#### GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM & FW Department – Containment, Control and Prevention of spread of COVID-19 – "Lockdown" till 14<sup>th</sup> April, 2020 in the State of Andhra Pradesh under Disaster Management Act, 2005 –Orders- Issued.

# **HEALTH, MEDICAL & FAMILY (B2) DEPARTMENT**

# G.O.Rt.No.216,

Dated: 24.03.2020

- Read the following: 1. G.O.Rt.No.189, HM & FW (B2) Dept. Dt:13.03.2020.
- 2. G.O.Rt.No.202, HM & FW (B2) Dept. Dt:18.03.2020.
- 3. G.O.Rt.No.204, HM & FW (B2) Dept. Dt:19.03.2020.
- 4. G.O.Rt.No.209, HM & FW (B2) Dept. Dt:22.03.2020.
- 5. G.O.Rt.No.210, HM & FW (B2) Dept. Dt:23.03.2020.
- 6. G.O.Rt.No.211, HM & FW (B2) Dept. Dt:23.03.2020.
- 7. National Disaster Management Authority Order No.1-29/2020-PP (P1. II), dt.24.3.2020.
- 8. MHA, GoI Order No.40-3/2020-DM-I(A), Dt. 24.3.2020.

-0-

#### **ORDER:**

In the reference 7<sup>th</sup> read above, the National Disaster Management Authority (NDMA) has issued orders directing the Ministries/ Departments of Government of India and the State/Union Territory Governments and State/Union Territory Authorities to take effective measures to prevent the spread of COVID-19 in the country.

- 2. In compliance of the Orders 7<sup>th</sup> read above, in the reference 8<sup>th</sup> read above, under Section 10(2)(1) of the Disaster Management Act, the Ministry of Home Affairs, Government of India, New Delhi have issued Orders directing the Ministries/ Departments of Government of India and the State/Union Territory Governments and State/Union Territory Authorities to take effective measures to prevent the spread of COVID-19 in the Country and the Order shall remain in force, in all parts of the Country, for a period of 21 days w.e.f. 25.03.2020.
- **3.** Therefore, all the District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the guidelines as per Annexure to the Order mentioned vide reference 8<sup>th</sup> read above. This Order shall remain in force in all parts of the State for a period of 21 days with effect from 25.03.2020. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the above guidelines.
- **4.** The Order mentioned vide reference 8<sup>th</sup> read above shall be implemented along with various orders issued earlier by the State Government for "**Lockdown**" in the State for containing the spread of COVID-19.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

#### NILAM SAWHNEY, CHIEF SECRETARY TO GOVERNMENT

То

All the District Collectors in the State.

(p.t.o)

All the Special Chief Secretaries/Prl. Secretaries/Secretaries.

The D.G.P., Mangalagiri.

The Commissioner of Police, Visakhapatnam, Vijayawada.

All District Superintendents of Police.

All Municipal Commissioners in the State.

All HODs of H.M. & F.W. Dept.

All the DM& HOs in the State.

#### Copy to:

PS to CS/ PS to Addl.C.S. to CM OSD to Dy.CM (HFW & ME). PS to Spl.C.S. to Govt., HM&FW Department. PS to Principal Secretary (Poll), GAD. PS to Commissioner, I & P.R. Department. SC/SF.

//FORWARDED: BY ORDER//

**SECTION OFFICER** 

(Contd...Annexure)

### Annexure to G.O.Rt.No.216, HM&FW(B2)Deptt., Dt.24.03.2020

### Guidelines on the measures to be taken for containment of COVID-19 Epidemic in the State:

**1.** Offices of the Government of India, its Autonomous/ Subordinate Offices and Public Corporations shall remain closed.

#### **Exceptions:**

Defence, central armed police forces, treasury, public utilities (including petroleum, CNG, LPG, PNG), disaster management, power generation and transmission units, post offices, National Informatics Centre, Early Warning Agencies.

**2.** Offices of the State/ Union Territory Governments, their Autonomous Bodies, Corporations, etc. shall remain closed.

#### **Exceptions:**

- **a.** Police, home guards, civil defence, fire and emergency services, disaster
  - management, and prisons.
- **b.** District administration and Treasury
- c. Electricity, water, sanitation.
- **d.** Municipal bodies—Only staff required for essential services like sanitation, personnel related to water supply etc

The above offices (Sl. No 1&2) should work with minimum number of employees. All other offices may continue to work-from-home only.

- **3.** Hospitals and all related medical establishments, including their manufacturing and distribution units, both in Public and Private sector, such as dispensaries, chemist and medical equipment shops, laboratories, clinics, nursing homes, ambulance etc. will continue to remain functional. The transportation for all medical personnel, nurses, para-medical staff, other hospital support services be permitted.
- **4.** Commercial and private establishments shall be closed down.

#### **Exceptions:**

- **a.** Shops, including ration shops (under PDS), dealing with food, groceries, fruits and vegetables, dairy and milk booths, meat and fish, animal fodder. However, district authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.
- **b.** Banks, insurance offices, and ATMs.
- c. Print and electronic media
- **d.** Telecommunications, internet services, broadcasting and cable services. IT and IT enabled Services only (for essential services) and
  - as far as possible to work from home.
- **e.** Delivery of all essential goods including food, pharmaceuticals, medical equipment through E-commerce.
- f. Petrol pumps, LPG. Petroleum and gas retail and storage outlets.

(Cont...p.2)

- g. Power generation, transmission and distribution units and services
- **h.** Capital and debt market services as notified by the Securities and Exchange Board of India.
- i. Cold storage and warehousing services.
- j. Private security services

All other establishments may work-from-home only.

**5.** Industrial Establishments will remain closed.

#### **Exceptions:**

- **a.** Manufacturing units of essential commodities.
- **b.** Production units, which require continuous process, after obtaining required permission from the State Government
- **6.** All transport services air, rail, roadways will remain suspended.

#### **Exceptions:**

- a. Transportation for essential goods only.
- **b.** Fire, law and order and emergency services.
- **7.** Hospitality Services to remain suspended.

#### **Exceptions:**

- **a.** Hotels, homestays, lodges and motels. which are accommodating bursts and persons stranded due to lockdown, medical and emergency staff air and sea crew.
- **b.** Establishments used/ earmarked for quarantine facilities.
- **8.** All educational, training, research, coaching institutions etc shall remain closed.
- **9.** All places of worship shall be closed for public. No religious congregations will be permitted, without any exception.
- **10.** All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions/ gatherings shall be barred.
- **11.** In case of funerals, congregation of not more than twenty persons will be permitted.
- **12.** All persons who have arrived into India after 15.02.2020, and all such persons who have been directed by health care personnel to remain under strict home/ institutional quarantine for a period as decided by local Health Authorities, failing which they will be liable to legal action under Sec 188 of the IPC.
- **13.** Wherever exceptions to above Containment measures have been allowed, the originations/employees must ensure necessary. Precautions against COVID-19 Virus, as well as social distance measures, as advised by the Health Department from time to time.

(Cont...p.3)

- **14.** In order to implement these containment measures, the District Magistrate will deploy Executive Magistrate as incident Commanders in the respective local jurisdictions. The Incident Commander will be responsible for the overall implementation of these measures in their respective jurisdictions. All other line Department officials in the specified area will work under the directions of such incident commander. The Incident commander will issue passes for enabling essential movements as explained
- **15.** All Enforcing Authorities to note that these strict restrictions fundamentally relate to movement of people, but not to that of essential goods.
- **16.** The Incident Commanders will in particular ensure that all efforts for mobilisations of resources, workers and material for augmentation and expansion of Hospital infrastructure shall continue without any hindrance.
- **17.** Any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides Legal action under Sec. 188 of the IPC (as per Appendix).
- **18.** The above Containment measures will remain in force, in all parts of the Country, for a period of 21 days with effect from 25.03.2020.

#### **APPENDIX**

#### (I) OFFENCES AND PENALTIES OF THE DISASTER MANAGEMENT ACT, 2005

- **51. Punishment for obstruction, etc-** Whoever, without reasonable cause-
- (a) Obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or
- **(b)** Refuses to comply with any direction given by or on behalf of the Central Government or State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act, shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

#### 52. Punishment for false claim-

Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may be extend to two years, and also with fine.

(Cont...p.4)

#### 53. Punishment for misappropriation of money or materials, etc-

Whoever, being entrusted with any money or material or otherwise being, in custody of or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

#### 54. Punishment for false warning-

Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine

#### 55. Offences by Departments of the Government-

- (1) Where an offence under this Act, has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.
- (2) Notwithstanding anything contained in sub-section (1), where an offence under this Act, has been committed by a Department of Government and it is proved that the offence has been committed with the consent or connivance of or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.
- **56.** Failure of officer in duty or his connivance at the contravention of the provisions of this Act Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.
- **57. Penalty for contravention of any order regarding requisitioning** If any person contravenes any order made under Section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.
- Offence by Companies (1) Where an offence under this Act has been **58.** committed by a company or body corporate, every person who at the time the offence was committed, was in charge of and was responsible, to the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against the punished accordingly. Provided that nothing in this sub-section shall render ay such person liable to any punishment provided in this Act, if he provides that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence, (2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manger, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

**Explanation** – For the purpose of this section -(a) "company" means anybody corporate and includes a firm or other association of individuals; and (b) "director", in relation to a firm, means a partner in the firm.

- **59. Previous sanction for prosecution -**No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.
- **60. Cognizance of offences** No Court shall take cognizance of an offence under this Act, except on a complaint made by –(a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

#### II. Section 188 in The Indian Penal Code

**188.** Disobedience to order duly promulgated by public servant –Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both and if such disobedience causes or trends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

**Explanation** –It is not necessary that the offender should intend to produce harm or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces or is likely to produce harm.

**Illustration-**An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

NILAM SAWHNEY,
CHIEF SECRETARY TO GOVERNMENT

#### **HIGH ALERT / COVID-19**

# GOVERNMENT OF ANDHRA PRADESH MUNICIPAL ADMINISTRATION DEPARTMENT

O/o. the Commissioner & Director of Municipal Administration, Andhra Pradesh, GUNTUR.

#### Roc.No.3390411/2020-M3,

Dated 24-03-2020

#### **CIRCULAR**

Sub: Municipal Administration Department - Public Health - Preventive measures to be taken to contain the spread of **Novel Corona virus**(Covid-19) - Lock Down till 31<sup>ST</sup> March,2020 in the State of Andhra Pradesh - Notification under Epidemic Disease Act, 1897 - Issued by the Government - Certain instructions - Issued - Reg.

Ref: 1.This office Circular Roc.No.3390411/2020-M3, dated 14.03.2020 & 18-03-2020.

- 2. Instructions issued during the Video & Tele Conferences.
- 3. G.O. Rt.No.209, HM & FW Dept., dated 22-03-2020.
- 4. G.O. Rt. No 211, HM & FW Dept., dated 23-03-2020.

\*\*\*\*

The attention of the Commissioners of all the Urban Local Bodies in the State is invited to the references 3<sup>rd</sup> and 4<sup>th</sup> cited (copies enclosed), wherein the Government (Health, Medical & Family Welfare Dept.) has issued Notification under Epidemic Disease Act, 1897 for containment, control and prevention of spread of Covid-19 imposing Lock Down till 31.03.2020 in the State of Andhra Pradesh and directed the Municipal Commissioners to ensure the strict implementation of the instructions.

- 2. Therefore, the Commissioners of all ULBs in the State are requested to take following measures with immediate effect for enforcement and implementation of the Government orders issued, vide references 3<sup>rd</sup> & 4<sup>th</sup> cited in co-ordination with line Departments concerned.
  - All non-essential commercial shops shall be shut down.
  - All non-essential offices, factories, workshops, go-downs etc. if operated should do so with skeletal staff. However whenever operated

- all precautionary measures like hand washing, Social distancing and usage of disinfectants etc. shall be taken care off.
- No shop/establishment except hospitals and pharmacies will be allowed to operate after 8:00 PM.
- Residents shall procure essential goods and services from shops and establishments located within a radius of not more than 2 km from their residence.
- Movement of people shall not be permitted for any purpose other than accessing emergency medical care during the period from 8:00 PM every evening to 6:00 AM on the following day.
- All foreign returnees are directed to remain under strict home quarantine for a period of 14 days or as advocated by local Health Authorities (Collectors to monitor and update on online portal).
- General public are required to stay at home and come out only for basic services between 6AM while strictly following social distancing (2 metre or 6 feet distance between individuals) guidelines issued earlier.
- o Gathering of more than 4 people should not be allowed at any public place (In coordination with Revenue and Police Department).
- Making appeal to general public through the mike announcements through Autoes and mikes available with the Police Department to ensure observance of social distancing norms in public places and appropriate sanitary/distancing measures in private sphere. This appeal should lay special focus on the elderly (above 60 years) and those with flu like symptoms, medical complications like asthma, BP, cardio vascular complications etc.
- Any person found violating the containment measures shall be deemed to have committed an offence punishable under section 188 of Indian Penal Code (45 of 1860) and strict compliance with aforementioned measures is warranted.
- 3. All the Regional Director-cum-Appellate Commissioners of Municipal Administration in the State are requested to ensure the Guidelines communicated herewith are complied with by all the Municipal Commissioners in their Regions without any deviation.

To

The Commissioners of all the Urban Local Bodies in the State.

All the Regional Director-cum-Appellate Commissioners of Municipal Administration in the State.

Copy to the District Nodal Officers concerned.
Copy to all the District Collectors in the State.
Copy to the Mission Director, MEPMA, AP, Guntur.
Copy submitted to the Secretary to Government, MA & UD Dept., A.P.
Secretariat, Velagapudi for favour of information.
copy submitted to the Principal Secretary to Government, Medical, Health & Family Welfare Department, AP Secretariat, Velagapudi for favour of information.

# PROCEEDINGS OF THE COMMISSIONER & DIRECTOR OF MUNICIPAL ADMINISTRATION: ANDHRA PRADESH: GUNTUR

PRESENT: SRI VIJAY KUMAR G.Srkr, I.A.S., COMMISSIONER & DIRECTOR

#### Roc. No. 3390411/2020/M3,

Dt 25-03-2020

Sub: Municipal Administration Dept – Containment of Corona virus (COVID-19) – Appointment of Supervisory Officers to monitor the activities in the ULBs – Orders – Issued.

Read:1. This office Circular Roc. No. 3390411/2020/M3, Dated 18.03.2020 & 24.03.2020

2. Instructions of Hon'ble Minister for MA & UD and Secretary to Govt., MA & UD Dept during the teleconference held on 23.03.2020

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#### ORDER:

The Hon'ble Minister for MA & UD and Secretary to Govt conducted teleconference on 23.03.2020 and reviewed the status of various activities taken up by the ULBs on containment of COVID-19 and requested the C&DMA to appoint Supervisory Officers to monitor and to supervise the activities being taken up in all the ULBs in the State.

- 2. In pursuance of the directions of the Hon'ble Minister for MA & UD and Secretary to Govt, Supervisory Officers are appointed for each district to supervise all the ULBs in the State as listed in the Annexure attached to this order.
- 3 The Supervisory Officers shall attend the following duties:
  - a) Ensure that the guidelines issued by this office vide circular reference 1<sup>st</sup> read above are followed by the ULBs in regard to door to door campaigning with Ward Volunteers and ULB level IEC activities.
  - b) Also ensure that the guidelines issued from this office from time to time and from Government are followed by the ULBs scrupulously.

- c) Ensure that sufficient personal protective equipment is procured by the ULB to provide the same to PH workers and Ward Volunteers.
- d) As soon as a positive case is reported, the Supervisory Officer shall ensure to map the containment zone with a radius of 3 Kms of the indexed case and ensure that disinfection and decontamination measures with the help of Medical & Health Dept is taken up immediately by the ULB.
- e) Ensure that the ULB has prepared specific action plan to be attended in containment zones.
- f) Ensure that the special sanitation drives shall be taken up at all the public places viz., Markets, Rythu Bazars, Municipal Schools, Public Toilets, Community Toilets, Parks, Bus Stops, around the Bus Stand and Railway Stations etc.,
- g) Special sanitation drives shall also be taken up around the hospitals and quarantine centers.
- h) Ensure that the Ward Volunteers are visited house to house for creating awareness and disseminating IEC materials like Pamphlets and Broachers covering certain important instructions to the households.
- i) Interact with some of the Ward Volunteers, Ward Health Secretaries and Ward Sanitation Secretaries personally and try to know the activities being taken up by them in their respective jurisdiction.
- j) Ensure that Rapid Response Teams (RRT) are formed as per the instructions issued vide Circular 1<sup>st</sup> cited and attending the duties.
- k) Identify the gap areas and direct the Municipal functionaries to attend the same.
- I) Ensure to issue identify cards to the Ward Volunteers by the ULBs.
- m)Ensure that the sanitation workers have been provided with personnel protective equipment i.e., masks, gloves, Aprons/Gowns, Gumboots and Googles, shoes and dresses by the ULB.
- n) Interact with Medical & Health Department and Police Department for better coordination between ULB and line departments.
- o) Ensure that mass gathering is discouraged during field visit.

- p) Ensure that the ULB is tracing & tracking all foreign travelers from time to time and follow up on daily basis for a period of 14 days for strict home quarantine or shifted to quarantine centers.
- q) Ensure that sufficient disinfectant materials are available in the ULBs such as bleaching powder, sodium hypo chloride solution, Cresol etc.
- r) Ensure that all such persons should be located, stamped.
- s) Ensure that the ULB has displayed IEC materials in the form of hoards, banners in all the conspicuous public places.
- t) Ensure that the ULB is tracing all Positive case contacts and shift them to the designated health facility for further testing and treatment, if required by the Rapid Response Teams (RRT).
- u) Ensure that the ULBs have opened 24/7 control room to monitor the surveillance operations of tracing & tracking teams.
- 4. All the Supervisory Officers are requested to inspect the ULBs attached to them and ensure that the above instructions are followed without fail. They shall submit daily reports to this office by 7.00 PM every day in the attached check list.
- 5. All the Commissioners of ULBs are requested to extend their cooperation to the Supervisory Officers now appointed and ensure that the instructions of the Government are followed scrupulously on containment of Corona Virus.

Tο

All the officers concerned

All the Commissioners of ULBs concerned

All the RDMAs in the State

All the Special Officers concerned

Copy to Managing Director, APTID Co, Vijaywada

Copy to the ENC, PH, Tadepalli

Copy to the DTCP, Mangalagiri

Copy to the Managing Director, APUGBC, Vijayawada

Copy to the Executive Director, APUFIDC, Vijayawada

for favour of information and necessary action

#### MUNICIPAL ADMINISTRATION DEPARTMENT

# Checklist on activities taken up by ULBs on Containment of COVID-19

S.No	Check whether deputed ward Volunters, conducting house surveliance are maintaining distance of 2m while communicating.		Mention Count where ever applicable	
1				
2	Ensure that the awareness is created regularly through distribution of Pamphlets, Broachers on containmnet of COVID-19 & Flexis/Banners erected at Public Places or not.			
3	No. of persons came from Abroad after 10.02.2020 and ensure that persons are kept in Home Quarantine/ Quarantine Centre as the case may be			
4	Check whether the Sufficient Public Health Workers are available in the ULBs and ensure that they are maintaining distance of 2m while doing sanitation activities.			
5	Check Whether sufficient No. of Quantity Personal Protective Equipment Procured and provided to P.H.Workers & Ward volunteers & other staff engaged in surveillance activity.			
6	Check Whether Personal Protective Equipment is used by P.H.Workers & Ward volunteers regularly (such as Masks, Gloves, Aprons/Gowns, Gumboots and Goggles).			
7	Check whether the sufficient disinfectent materials are available in the ULBs such as Lime, Bleaching Powder, Sodium Hypo Chlorite Solution, Cresol etc., and machinery like sprayers & fogging machines.		6	
8	Whether Spraying teams formed in the ULBs			
9	Check whether the disinfectants are sprayed at all public places and designated spots regularly.			
10	Check whether fogging is taken up in all places regularly.			
11	Monitor Non essential establishments such as, educational Institutions, Parks, CineHalls, Playgrounds, Swimming pools, Gyms are closed.			
12	Check whether Rapid Response Teams constituted and trained in coordination with Medical & Health Department.			
13	Check whether disinfection is carried out as per protocols in containment Zone & buffer Zone.			
14	Check whether overall sanitation is good and maintained properly and visible or not.			

S.No	Activity	Yes/No	Mention Count where ever applicable	
15	Check whether Isolation Buildings identification is done or not.			
16	Check whether monitoring cell formed & not with 24/7 Call Center.			
17	Mention, If any other activities taken up on containment of COVID-19.			

# **ANNEXURE**

Sl. No.	Name of the District	Name of the officer (Sri/Smt)	Designation of the Officer	Mobile No.
(1)	(2)	(3)	(4)	(5)
1	Visakhapatnam	Dr.Velapareddy Chandraiah	Engineer-in-Chief, Public Health Engineering, AP, Tadepalli	9676303388
2	Srikakulam	K. Jayaram	RDDTP,Visakhapatnam	9849984159
3	Vizianagaram	B.H. Srinivasa Rao	SE (PH), Visakhapatnam Circle	9849905738
4	Krishna	Sri. Chandra Mohan Reddy, IFS	MD, APUFIDC, Vijayawada	7680996902
5	East Godavari	Y.P.Ranganayakulu	RDDTP, Rajahmundry	9177059789
6	West Godavari	A. Sudhakar Rao	SE, PH, Rajahmundry	9849906213
7	Prakasam	T. Mohan	SE, PH, Nellore	9849905737
8	Guntur	S. Dharma Rao	RDDTP, Guntur	9849995265
9	SPSR Nellore	Samson Rao	SE, APTIDCO, Nellore	9701257700
10	Chittoor	Sivarama Prasad	Zonal Manager, APGBCL, Tirupati	7893315748
11	Anantapuram	R. Srinath Reddy	SE, PH, Ananthpur	9849905739
12	Kurnool	Dr.P. Sampath Kumar	MD, Swachha Andhra Corporation, Vijayawada	9985103333
13	YSR	Sri N Chennakesava Reddy	EE, Public Health Division, Kadapa	7013199224

Commissioner & Director

# No. 40-3/2020-DM-I(A) Government of India Ministry of Home Affairs

North Block, New Delhi-110001 Dated 24<sup>th</sup> March, 2020

#### ORDER

Whereas, the National Disaster Management Authority (NDMA), is satisfied that the country is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation, and has considered it necessary to take effective measures to prevent its spread across the country and that there is a need for consistency in the application and implementation of various measures across the country while ensuring maintenance of essential services and supplies, including health infrastructure;

Whereas in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, the National Disaster Management Authority (NDMA), has issued an Order no. 1-29/2020-PP (Pt.II) dated 24.03.2020 (Copy enclosed) directing the Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities to take effective measures so as to prevent the spread of COVID-19 in the country;

Whereas under directions of the aforesaid Order of NDMA, and in exercise of the powers, conferred under Section 10(2)(I) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby issues guidelines, as per the Annexure, to Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities with the directions for their strict implementation. This Order shall remain in force, in all parts of the country for a period of 21 days with effect from 25.03.2020.

Home Secretary 12020

To

- 1. The Secretaries of Ministries/ Departments of Government of India
- 2. The Chief Secretaries/Administrators of States/Union Territories (As per list attached)

#### Copy to:

- i. All members of the National Executive Committee.
- ii. Member Secretary, National Disaster Management Authority.

#### **COVID-19/HIGH ALERT**

# PROCEEDINGS OF THE COMMISSIONER & DIRECTOR OF MUNICIPAL ADMINISTRATION, ANDHRA PRADESH, GUNTUR

# PRESENT: SRI VIJAY KUMAR, G.Srkr, IAS., COMMISSIONER & DIRECTOR.

#### Roc.No.3390411/2020-M3-2,

dated 25-03-2020

Sub: Municipal Administration Department - Public Health - Control of <u>Corona</u> <u>virus (Covid-19)</u> - Constituted State Level Non-Medical Control Room by the Government - Representation of MA&UD Department - Certain Officers of MA&UD Department - Drafted - Orders - Issued.

Read: 1.GO Rt.No.216, Health, Medical & Family Welfare (B2) Dept., dated 24-03-2020.

2. Decisions taken during the Review Meeting held with HoDs of the Departments concerned on 25-03-2020 by the Principal Secretary to Govt., T,R&B Department.

\*\*\*\*

#### ORDER:

In the reference 1<sup>st</sup> read above, the Government have issued orders imposing "Lockdown" in the State of Andhra Pradesh under Disaster Management Act, 2005 till 14th April, 2020. The Government have provided the following Toll Free Numbers for the purpose of redressal of the grievances of the public as mentioned against each:

- i. 104
- Medical issues.
- ii. 1902
- Non-Medical issues.
- 2. A Meeting was convened on 25-03-2020 by the Principal Secretary to Govt., Transport, Roads & Buildings Department, Govt. of AP., with the Heads of the 5 Departments, viz., Civil Supplies, Marketing, Police, MA&UD & Roads and Buildings, on the method of redressal of the grievances of public relating non-medical issues, i.e., Lockdown issues, essential commodities, etc. During the said Meeting it was decided to establish a State Level Non-Medical Control Room with the representatives from all the above 5 Departments in the O/o. the Engineer-in-Chief, Roads & Buildings, AP., located in 5<sup>th</sup> Floor, New HoDs` Building, Bandar Road, Vijayawada, for

forwarding the grievances pertaining to their department to the concerned gross root level officers and ensure for redressal of the grievances which are received through the Toll Free Number/Helpline-1902.

3. Therefore, it is decided to draft the following Officers to represent MA&UD Department in the above State Level Non-Medical Control Room for the above purpose:

SI. No.	Name of the Officer & Designation	Contact Number	Shift Timings	
1	2	3	4	
	B/	ATCH-I		
1	Nagendra Kumar Biyani, Addl. Project Director, APUFIDC	7675096688	06.00 AM to 02.00 PM	
2	R. Nagesh Babu, EE, O/o. ENC, PH, Tadepalli	9963969364	02.00 AM to 10.00 PM	
3	V. Sudhakar, DTCPO, Krishna District	9441501288	88 Reserve	

- 2. Therefore, the above Officials are hereby requested to report before the Principal Secretary to Government, Transport, Roads & Buildings Department, Govt. of AP, in the O/o. the Engineer-in-Chief, Roads & Buildings, AP., located in 5<sup>th</sup> Floor, New HoDs` Building, Bandar Road, Vijayawada, immediately. After reporting, they shall be available in the State Level Non-Medical Control Room established in the O/o. the Engineer-in-Chief, Roads & Buildings, AP., located in 5<sup>th</sup> Floor, New HoDs` Building, Bandar Road, Vijayawada during the above shift timings without any deviation and shall attend the duties entrusted to them from time to time by the concerned officials.
- 3. Sri V. Sudhakar, DTCPO, Krishna District, who is kept in Reserve, is requested to attend to the shift duty of the any above Officer as and when required.

To
The Individuals concerned.

Copy to the Managing Director, APUFIDC, Vijayawada, with a request to relieve the Officers concerned and issue directions to attend the above work.

Copy to the Director of Town & Country Planning, AP, Mangalagiri, with a request to relieve the Officer concerned and issue directions to attend the above work.

Copy to the Engineer-in-Chief, R&B, AP, Vijayawada, for information and with a request to utilise the services of the above Officers.

Copy submitted to the Secretary to Govt., MA&UD Department, Govt. of AP, AP Secretariat, Velagapudi, for favour of information.

Copy submitted to the Principal Secretary to Government, Transport, Roads & Buildings Department, Govt. of AP, AP Secretariat, Velagapudi, for kind information. Copy to the Commissioner, Health, & Mission Director, NHM., Vijayawada, for information.

#### COVID-19/HIGH ALERT

# PROCEEDINGS OF THE COMMISSIONER & DIRECTOR OF MUNICIPAL ADMINISTRATION, ANDHRA PRADESH, GUNTUR

# PRESENT: SRI VIJAY KUMAR, G.Srkr, IAS., COMMISSIONER & DIRECTOR.

#### Roc.No.3390411/2020-M3-1,

dated 25-03-2020

Sub: Municipal Administration Department - Public Health - Control of <u>Corona</u> <u>virus (Covid-19)</u> - Control Room in the Command Communication Centre, A.P., Secretariat, Velagapudi - Established - Orders - Issued.

Read: 1. Review Meeting held on 04.03.2020 by the Chief Secretary to Government, A.P. Secretariat, Velagapudi.

- 2.This office Procgs. Roc.No.3390411/2020-M3, dated 07-03-2020.
- 3. Minutes of the Inter-Departmental Coordination Committee held on 09-03-2020.
- 4.This office Circular Roc.No.3390411/2020-M3, dated 07-03-2020, 09-03-2020, 14.03.2020,15.03.2020 18-03-2020 & 24.03.2020.
- 5. This office Procgs. Roc.No.3390411/2020-M3, dated 15-03-2020.
- 6. Instructions issued during the Video & Tele Conferences.

\*\*\*\*

# ORDER:

In the reference 4<sup>th</sup> read above, directions were issued to all the ULBs in the State from time to time to take up the steps for containment of COVID-19 (Corona virus).

2. In view of the directions issued in the reference 6<sup>th</sup> read above, it is decided to establish a Control Room with the following Officials, with immediate effect, in the Command Communication Centre, A.P. Secretariat, Velagapudi, to guide and monitor the activities taken up by the Commissioners of all the ULBs in the State on the instructions issued by the Government and the undersigned from time to time on containment of COVID-19 (Corona virus) on real time:

SI. No.	Name of the Officer & Designation	Contact Number	Shift Timings	
1	2	3	4	
BATCH-I				
1	Sri Devamuni Reddy, General Manager, APGBC, Vijayawada	9381134349	06.00 AM to 02.00 PM	
2	Sri Brahmaji, E-Procurement 7680842244 <b>02.00</b>		02.00 AM to 10.00 PM	
3	Sri Rama Rao, Zonal Manager, APGBC, Vijayawada	9908334833	Reserve	

- 2. Therefore, the above Officials are hereby requested to report before the undersigned immediately and, after reporting, they shall be available in the Control Room, 2<sup>nd</sup> Block, AP Secretariat, Velagaphdi, during the above shift timings, without any deviation and they are also requested to submit their reports in this regard immediately after completion of their shift on daily basis, without fail, to the undersigned for taking further action in the matter.
- 3. Sri Rama Rao, Zonal Manager, APGBC, Vijayawada, who is kept in Reserve, is requested to attend to the shift duty of the any above Officer, if he goes on leave, or as and when his services are required.
- 4. The In-charge of the Command Communication Centre, A.P., Secretariat, Velagapudi, is requested to provide necessary assistance to the above drafted Officers in the matter. He is also requested to be in touch with the above Officers and see that the Officer in Reserve shall attend to the shift duty as and when any of the above Shift Officers is not available or goes on leave.

Tο

The Individuals concerned.

The In-charge, Command Communication Centre, A.P., Secretariat, Velagapudi.

All the Commissioners of ULBs in the State.

Copy to the Managing Director, APGBC, Vijayawada, with a request to relieve the Officers concerned and issue directions to attend the above work.

Copy to the Engineer-in-Chief, PH, AP, Tadepalli, with a request to relieve the Officers concerned and issue directions to attend the above work.

Copy to all the Regional Director-cum-Appellate Commissioners of Municipal Administration in the State for information.

Copy submitted to the Secretary to Govt., MA&UD Department, Govt. of AP, AP Secretariat, Velagapudi, for favour of information.

Copy to the Commissioner, Health, & Mission Director, NHM., Vijayawada, for information.

### GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Agriculture & Cooperation Department – List of essential services / Commodities, Transport services, Shops dispensing such items and movement of staff/employees related to such items - exemption from Lockdown – Orders – Issued.

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### AGRICULTURE AND COOPERATION (MKTG.II) DEPARTMENT

G.O.Rt.No.289

Dated:26.03.2020 Read the following:-

- 1. G.O.Rt.No.211, Health, Medical & Family (B2) Department, dt:23.3.2020.
- 2. Minutes of the Meeting of Committee held on 24.3.2020 at the NTR Health University, Vijayawada.

@ @ @

#### ORDER:-

In pursuance of the orders issued in the reference first read above, a Committee has been Constituted under Secretary (Marketing)with the following composition to ensure availability of essential commodities throughout the State during the period of Lockdown:-

- i. Commissioner, Civil Supplies(Convenor)
- ii. Commissioner, Transport
- iii. DGP, Tadepalli
- iv. Director, Drugs Control Administration
- v. Special Commissioner, Horticulture
- vi. Special Commissioner and Director of Agricultural Marketing
- vii. Controller, Legal Meteorology
- viii. MD, Diary Development Cooperative Federation.
- **2.** The Committee met on 24.3.2020 at NTR Health University, Vijayawada and after deliberations, has recommended a set of instructions in connection with the maintaining of essential supplies during lock down.
- **3.** Government after careful examination of the recommendations of the Committee hereby order implementation of the following.

#### 1. List of essential services exempted during Lockdown:

The following items have been identified as essential services/commodities. Transport services carrying the above goods, shops selling the above goods and movement of staff/employees related to these goods shall be exempted from lockdown.

- 1.1. All vegetables
- 1.2. All fruits
- 1.3. Milk and dairy products
- 1.4. Eggs, poultry, meat and fish
- 1.5. Groceries (Pachari samanlu)
- 1.6. Public Distribution System through FP Shops
- 1.7. Fodder, Cattle feed and Aqua feed and ingredients

P.T.O.

- 1.8. Drinking water (RO/ mineral) and water tankers
- 1.9. Bread and Biscuits
- 1.10. Bulk drugs and pharmaceuticals
- 1.11. Drug formulations (Medicines)
- 1.12. Masks & Sanitizers
- 1.13. Medical equipment and medical supplies
- 1.14. Health services and medical shops and Veterinary services
- 1.15. Petroleum products including LPG, CNG, Furnace oil, Petrol, Diesel, LS, HS, Aviation Fuel, ethanol etc.
- 1.16. Rice Mills, Dal Mills and Oil Mills
- 1.17. Loading, dispatch and unloading of food grains from all godowns
- 1.18. Internet and Telecom service providers and theiragencies
- 1.19. Post offices
- 1.20. Banks and ATM's
- 1.21. Insurance companies
- 1.22. Stock articles required for procurement of food grains/ Vegetables / fruits viz., Tarpaulins, Gunnies, Polythene, Crates, fumigants etc.,
- 1.23. E-commerce platforms such as Amazon, Flipkart etc and food delivery platforms such as Swiggy, Zomato etc.

### 2. Broad approach for maintaining essential supplies

- 2.1. The district administration shall maintain essential supplies by allowing the supply chain to function.
- 2.2. The typical supply chain consists of transportation to Wholesalers / super markets and from there to traders / retailers / kirana shops / consumers.
- 2.3. If this supply chain operates with as less friction as possible, then the supply of essential commodities can be maintained
- 2.4. Encourage super markets to do home delivery of essential commodities.

# 3. The administrative structure for maintaining supply of essential commodities

- 3.1. A district level committee under the Joint Collector shall be constituted comprising of the following officers to maintain the essential supplies.
  - 3.1.1. Municipal Commissioner
  - 3.1.2. Additional Superintendent of police
  - 3.1.3. Deputy Commissioner, Transport
  - 3.1.4. Joint Director Agriculture
  - 3.1.5. Deputy Director Horticulture
  - 3.1.6. Joint Director Animal Husbandry
  - 3.1.7. Assistant Director Marketing
  - 3.1.8. Project Director District Rural Development Agency
  - 3.1.9. District Panchayat Officer
  - 3.1.9. District Supply Officer

Any other person as deemed necessary by the Joint Collector

3.2. In Municipal area, the Municipal Commissioner or the Additional Municipal Commissioner shall be the Nodal Officer for maintaining essential supplies. Additionally, there shall be a special officer for essential supplies for each ward.

Conti...3

- 3.3. A special officer shall be appointed for each mandal outside the Municipal area. He will monitor the maintenance of essential supplies in all the panchayats with in the mandal.
- 3.4. Duties of the ward special officer.
  - 3.4.1. Make a list of all the grocery and fruit and vegetables stores in the ward and ensure that it is open as per the prescribed timings.
  - 3.4.2. If there are any obstacles in the operation of the supply chain due to stoppage of transportation or hamalies, he has to bring this to the notice of the control room where Joint Collector/Municipal commissioner will issue suitable instructions.
  - 3.4.3. Ensure that the grocery shops implement social distancing and do necessary marking in white paint for people to stand in queue.
  - 3.4.4. Any other duty which the Municipal Commissioner or Joint Collector assigns.
- 3.5. Duties of the mandal special officer: He will perform the same function as mentioned in para 3.4 above for all the panchayats within the mandal.
- 3.6. Responsibilities of the Joint Collector/Municipal Commissioner.
  - 3.6.1. Call a meeting of all retailers/wholesalers/kirana shop representatives and sensitize them of the issue. Please maintain social distance during such meetings.
  - 3.6.2. Get the list of minimum number of hamalies who need to function to keep the supply chain intact and share the list with the police for allowing them to the market place
  - 3.6.3. Encourage the super markets to do door delivery as much as possible.
  - 3.6.4. In urban area, tag the grocery stores to the localities and ensure the grocery/fruit & vegetable stores are open at timings as notified by the government.
  - 3.6.5. The grocery stores should be tagged in such a way that there is one store for every locality within 2-3 kms radius.
  - 3.6.6. Decentralize the rythu bazars by opening temporary rythu bazars in open places in as many localities as possible.
  - 3.6.7. Ensure that the rythu bazars implement social distancing and do necessary marking in white paint for people to stand in queue.
  - 3.6.8. Increase the number of mobile rythu bazars.
  - 3.6.9. Make an inventory of all hawkers in the Corporation area and use them for decentralized distribution of essential commodities especially fruits and vegetables.
  - 3.6.10. Fix the rates of vegetables and fruits and display the same in pubic places. Ensure that there is no one is selling them at higher prices.

Conti...4

# 4. Supply of Milk and Dairy products:

The MD Dairy and PDDRDA shall ensure that all dairy units shall step up production of tetra packs/ tetrafino's with longer shelf-life and ensure adequate stocks in all urban local bodies besides ensuring the regular supply of milk sachets.

#### 5. Availability of Sanitizers and Masks:

The DG drug control shall designate few stores where sanitizers would be made available for Govt. agencies and PSUs involved in the transportation and dispensing of essential Commodities.

#### 6. Movement of Trucks:

- 6.1. All trucks carrying goods shall be allowed without any restriction with a condition that such vehicles shall not carry any passengers.
- 6.2. Empty Trucks proceeding to load goods shall be allowed.
- 6.3. Inter state transport of all trucks carrying goods shall be allowed.
- 6.4. All trucks carrying goods shall carry a flexi/banner displaying the same for easy identification at check posts.
- **7.** Citizens are permitted to make representations for redressal of any issues related to the above in toll free no.1902.
- **8.** Joint Collectors shall establish a separate control room consisting of officers from related Departments to constantly monitor the situation.
- **4.** All the District Collectors in the State of AP/ All the Superintendent of Police in the State of AP/ The Commissioner of Marketing, AP., Guntur / The Commissioner Civil Supplies / The Managing Director, Diary Development, AP., Vijayawada. / The Director General, Drugs Control, AP., Vijayawada. / The Commissioner of Transport, Andhra Pradesh, Vijayawada are requested to take necessary action on the items with which they are concerned.

(BY THE ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

То

The All the District Collectors in the State of AP.

The All the Superintendent of Police in the State of AP.

The Commissioner of Marketing, AP., Guntur.

The Commissioner, Civil Supplies, AP., Vijayawada.

The Director General of Police, AP., Mangalagiri.

The Commissioner of Horticulture, AP., Guntur.

The Inspector General, Legal Metrology, AP.

The Managing Director, Diary Development, AP., Vijayawada.

The Director General, Drugs Control, AP., Vijayawada.

The Commissioner of Transport, Andhra Pradesh, Vijayawada.

The PS to CS to Govt.

The PS to Prl.Secy. to CM

The PS to Spl.CS to Govt., HM&FW Dept.

The PS to Prl.Secy. to Govt., Rev.(DM) Dept.

The PA to Spl.Commnr.(DM) & EOAS, Rev.(DM) Dept. SC/S

//FORWARDED :: BY ORDER//

SECTION OFFICER

# GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department - COVID-19 - The Epidemic Disease Act, 1897 - Appointment of Special Officers for Containment, Control and Surveillance of COVID-19 - Orders – Issued.

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# **HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT**

# G.O.Rt.No. 218 Date: 27.03.2020 Read the following:

- 1. G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020
- 2. G.O.Rt.NO.202, HM&FW (B2) Dept., Dt: 18.03.2020
- 3. G.O.Rt.No.204, HM&FW (B2) Dept., Dt: 19.03.2020
- 4. G.O.Rt.No.209, HM&FW (B2) Dept., Dt: 22.03.2020
- 5. G.O.Rt.No.210, HM&FW (B2) Dept., Dt: 23.03.2020
- 6. G.O.Rt.No.211, HM&FW (B2) Dept., Dt: 23.03.2020
- 7. G.O.Rt.No.215, HM&FW (B2) Dept., Dt: 23.03.2020
- 8. G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.03.2020

\*\*\*\*

#### **ORDER:**

The Government of Andhra Pradesh has under taken several measures including strengthening of surveillance for prevention, containment and control of COVID-19. In accordance with the Guidelines issued by Government of India for National Lock Down, Government of Andhra Pradesh has issued orders vide reference 8<sup>th</sup> read above, with detailed guidelines.

2. For effective implementation of various measures taken up by the Government of Andhra Pradesh in containment and control of COVID-19 at District level, and to support the District Administration, Government of Andhra Pradesh hereby appoint the following officers as COVID-19 Special Officers:

### Sl.No. Name of the District Name of the Special Officer

1	Srikakulam	:	Sri M. M Naik, IAS
2	Vizianagaram	:	Sri Vivek Yadav, IAS
3	Visakhapatnam	:	Sri Katamaneni Bhaskar, IAS
4	East Godavari	:	Sri B. Rajshekhar, IAS
5	West Godavari	:	Sri Pravin Kumar, IAS
6	Krishna	:	Sri Sidhharth Jain, IAS
7	Guntur	:	Sri Kanti Lal Dande, IAS
8	Prakasam	:	Sri B. Udaya Lakshmi, IAS
9	Kadapa	:	Sri Shashibhushan Kumar, IAS
10	Nellore	:	Sri B. Sridhar, IAS
11	Chittoor	:	Sri Ram Gopal, IAS
12	Ananthpur	:	Sri Babu Rao Naidu, IAS
13	Kurnool	:	Sri Piyush Kumar, IAS

(Contd..2)

**3.** The Officers designated as COVID-19, Special Officers are requested to reach their assigned Districts immediately, and take necessary action accordingly.

# (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

# NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To

All the above mentioned officers.

All the Collectors & District Magistrates in the State.

All the Superintendent of Polices in the State

#### Copy to:

All the HoDs under the control of HM&FW Dept. The DM&HOs in the State, OSD to the CS. OSD to Dy. CM(H,FW&ME). PS to Spl CS to Govt.,(HM&FW Dept). SF/SC.

//FORWARDED::BY ORDER//

**SECTION OFFICER** 

# GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department – COVID – 19 – The Epidemic Disease Act, 1897 - Constitution of Secretaries Level Task Force on Management of Activities of COVID-19, for Containment, Control and Surveillance of COVID-19 – Orders – Issued

\_\_\_\_\_

# **HEALTH MEDICAL AND FAMILY WELFARE(B2) DEPARTMENT**

G.O.Rt.No. 219

Dated:27.03.2020 Read the following:

- 1. G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020
- 2. G.O.Rt.NO.202, HM&FW (B2) Dept., Dt: 18.03.2020
- 3. G.O.Rt.No.204, HM&FW (B2) Dept., Dt: 19.03.2020
- 4. G.O.Rt.No.209, HM&FW (B2) Dept., Dt: 22.03.2020
- 5. G.O.Rt.No.210, HM&FW (B2) Dept., Dt: 23.03.2020
- 6. G.O.Rt.No.211, HM&FW (B2) Dept., Dt: 23.03.2020
- 7. G.O.Rt.No.215, HM&FW (B2) Dept., Dt: 23.03.2020
- 8. G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.03.2020

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#### **ORDER:**

The Government of Andhra Pradesh has undertaken several measures including strengthening of surveillance for prevention, containment and control of COVID-19. As per the Government of India call for National Lock Down, orders were issued vide ref 8 the read above, duly following the existing guidelines and orders issued in the references read above.

- 2. The lockdown activities are to be implemented and various arrangements for quarantine and containment are to be taken duly reviewing the evolving situation for containment of COVID 19, Government after careful examination, for effective management of various measures taken up by the Government of Andhra Pradesh, Secretaries level Task Force is hereby constitute with the following Group of Secretaries:
  - 1. Chief Secretary to the Government Chairperson
  - 2. Special Chief Secretary to the Government HM&FW Department Co-Chairman & Convenor

(Contd..2)

#### ::2::

- 3. Dr PV Ramesh, Additional Chief Secretary to the Government Member.
- 4. Special Chief secretary to the Government, Agriculture and Animal Husbandry department Member
- 5. Principal Secretary to the Government, PR&RD Department-Member
- 6. Principal Secretary to the Government, MAUD Department-Member
- 7. Principal Secretary to the Government, Revenue Department-Member
- 8. Principal Secretary to the Government, Civil Supplies Department-Member
- 9. Principal Secretary to the Government, Marketing Department-Member
- 10. Principal Secretary to the Government, Transport Department-Member
- 11. Shri Solomon Arokya Raj, Principal Secretary to the Hon'ble Chief Minister-Member
- 12. Shri Dhanunjaya Reddy, Secretary to the Hon'ble Chief Minister-Member
- 13. Ex-Officio Special Secretary to the Government I&PR Department-Member
- **3.**The Secretary levelTask force shall review the activities related to COVID 19 containment and effective implementation of the lockdown across the State and take necessary steps required for containment duly analysing the evolving situation of the spread of disease in the State.

# (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

# NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To

All the above mentioned officers,

All the Collectors & District Magistrates in the State,

All the Superintendent of Polices in the State

(Contd..3)

::3::

# Copy to:

All the HoDs under the control of HM&FW Dept The DM&HOs in the State, OSD to the CS, OSD to Dy. CM(HM&FW Dept), PS to Spl CS to Govt.,(HM&FW Dept) SF/SC.

//FORWARDED::BY ORDER//

# GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Cooperation Department - Conducting of General Body Meetings by the Cooperative Institutions and also ÀP Markfed for the Half year period ended on 31.03.2020 - Exemption from conducting General body Meetings for the Half year in view of the Country wide lockdown owing COVID-19 - Orders - Issued.

## AGRICULTURE & COOPERATION (COOP.IV) DEPARTMENT

G.O.Rt.No.292 Dated:27.03.2020.

Read:-

From the CC & RCS, A.P., Guntur, Letter file No.AGC06-13021/1/2018-PAC SEC-CCRCS-Part(1), dated:21.03.2020.

-:s:-

### ORDER:-

In the circumstances reported by the Commissioner for Cooperation &Registrar of Cooperative Societies, AP, Guntur, Government, after careful examination, hereby ordered that granting exemption from conduct of General Body meeting for the half year ended 31.03.2020 as per the provisions of Section 31(1) of the APCS Act, 1964 by virtue of the powers vested with the Government under Section 123 of that Act, to the Cooperative societies and also AP MARKFED in view of the Country wide lockdown owing COVID-19 as special case.

2. The Commissioner for Cooperation & Registrar of Cooperative Societies, A.P., Guntur and the M.D., AP MARKFED, Vijayawada shall take necessary action in the matter.

## Y MADHUSUDHANA REDDY, SPECIAL SECRETARY TO GOVERNMENT

To

The Commissioner for Cooperation & Registrar of Cooperative Societies, A.P., Guntur.

The M.D., APMARKFED, Vijayawada.

Copy to:

The PS to Spl.Secy.to Hon'ble C.M.

The PS to Hon'ble Minister for Agri. & Coop.

The PS to Spl.Secy.to Govt. (AM&C), Agri.& Coop. Dept.

The Agri.& Coop.(Coop.I) Dept.

SF/SC.

//FORWARDED :: BY ORDER//

# GOVERNMENT OF ANDHRA PRADESH PANCHAYAT RAJ AND RURAL DEVELOPMENT (General) DEPARTMENT

Memo No.PR/88/Genl./2020-6

Sub:- PR&RD Dept., - Preventive measures / Advisory on Social Distance measure in view of spread of Corona Virus decease - Covid - 19 - Necessary action - Further Instructions Issued- Reg.,

Date: 27/03/2020

Ref:- 1. Memo No.PR/88/Genl/2020, dt.10.03.2020 2. Memo No.PR/88/Genl/2020, dt.17.03.2020 3. D.O.No.J-11011/10/2020-Media, dt.18.03.2020 Sri.Sunil Kumar, IAS, Secretary, MoPR from 4.Memo No.PR/88/Genl/2020, dt.18.03.2020 5.G.O.Rt.No.204, HM&FW (B2) Dept., dt.19.03.2020 6.G.O.Rt.No.209, Health & Family (B2) Dept., dt.22.03.2020 7. Memo No.PR/88/Genl/2020-4, dt.23.03.2020 G.O.Rt.No.210, Health & Family (B2) Dept., dt.23.03.2020 9.G.O.Rt.No.216, Health & Family (B2) Dept., dt.24.03.2020 10. G.O.Rt.No.179, PR&RD Dept., dt.27.03.2020

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The attention of the Commissioner, PR&RD is invited to the references cited and he is requested to instruct all CEOs / DPOs to act as supervisory officers in coordinated manner under overall direction and supervision of district collector on all activities mentioned in Annexure-I and to submit the activities taken up in the check list appended in Annexure-II of this memo on daily basis to prevent the spread and containment of CORONA Virus (COVID-19) in the state of Andhra Pradesh Lockdown till 14<sup>th</sup>, April, 2020.

2. This shall be treated as **Most Urgent.** 

# GOPAL KRISHNA DWIVEDI PRINCIPAL SECRETARY TO GOVT

To
The Commissioner,
Panchayat Raj & Rural Development
(w.e. - Annexure-I&II)
Copy to:
The PS to Principal Secretary to Government,
PR&RD Department

// FORWARDED:: BY ORDER//

SECTION OFFICER

### **ANNEXURE-I**

Annexure to the Govt. Memo No.PR/88/Genl./2020-6, Date: 27/03/2020

All the CEOs & DPOs are appointed as supervisory officers to supervise all the PRIs in the State. The Supervisory Officers shall attend to and ensure that:

- 1. Guidelines issued by the Government through various orders shall be followed, in regard to door to door campaigning with village volunteers and PRI level activities for effective tackling of menace of COVID-19.
- 2. Identity cards are to be issued to Village Volunteers by MPDOs/Panchayat Secretaries wherever not at issued.
- 3. Sufficient Personal Protective equipment is available to required field staff like Sanitation workers and Village Volunteers.
- 4. Sufficient disinfectant materials are available in the PRIs such as bleaching powder, sodium hypo chloride solution, Cresol etc.
- 5. On report of positive case, Supervisory Officer shall ensure to map the containment zone with a radius of 3 KMs of the indexed case and disinfection and decontamination measures with help of Medical & Health Department. Activities to be taken up are,
  - Disinfection and decontamination measures shall be taken up immediately in coordination with the Medical & Health Department and District Administration.
  - Sodium Hypo Chlorite shall be sprayed throughout the PRIs and more intensively in Containment/Buffer Zones
  - Quarantine of persons is, the restriction of activities or separation of persons who
    are not ill, but who may be exposed to COVID-19 positive person, with the objective of
    monitoring symptoms and early detection of cases;
  - **Isolation is separation** of, ill or infected persons from others, so as to prevent the spread of infection or contamination. Implement necessary entry restriction and home isolation protocols within the zones
- 6. All the staff who are visiting house to house on IEC activities and attending Solid Waste Management's activities shall maintain social distancing of 2 meters. Constitute a separate team/teams to attend sanitation activities in the zone and impart necessary training on handling of activities.
- 7. PRIsto prepare specific action plan in containment zones, and along with display of IEC materials, hoardings, banners in all conspicuous public places.
- 8. Special sanitation drives shall be taken up at all the public places apart from the hospitals and quarantined village locations, Markets, Rythu Bazars, Public Toilets, Community Toilets, Parks, Bus Stops, around Bus Stands and Railway Stations etc.
- 9. Rapid Response Teams (RRT) are to be formed for attending to the duties.
- 10.Interact with Medical & Health Department and Police Department for better coordination between PRIs and line departments.
- 11. Since, PRI functionaries are tracing & tracking all foreign travelers from time to time

and follow up on daily basis for a period of 14 days for strict home quarantine or shifted to quarantine centers, all such persons should be stamped.

### 12.on usage of disinfectants:

- Disinfection and decontamination measures shall be taken up immediately in coordination with the Medical & Health Department and District Administration.
- Separate spraying team/teams for spraying Disinfectants with necessary training.
- Spraying of disinfectants shall be done throughout and more intensively in Containment/Buffer Zones.Sodium Hypo Chlorite, Bleaching Powder & Cresol can be used in the Containment & Buffer Zones.
- Frequent Spraying of Disinfection chemical in areas where people have frequent contact with each other and share spaces and objects. Disinfectants, Sodium Hypo Chlorite, Bleaching Powder and Cresolcan be used for disinfection.
- Sodium Hypo Chlorite, Bleaching Powder & Cresol shall be sprayed around house/houses where COVID-19 positive case registered and surrounding houses/building, ATMs and public Toilets, Offices etc.,
- Bleaching Powder with lime can be sprayed in all streets and public places. Cresol can be used where frequent touching places/spots in and around the buildings.
- Combination of disinfectants:
- 1% Sodium Hypo Chlorite, Ratio of 1:18(1-liter Sodium Hypo Chlorite with 18 liters' water)
- ii. Bleaching Powder- Ratio of 1:5(1 Kg bleaching Powder with 5 Kgs lime)
- iii. Cresol, required concentrate solution can be prepared with suitable combination/dilution
  - □ IP (50% Cresol and 50% Liquid soap)- Bus stands, railway stations, buses, trains, vehicles, cinema theatres, marriage halls, etc.
  - □ 2.5% Cresol (1 liter of Cresol in 19 liters of water) Hospitals, clinics and ambulances
- ☐ The waste from the isolation house/houses shall be collected segregated separately and handed over to the Agencies which are authorized to dispose the bio-medical waste. The waste collected in the zone shall not be mixed with waste collected in other areas
- □ Separate Collection, Segregation, Transportation and Disposal Machinery i.e., brooms, bins, covers, push carts, vehicles etc., shall be maintained shall be Disinfected and decontaminated for every trip/usage.

### ANNEXURE-II

Annexure to the Govt. Memo No.PR/88/Genl./2020-6, Date: 27/03/2020 Checklist on activities taken up by PRIs on Containment of COVID-19

S. No	Activity	Yes/ No	Count where ever applicable			
'	Deputed Village Volunteers, conducting house surveillance are maintaining Social Distancing.					
2	Sufficient Public Health Workers are available in the PRIs and maintaining Social Distancing					
3	Awareness creation: Distribution of Pamphlets, Broachers on containment of COVID-19 & Flex/Banners erected at Public Places or not.					
4	No. of persons 1. came from Abroad after 10.02.2020, and 2. are kept in Home Quarantine / Quarantine Centre as the case may be					
5	sufficient No. of Quantity Personal Protective Equipment Procured and provided to SanitationWorkers & Village volunteers & other staff engaged in surveillance activity.					
6	Personal Protective Equipment is used by Sanitation Workers & Volunteers regularly (such as Masks, Village Gloves, Aprons/Gowns, Gumboots and Goggles).					
7	Sufficient disinfectant materials are available in the PRIs such as Lime, Bleaching Powder, Sodium Hypo Chlorite Solution, Cresol etc., and machinery like sprayers & fogging machines.					
8	Spraying teams formed in the PRIs					
9	Disinfectants are sprayed at all public places and designated spots (Containment Zone & Buffer Zone regularly as per protocols.					
	Fogging taken up in all places regularly					
10	Non-essential establishments such as, educational Institutions, Parks, Cinema Halls, Playgrounds, Swimming pools, Gyms are closed.					
11	Rapid Response Teams constituted and trained in coordination with PRIs & Health Department.					
12	Overall sanitation is good and maintained properly and visible or not.					
	Isolation Buildings identification is done.					
14	Monitoring Cell formed with 24/7 Call Center.					
15	if any other activities taken up on containment of COVID-19 (Sheet may be enclosed)					

**Signature of Supervisory Officer** 

## GOVERNMENT OF ANDHRA PRADESH ABSTRACT

GAD – Cabinet - COVID - 19 - The Epidemic Disease Act, 1897 – Constitution of Group of Ministers on Management of Activities of COVID-19 - Containment, Control and Surveillance of COVID-19 - Orders – Issued.

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# **GENERAL ADMINISTRATION (CABINET.I) DEPARTMENT**

G.O.RT.No. 642 Dated: 27-03-2020 Read the following:-

1. G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020.

2. G.O.Rt.NO. 202, HM&FW (B2) Dept., Dt: 18.03.2020.

3. G.O.Rt.No. 204, HM&FW (B2) Dept., Dt: 19.03.2020.

4. G.O.Rt.No.209, HM&FW (B2) Dept., Dt: 22.03.2020.

5. G.O.Rt.No.210, HM&FW (B2) Dept., Dt: 23.03.2020.

6. G.O.Rt.No.211, HM&FW (B2) Dept., Dt: 23.03.2020.

7. G.O.Rt.No.215, HM&FW (B2) Dept., Dt: 23.03.2020.

8. G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.03.2020.

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## ORDER:

The Government of Andhra Pradesh has under taken several measures including strengthening of surveillance for prevention, containment and control of COVID-19. In accordance with the Guidelines issued by Government of India for National Lock Down, Government of Andhra Pradesh has issued orders vide reference 8<sup>th</sup> read above, with detailed guidelines.

- 2. For effective management of various measures taken up by the Government of Andhra Pradesh in containment of COVID-19 in the State, Government is hereby constitute the Group of Ministers with the following Ministers:
  - Deputy Chief Minister (H,FW& ME Dept)

- Convenor
- 2. Minister for Municipal Administration & Urban Development Member
- 3. Minister, Finance Department

- Member

4. Minister for Home

- Member

5. Minister for Agriculture and Marketing

- Member
- 3. The Group of Ministers shall review the activities to be undertaken for effective implementation of lockdown and also ensure proper containment arrangements are under taken at various levels in the State.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

# NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To

The Ministers concerned.

Copy to

All the Special Chief Secretaries/ Principal Secretaries/

Secretaries to Government.

The Prl. Advisor/Spl. Chief Secretary/Secretary/Addl. Secretary/OSD to C.M All the Departments of Secretariat.

The P.S. to Chief Minister / Chief Secretary.

The P.S. to Prl. Secretary (Poll).

SF/SC.

//FORWARDED:: BY ORDER//

SECTION OFFICER(SC)

### GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Panchayat Raj and Rural Development Department – Preventive measures / Advisory on Social Distance measures in view of spread of Corona Virus disease – Additional operational guidelines to prevent the spread and containment of Carona Virus (Covid-19) in the State of Andhra Pradesh – Lockdown till 14<sup>th</sup> April, 2020 - Orders – Issued.

### PANCHAYAT RAJ AND RURAL DEVELOPMENT (GENERAL) DEPARTMENT

G.O. Rt. No.179

Date: 27-03-2020 Read the following: -

1.G.O. Rt. No.204, HM&FW (B2) Dept., dt:19.03.2020. 2.G.O. Rt. No.209, MH&FW (B2) Dept., dt:22.03.2020 3.Govt. Memo No.PR/88/Genl./2020-4 of PR&RD (Genl) Dept. dt:23.03.2020. 4.G.O.Rt. No.216, HM&F (B2) Dept., dt:24.03.2020. 5.Office Note received from the Commissioner, Panchayat Raj & Rural Development, TAdepalli, dt:Nil.

### ORDER:-

In the G.O. 1<sup>st</sup> read above, Government in Health Medical and Family Welfare Department have issued additional instructions / measures to prevent the spread and containment of COVID-19 in the State of Andhra Pradesh and requested all the Departments of the Secretariat who are administratively concerned with the above guidelines / measures , shall take further immediate necessary action to issue instructions to the concerned and see that the said instructions are implemented scrupulously.

- 2. In the G.O. 2<sup>nd</sup> read above, Government in Health Medical and Family Welfare Department have issued Notification under Epidemic Disease Act, 1897 for Lock down, with immediate effect, till 31st March, 2020 in the State of Andhra Pradesh to prevent the spread and containment of Carona Virus (Covid-19) in the State of Andhra Pradesh.
- In the G.O. 4th read above, Government in Health Medical and Family Welfare Department have instructed all the District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub-Collectors, RDOs, MROs, and MPDOs to strictly implement the guidelines as per the order mentioned Order No.40-3/2020-DM-I(A) Annexure to the in dt:24.03.2020, where in the Ministry of Home Affairs, Government of India have issued orders directing the Ministries / Departments of Government of India and the State / Union Territory Governments and State / Union Territory Authorities to take effective measures to prevent the spread of COVID-19 in the Country and

the order shall remain in force, in all parts of the country, for a period of 21 days w.e.f. 25.03.2020.

4. Government, after careful consideration, in addition to instructions already issued in the references cited, hereby issue the following additional operational guidelines to be implemented in the state of Andhra Pradesh by all Panchayat Raj & Rural Development Department Institutions at all levels with immediate effect. In case any variations/contradictions are noticed in these instructions, the instructions issued in references 1st, 2nd and 4th cited shall prevail.

### I. Village Volunteers

- Presently, in the State, 1.95 lakh clusters are functioning, with one Volunteer for every 50 households. The objective of Volunteers is to provide information to the Government on requirement of basic amenities.
- The Primary mandate to the Volunteers is to make available all Government Welfare, Developments Schemes to the door steps of the Households, of which family health is most important one.
- Volunteers are expected to be a bridge between Government and Citizen / family on creating awareness on all the steps taken.
- Since they have conducted house to house surveys on various parameters in the allotted 50 families including health issues they should be in a position to understand any health issues that may lead to emergency susceptibility and they should inform through Village Secretariats to Health department for taking further follow-up action.
- If any suspected case, advised by the Health Department of self isolation, they should be watched carefully and to coordinate with rural health functionaries till the patient is recovered fully.
- Volunteers in coordination with Village Secretariat staff, shall maintain proper sanitation environment in their areas of function.
- To coordinate with NREGS functionaries in preventing possible out break of the disease, as job card holders work in groups. They shall ensure that all NREGS works are taken up only after following due precautions, like social distancing, etc.
- Shall inform to higher authorities on any information regarding **COVID-2019** virus to prevent spreading and in containing it.
- Shall capture the activities taken up in creating awareness about present emergent situation and upload them in relevant website/platform.

### II. Village Secretariat Staff

- As per the Job chart issued in the G.O.MS.No. 149, dt: 30.09.2019, (Point 14) "He / She shall assist authorities during the floods, cyclone, accidents etc., and take up preventive, relief and rehabilitation work with the support of Village Secretariat Functionaries."
- Gram Panchayat Secretaries are appointed as Special Officers of that Gram Panchayats for <u>COVID-2019</u> to motivate and maintain healthy sanitation environment.
- Shall provide leadership and monitor the functioning of Village Volunteers in their clusters in creating awareness about the **COVID-2019**.
- Shall coordinate with the help of Health workers and functionaries of Village Secretariats in isolating the suspected patients / providing treatment to affected patients apart from implementing preventive measures.
- To create awareness through Village Volunteers in Do's and Don'ts communicated by the Government effectively and compulsorily. They are,
- I. Social Distancing,

- II. Hand washing,
- III.No shake hands,
- IV. Person hygiene etc. with the help of all the Village level functionaries
- To inform higher authorities on the existing situation without any loss time, as it would be crucial factor in the fight against **COVID-2019**.
- To make constant visits in their area of jurisdiction, as many times as possible for effective monitoring of situation.
- To coordinate with NREGS functionaries in preventing possible out break of the disease, as job card holders work in groups. They shall ensure that all NREGS works are taken up only after following due precautions, like social distancing, etc.

### III. EOPRD

- To make constant visits to take stock of situation.
- To make available all the required materials like bleaching powder etc., in sufficient quantities to Village Secretariats so that all the activities planned for preventing / stabilising the emergent situation.
- To coordinate with all Village Secretariats for capturing quality information and getting it to the notice of higher authorities for effective management of the situation.

### IV. MPDO / DLPO

- To provide leadership in Mandal in coordination with other line department officials in fight against possible spread of disease and stabilizing the editing situation.
- As it is not advisable to have review meeting because it will lead to assembling of large number of people, it is hereby again reiterated that medium of Teleconference shall be used to monitor the activities happening in the given area.
- To strictly ensure measures like lockdown instructed by Government be strictly implemented.
- Shall be available 24X7 for meeting any situation.
- To constantly report to the CEO ZP and DPO on all prescribed information in time as it would enable the Government to plan in advance on any measures that are required to be taken.

### V. CEO ZP / DPO

- Both the officers shall work in perfect coordination in the fight against the <u>COVID-</u> 2019.
- To work combined, in control room established in the district under the leadership of District Collector.
- To ensure all supplies to maintain sanitary environment in the villages.
- To inform all the activities undertaken in the district to Government in the prescribed proforma and strictly as per schedule.
- 5. All the above functionaries will function in coordinated manner under overall direction and supervision of the District Collector.
- 6. The Commissioner, Panchayat Raj and Rural Development, Tadepalli shall take further immediate necessary action to issue instructions to the concerned and see that the said instructions are implemented scrupulously.

7. A copy of this order is available on the Internet and can be accessed atwww.ap.gov.in/goir.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

# GOPAL KRISHNA DWIVEDI PRINCIPAL SECRETARY TO GOVT

To The Commissioner, Panchayat Raj & Rural Development, Tadepalli, A.P.

Copy to:-

The Special Commissioner, Village and Ward Secretariat Department.

All the District Collectors in the State of Andhra Pradesh.

All the Chief Executive Officers and District Panchayat Officers in the State of Andhra Pradesh.

The O.S.D. to Hon'ble Minister for PR&RD, Mines & Geology.

The P.S. to Chief Secretary to Government.

The P.S. to Principal Secretary to Government, PR&RD Department.

The Health Medical and Family Welfare (B2) Department. SF/SC

// FORWARDED:: BY ORDER//

## GOVERNMENT OF ANDHRA PRADESH FINANCE (OP.I) DEPARTMENT

### Circular Memo.No.Fin.01-OPOM0MISC/29/2020-OP.I

Dt.27-03-2020

- **Sub:-** Establishment Finance Department Containment, Control and Prevention of spread COVID-19 LOCKDOWN till 14<sup>th</sup> April, 2020 in the State of Andhra Pradesh under Disaster Management Act, 2005 Instructions Issued.
- **Ref:-** 1.G.O.Rt.No.607, General Administration (Pol.A) Department, Dt.21-03-2020.
  - 2. National Disaster Management Authority Order No.1-29/2020-PP (p1.ii), Dt.24 Dt.24-03-2020.
  - 3. MHA, GOI order No.40-3/2020-DM-I(A), Dt.24-03-2020.
  - 4. G.O.Rt.No.216, HM&FW (B2) Department, Dt.24-03-2020.

\*\*\*\*

In the reference  $3^{rd}$  cited, the National Disaster Management Authority has issued orders directing the State/Union Territory Governments/ Authorities to take effective measures to prevent the spread of COVID-19 in the country.

- 2. In compliance of the orders issued in the reference 3<sup>rd</sup> cited, in the reference 4<sup>th</sup> cited, under Section 10(2)(1) of the Disaster Management Act, the Ministry of Home Affairs, Government of India, New Delhi have issued orders directing the State/Union Territory Governments / Authorities to take effective measures to prevent the spread of COVID-19 in the Country and the order shall remain in force, in all parts of the Country, for a period of 21 days w.e.f. 25-03-2020.
- 3. In the reference 4<sup>th</sup> cited, instructions were issued by the Chief Secretary to Government, Government of Andhra Pradesh, to all the Officers and Administrative wings of the State, for strict implementation of the above GoI Orders and Guidelines and the orders shall remain in-force in all parts of the State for a period of 21 days w.e.f. 25-03-2020 and also instructed to implement along with the various orders issued earlier by the State Government for LOCKDOWN in the state for containing the spread of COVID-19.
- 4. In view of the above instructions on LOCKDOWN, all the staff members of Finance Department of Secretariat are instructed as follows till 14<sup>th</sup> April, 2020 or until any further orders:
  - i. attend office work from home.
  - ii. attend regular work on e-office for prompt disposal of the files including all important time bound matters.
  - iii. attend all Budget related work.
  - iv. be available on phone at all times work related exigencies.
  - v. attend the office whenever required and call from higher authorities in exigency of work.
- 5. The Finance (Claims) Department is requested to ensure for timely payment of salaries and other bills.

SHAMSHER SINGH RAWAT PRINCIPAL FINANCE SECRETARY

To,

All the Officers of Finance Department.

All the staff of Finance Department including Contract/Outsourcing staff.

Copy to:

PS to PFS/Secy(Exp)/ Secy (FP)/Spl. Secy(B&IF).

SC/SF (Computer.No.1130550).

//FORWARDED::BY ORDER//

### File No.PRR01-RD0MISC/79/2020-RD-II

# GOVERNMENT OF ANDHRA PRADESH PANCHAYAT RAJ & RURAL DEVELOPMENT (RDII) DEPARTMENT

Memo.No. 1132192/RDII/A1/79/2020

28/03/2020

Sub:- PR&RD - Instructions issued by the MoRD and MoPR, GoI to restrict the spread of Novel Corona Virus in Rural Areas - Communicated - Reg.

Ref:- From the Secretaries of MORD and MOPR, GoI, New Delhi Lr No. A-60022/03/2020-E.II Dt.27.03.2020.

<<0>>>

A copy of the reference cited is sent herewith to the Head of Departments mentioned in the address entry and all the District Collectors in the State. They are requested to take immediate necessary action for implementation of the instruction communicated to restrict the spread of Novel Corona Virus in Rural Areas. They are further requested to issue suitable instructions in this regard to all their functionaries up to the village level, and ensure that the instructions issued by the Govt. of India shall be complied forth with and furnish compliance report to Govt. immediately.

This may be treated as MOST URGENT.

GOPAL KRISHNA DWIVEDI,

PRL.SECY(GKD), SECRETARY TO GOVT(PANCHAYAT RAJ)-PRR01

To:

The Commissioner, PR&RD, Tadepalli, Guntur.[w.e]

The CEO, SERP, Vijayawada.[w.e]

The ENC, PR, Vijayawada.[w.e]

The ENC, RWS, Vijayawad.[w.e]

The MD, Swaccha Andhra Corporation.[w.e]

All the District Collectors in the State

Copy to:

The Secretary, Ministry of Rural Development, Krishi Bhavan,

Govt. of India, New Delhi.

The Secretary, Ministry of Panchayat Raj, Krishi Bhavan,

Govt. of India, New Delhi.

PS to Principal Secretary, PR&RD.

SF.

Receipt No: 3442733/2020/RD-II-PRR01

SECRETARY Government of India Ministry of Panchayati Raj



SECRETARY
Government of India
Ministry of Rural Development
Department of Rural Development

DO No. A-60022/03/2020-E.II

March 27, 2020

Dear Colleague,

Subject:

Measures in the wake of Novel Corona Virus-

Covid 19.

Sir/Madam,

All of us are aware that the Country is engaged in the challenging task of combating the spread of Novel Corona virus- Covid 19 hence it is imperative that everyone must follow what Hon'ble Prime Minister has emphasised in his address to the nation on 24<sup>th</sup> March, 2020 on a Nation-wide 21-day lockdown and social distancing to ensure that the chain of the virus infection is broken.

- 2. Importance of Panchayati Raj Institutions (PRI) representatives and functionaries in effective implementation of 21-day lockdown, including social distancing, in rural areas assumes significance as they are not only elected representatives of the local population but also have a direct connect with the people in their villages / Gram Panchayats. States are requested to proactively advise all the PRI representatives / functionaries of the 3 tier Panchayati Raj System, requesting them to disseminate following information:
- 3. Sensitizing all the inhabitants of Gram Panchayats, Block Panchayats and District Panchayats about the threat posed by the Novel Corona virus-Covid 19
  - i. Implementing preventive public health measures during the lockdown period where the rural population stays indoors
  - ii. To implement social distancing measures at pharmacies, grocery, vegetable, milk shops/ vending points, bank branches, ATMs, petrol pumps, cooking gas outlets etc.

iii. Frequent washing of hands with soap and water

iv. Intimating local police and administrative authorities in-case migrants who have returned to their villages from within or outside the country, develop symptoms like sneezing, dry cough, fever, shortness of breath and breathing difficulties, helping in putting these people under quarantine, wherever required and as far as possible.

Receipt No: 3442733/2020/RD-II-PRR01

- PRI representatives and functionaries should not only make local communities aware but should also keep a constant vigil on the health of people within their jurisdiction and any suspected case of Covid-19 may be reported immediately to the Health Authorities without any delay. Further PRI representatives must also facilitate continuous availability of necessary provisions within their jurisdiction. State Governments and UT Administrations may make necessary arrangements and issue detailed guidelines in this regard.
- Ministry of Rural Development is also taking expeditious steps to liquidate outstanding wage and material dues under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). Necessary releases under all flagship schemes to States and UTs has started and would continue till 15th April, 2020. Special interventions have been announced for enhancing MGNREGS wages, giving ex-gratia payments to old age, widow and disability pension beneficiaries, giving ex-gratia payments to women Jan Dhan account holders etc. This should go a long way toaddress the liquidity issues in rural areas.
- As many of the rural Self Help Groups (SHGs) are now engaged in production of masks, sanitizers and soaps, therefore, the State Governments may like to encourage them to produce the required quantities of prescribed quality in consultation with their respective Health Departments. However, the States / UTs will have to ensure that the items produced meet the necessary standards.
- The above actions are only suggestive and the States and UTs may like to take other appropriate actions fully utilizing the Panchayati Raj Institutions to ensure that hardships to the villagers are mitigated.

(Rajesh Bhushan) Secretary Department of Rural Development Ministry of Panchayati Raj

(Sunil Kumar) Secretary

To Addl. Chief Secretaries/Principal Secretaries/Secretaries incharge of Panchayati Raj and Rural Development Departments in all States / UTs.

Copy to:

- 1. Principal Secretary to Prime Minister
- 2. Cabinet Secretary
- 3. Private Secretary / OSD to Hon'ble Minister, Rural Development
- 4. Private Secretary to Hon'ble Minister of State, Rural Development
- 5. All JS-level and above officers of Ministry of Panchayati Raj and Department of Rural Development.

# GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department - COVID-19 - The Epidemic Disease Act, 1897 - Appointment of Special Officers for Containment, Control and Surveillance of COVID-19 - Orders - Issued.

\_\_\_\_\_\_

# **HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT**

G.O.Rt.No. Date:27.03.2020 Read the following:

- 1. G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020
- 2. G.O.Rt.NO. 202, HM&FW (B2) Dept., Dt: 18.03.2020
- 3. G.O.Rt.No. 204, HM&FW (B2) Dept., Dt: 19.03.2020
- 4. G.O.Rt.No.209, HM&FW (B2) Dept., Dt: 22.03.2020
- 5. G.O.Rt.No.210, HM&FW (B2) Dept., Dt: 23.03.2020
- 6. G.O.Rt.No.211, HM&FW (B2) Dept., Dt: 23.03.2020
- 7. G.O.Rt.No.215, HM&FW (B2) Dept., Dt: 23.03.2020
- 8. G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.03.2020

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# ORDER:

The Government of Andhra Pradesh has under taken several measures including strengthening of surveillance for prevention, containment and control of COVID-19. In accordance with the Guidelines issued by Government of India for National Lock Down, Government of Andhra Pradesh has issued orders vide reference 8<sup>th</sup> read above, with detailed guidelines.

2. For effective implementation of various measures taken up by the Government of Andhra Pradesh in containment and control of COVID-19 at District level, and to support the District Administration, Government of Andhra Pradesh hereby appoint the following officers as COVID-19 Special Officers:

Sl.No. Name of tl		าe Dis	strict Name of the Special Officer
1	Srikakulam	:	Sri M. M Naik, IAS
2	Vizianagaram	:	Sri Vivek Yadav, IAS
3	Visakhapatnam	:	Sri Katamaneni Bhaskar, IAS
4	East Godavari	:	Sri B. Rajshekhar, IAS
5	West Godavari	:	Sri Pravin Kumar, IAS
6	Krishna	:	Sri Sidhharth Jain, IAS
7	Guntur	:	Sri Kanti Lal Dande, IAS
8	Prakasam	:	Sri B. Udaya Lakshmi, IAS
9	Kadapa	:	Sri Shashibhushan Kumar, IAS
10	Nellore	:	Sri B. Sridhar, IAS
11	Chittoor	:	Sri Ram Gopal, IAS
12	Ananthpur	:	Sri Babu Rao Naidu, IAS
13	Kurnool	:	Sri Piyush Kumar, IAS

-2-

**3.** The Officers designated as COVID-19, Special Officers are requested to reach their assigned Districts immediately, and take necessary action accordingly.

# (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To

All the above mentioned officers.

All the Collectors & District Magistrates in the State.

All the Superintendent of Polices in the State

### Copy to:

All the HoDs under the control of HM&FW Dept.

The DM&HOs in the State,

OSD to the CS.

OSD to Dy. CM(H,FW&ME).

PS to Spl CS to Govt., (HM&FW Dept).

SF/SC.

//FORWARDED :: BY ORDER//

# GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department - COVID-19 - The Epidemic Disease Act, 1897 - Appointment of Special Officers for Containment, Control and Surveillance of COVID-19 - Orders - Issued.

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# **HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT**

# G.O.RT.No. 220 Dated: 28-03-2020 Read the following:

1. G.O.Rt.No.189, HM&FW (B2) Dept., Dt: 13.03.2020

2. G.O.Rt.NO.202, HM&FW (B2) Dept., Dt. 13.03.2020

3. G.O.Rt.No.204, HM&FW (B2) Dept., Dt: 19.03.2020

4. G.O.Rt.No.209, HM&FW (B2) Dept., Dt: 22.03.2020

5. G.O.Rt.No.210, HM&FW (B2) Dept., Dt: 23.03.2020

6. G.O.Rt.No.211, HM&FW (B2) Dept., Dt: 23.03.2020

7. G.O.Rt.No.215, HM&FW (B2) Dept., Dt: 23.03.2020

8. G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.03.2020

9. G.O.Rt.No.218, HM&FW (B2) Dept., Dt: 27.03.2020

\*\*\*\*

### **ORDER:**

In partial modification of the orders issued vide ref 9<sup>th</sup> read above, the following changes are notified:

SI. No.	Name of the District	Name of the Special Officer
1	Visakhpatnam	Sri G. Anantha Ramu, IAS
2	Nellore	Sri K. Ram Gopal, IAS
3	Chittoor	Sri R.P. Sisodia, IAS
4	Kurnool	Sri K. Venkata Ramana, IAS

- 2. In addition to the above, the following officers are hereby drafted for State Control Room duty:-
  - 1. Sri Ajay Jain, IAS
  - 2. Sri M Ravi Chandra, IAS
  - 3. Sri Sumit Kumar, IAS
- 3. The Officers designated as Special Officers for COVID-19. They are requested to reach their assigned locations immediately and take necessary action accordingly.

### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

# NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

To

All the above mentioned officers.

All the Collectors & District Magistrates in the State. All the

Superintendent of Polices in the State

## Copy to:

All the HoDs under the control of HM&FW Dept. The

DM&HOs in the State,

OSD to the CS.

OSD to Dy. CM(H,FW&ME).

PS to Spl CS to Govt., (HM&FW Dept). SF/SC.

/ FORWARDED:: BY ORDER /

# GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Dept. – Containment, Control, and Prevention of COVID - 19 – The Epidemic Disease act. 1897-Disaster Management Act, 2005 – "lock down" till 14<sup>th</sup> April, 2020 in the state of Andhra Pradesh - Issued – Reg.

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#### HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

#### G.O.Rt.No.221

<u>Dated: 29.03.2020</u> Read the following:

- 1) G.O.Rt.No. 189, HM&FW (B2) Dept., Dt. 13.03.2020.
- 2) G.O.Rt.No. 202, HM&FW (B2) Dept., Dt. 18.03.2020.
- 3) G.O.Rt.No. 204, HM&FW (B2) Dept., Dt. 19.03.2020.
- 4) G.O.Rt.No. 209, HM&FW (B2) Dept., Dt. 22.03.2020.
- 5) G.O.Rt.No. 210, HM&FW (B2) Dept., Dt. 23.03.2020.
- 6) G.O.Rt.No. 211, HM&FW (B2) Dept., Dt. 23.03.2020.
- 7) G.O.Rt.No. 215, HM&FW (B2) Dept., Dt. 23.03.2020.
- 8) G.O.Rt.No. 216, HM&FW (B2) Dept., Dt. 24.03.2020.
- National Disaster Management Authority Order No.1-29/2020-PP (P1. II), dt.24.3.2020.
- 10) MHA, Gol Order No.40-3/2020-DM-I(A), Dt. 24.3.2020
- 11) G.O.Rt.No. 219, HM&FW (B2) Dept., Dt. 27.03.2020.
- 12) G.O.Rt.No. 642, GAD(CABINET.I) Dept., Dt. 27.03.2020.
- 13) MHA, Gol OrderNo. 40-3/2020-DM-I(A), Dt. 25.03.2020.
- 14) MHA, Gol Order No. 40-3/2020-DM-I(A), Dt. 27.03.2020.
- MHA GOI order "Consolidated Guidelines of MHA on Lockdown measures on containment of COVID-19" dated 28.03.2020.

-:o:-

#### **ORDER:**

- 1. In the order 9th read above, the National Disaster Management Authority (NDMA) has issued orders directing the Ministries/ Departments of Government of India and the State/Union Territory Governments and State/Union Territory Authorities to take effective measures to prevent the spread of COVID-19 in the country.
- 2. In the reference 8th read above, the Government of Andhra Pradesh has directed District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs to take effective measures to prevent the spread of COVID-19 in the state.
- 3. In compliance of the Orders read above, the Ministry of Home Affairs has issued addendums, reference 13<sup>th</sup> and 14<sup>th</sup> dated 25.03.2020 and 27.03.2020 respectively.

- 4. Therefore, all the District Collectors, Joint Collectors, Police Commissioners, SPs, DM&HOs, Municipal Commissioners, Sub Collectors, RDOs, MROs and MPDOs are hereby instructed to strictly implement the guidelines as per Annexure to the Order mentioned vide reference 15th read above. This Order shall remain in force in all parts of the State for a period of 21 days with effect from 25.03.2020. For implementing the containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders as specified in the above guidelines.
- 5. The Order mentioned vide reference 15th read above shall be implemented along with various orders issued earlier by the State Government for "lock down" in the State for containing the spread of COVID-19.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY
CHIEF SECRETARY TO GOVERNMENT

To:

All the Collectors and District Magistrates.

All the Superintendent of Police.

All the Special Chief Secretaries/ Principal Secretaries/ Secretaries to Government.

The DGP, AP Mangalagiri.

Copy to:

The Prl. Advisor/Spl. Chief Secretary/Secretary/Addl. Secretary/OSD to C.M

All the Departments of Secretariat.

The P.S. to Chief Minister / Chief Secretary.

The P.S. to Prl. Secretary (Poll).

SF/SC.

/ FORWARDED ;; BY ORDER /

**SECTION OFFICER** 

(contd.. Annexure)

#### Annexure to G.O. Rt. No. 221, HM & FW (B) Department, dated 29.03.2020

Consolidated Guidelines on the measures to be taken by Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities for containment of COVID-19 Epidemic in the Country, as notified by Ministry of Home Affairs on 24.03.2020 and further modified on 25.03.2020 and 27.03.2020.

1. Offices of the Government of India, its Autonomous/ Subordinate Offices and Public Corporations shall remain closed.

### **Exceptions:**

- a. Defence, central armed police forces.
- b. Treasury (including, Pay & Accounts Offices, Financial Advisers and field offices of the Controller General of Accounts, with bare minimum staff),
- c. Public utilities (including petroleum, CNG, LPG, PNG), power generation and transmission units, post offices.
- d. Disaster management and Early Warning Agencies
- e. National Informatics Centre.
- f. Customs clearance at ports/airports/land border, GSTN; and MCA 21 Registry with bare minimum staff.
- g. Reserve Bank of India and RBI regulated financial markets and entities like NPCI, CCIL, payment system operators and standalone primary dealers with bare minimum staff.
- 2. Offices of the State/ Union Territory Governments, their Autonomous Bodies, Corporations, etc. shall remain closed.

#### **Exceptions:**

- a. Police, home guards, civil defence, fire and emergency services, disaster management, and prisons.
- b. District administration and Treasury (including field offices of the Accountant General with bare minimum staff)
- c. Electricity, water, sanitation.
- d. Municipal bodies—Only staff required for essential services like sanitation, personnel related to water supply etc.
- e. Resident Commissioner of States, in New Delhi with bare minimum staff, for coordinating Covid-19 related activities and internal kitchens operations.
- f. Forest offices :Staff/ workers required to operate and maintain zoo, nurseries, wildlife, firefighting in forests, watering plantations, patrolling and their necessary transport movement.
- g. Social Welfare Department, with bare minimum staff, for operations of Homes for children/ disables/ senior citizens/ destitute/ women /widows; Observation homes; pensions.
- h. Agencies engaged in procurement of agriculture products, including MSP operations.

contd.2.

i. 'Mandis' operated by the Agriculture Produce Market Committee or as notified by the State Government.

The above offices (Sl. No 1 & 2) should work with minimum number of employees. All other offices may continue to work-from-home only.

- 3. Hospitals, Veterinary Hospitals and all related medical establishments, including their manufacturing and distribution units, both in public and private sector, such as dispensaries, chemist, Pharmacies (including Jan Aushadhi Kendra) and medical equipment shops, laboratories, Pharmaceutical research labs, clinics, nursing homes, ambulance etc. will continue to remain functional. The transportation for all medical personnel, nurses, para-medical staff, other hospital support services be permitted.
- 4. Commercial and private establishments shall be closed down. Exceptions:
  - a. Shops, including ration shops (under PDS), dealing with food, groceries, fruits and vegetables, dairy and milk booths, meat and fish, animal fodder, fertilizers, seeds and pesticides. However, district authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.
  - b. Banks, insurance offices, and ATMs including IT vendors for banking operations; Banking Correspondent and ATM operation and cash management agencies.
  - c. Print and electronic media.
  - d. Telecommunications, internet services, broadcasting and cable services. IT and IT enabled Services only (for essential services) and as far as possible to work from home.
  - e. Delivery of all essential goods including food, pharmaceuticals, medical equipment through E-commerce.
  - f. Petrol pumps, LPG Petroleum and gas retail and storage outlets.
  - g. Power generation, transmission and distribution units and services.
  - h. Capital and debt market services as notified by the Securities and Exchange Board of India.
  - i. Cold storage and warehousing services.
  - j. Private security services.
  - k. Data and call centers for Government activities only.
  - 1. Farming operations by farmers and farm workers in the field.
  - m. 'Custom Hiring Centers (CHC)' related to farm machinery.

All other establishments may work-from-home only.

contd..3.

- Industrial Establishments will remain closed. Exceptions:
  - a. Manufacturing units of essential goods, including drugs, pharmaceutical, medical devices, their raw materials &intermediates.
  - b. Production units, which require continuous process, after obtaining required permission from the State Government.
  - c. Coal and mineral production, transportation, supply of explosives and activities incidental to mining operations.
  - d. Manufacturing units of packaging material for food items, drugs pharmaceutical and medical devices.
  - e. Manufacturing and packaging units of Fertilizers, Pesticides and Seeds
- 6. All transport services-air, rail, roadways-will remain suspended.

**Exceptions:** 

- a. Transportation for essential goods only.
- b. Fire, law and order and emergency services.
- c. Operations of Railways, Airports and Seaports for cargo movement, relief and evacuation and their related operational organizations.
- d. Inter-state movement of goods/ cargo for inland and exports.
- e. Cross land border movement of essential goods including petroleum products and LPG, food products, medical supplies.
- f. Intra and inter-state movement of harvesting and sowing related machines like combined harvester and other agriculture/ horticulture implements.
- 7. Hospitality Services to remain suspended

**Exceptions:** 

- a. Hotels, homestays, lodges and motels, which are accommodating tourists and persons stranded due to lockdown, medical and emergency staff, air and seacrew.
- b. Establishments used/ earmarked for quarantine facilities.
- 8. All educational, training, research, coaching institutions etc. shall remain closed.
- 9. All places of worship shall be closed for public. No religious congregations will be permitted, without any exception.
- 10. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions / gatherings shall be barred.
- 11. In case of funerals, congregation of not more than twenty persons will be permitted.

contd..4.

- 12. All persons who have arrived into India after 15.02.2020 and all such persons who have been directed by health care personnel to remain under strict home / institutional quarantine for a period as decided by local Health Authorities, failing which they will be liable to legal action under Sec. 188 of the IPC.
- 13. Wherever exceptions to above containment measures have been allowed, the organisations/employers must ensure necessary precautions against COVID-19 virus, as well as social distance measures, as advised by the Health Department from time to time.
- 14. In order to implement these containment measures, the District Magistrate will deploy Executive Magistrates as Incident Commanders in the respective local jurisdictions. The Incident Commander will be responsible for the overall implementation of these measures in their respective jurisdictions. All other line department officials in the specified area will work under the directions of such incident commander. The Incident Commander will issue passes for enabling essential movements as explained.
- 15. All enforcing authorities to note that these strict restrictions fundamentally relate to movement of people, but not to that of essential goods.
- 16. The Incident Commanders will in particular ensure that all efforts for mobilization of resources, workers and material for augmentation and expansion of hospital infrastructure shall continue without any hindrance.
- 17. Any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Sec. 188 of the IPC.

NILAM SAWHNEY
CHIEF SECRETARY TO GOVERNMENT

# GOVERNMENT OF ANDHRA PRADESH

#### **ABSTRACT**

HM&FW Department - Containment, Control and Prevention of spread of COVID-19 - "Lockdown" till 14th April, 2020 in the State of Andhra Pradesh under Disaster Management Act, 2005 - Relaxation of Lockdown in urban areas from 6 AM to 11 AM only - Modification Orders - Issued.

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#### HEALTH, MEDICAL & FAMILY WELFARE (B2) DEPARTMENT

G.O.Rt.No. 222 Dated: 29.03.2020

Read:

G.O.Rt.No.216, HM&FW (B2) Dept., Dt:24.03.2020

\*\*\*\*

#### **ORDER:**

In partial modification of the orders issued in the G.O., read above, all the District Collectors are hereby instructed that, in all urban areas falling within their jurisdiction, Lockdown shall be relaxed from 6 AM to 11 AM only & not from 6 AM to 1 PM as instructed earlier.

2. These orders shall come into force with immediate effect.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY
CHIEF SECRETARY TO GOVERNMENT

Tο

All the Special Chief Secretaries / Principal Secretaries / Secretaries to the Government. All the Collectors & District Magistrates in the State. All the Superintendent of Polices in the State.

#### Copy to:

All the HoDs under the control of HM&FW Dept. The DM&HOs in the State,
OSD to the CS.
OSD to Dy. CM(H,FW&ME).
PS to Spl CS to Govt.,(HM&FW Dept). SF/SC.

/ FORWARDED :: BY ORDER /

# GOVERNMENT OF ANDHRA PRADESH

# HEALTH MEDICAL &FAMILY WELFARE DEPARTMENT

# Memo No.14/COVID-19/2020

Date: 29.03.2020

Sub: HMFW – COVID 19 -Requisitioning the premises & services of Private Medical College Hospitals & other private hospitals in the state of Andhra Pradesh- Reg.

### **COVID INSTANT ORDER - 14**

The World Health Organization (WHO) has declared the Caronavirus disease (COVID-19) as pandemic with worldwide incidence. The WHO classified risk assessment as very high at the Global level. In exercise of the powers contained under Disaster Management Act 2005, Govt of India has declared COVID-19 as national I disaster and issued directive measures to States and UTs for containment of COVID-19 vide order no 1-29/2020-PP (P.1 II) dt 24.03.2020.

- 2. Further, in exercise of the powers contained under Disaster Management Act 2005 under section 10(2)1, Ministry of Home Affairs, Govt of India has issued directive measures to states and UTs for containment of COVID-19 vide order no 40-3/2020- DM-I(A) dt 24.03.2020.
- 3. In exercise of the powers contained under Disaster Management Act 2005 & AP Covid Regulations 2020 respectively, Govt of Andhra Pradesh has issued directive measures to be taken by Collectors, Joint Collectors, Municipal Commissioners for containment of COVID-19 vide GO Rt no 215 dt 24.03.2020 by Health, Medical& Family Welfare Dept, Govt of AP. Govt of Andhra Pradesh has also issued an Emergency Circular dated 11.03.2020 for taking services of private hospitals.
- 4. Covid-19 incidence is fast transmitting from foreign travelers to their primary contacts and further to the community at large in many parts of the state. The number of positives is swelling up day by day. Hence, there is an imminent need of quick expansion of medical facilities in the State for isolation rooms, isolation beds, ventilators, testing labs, sanitized mortuaries, other medical facilities, infrastructure, material, manpower including doctors, nurses, other medical & non-medical staff. Therefore, private medical college attached hospitals & other private hospitals existing in the state are required for their services to be used in toto for Covid treatment (as given in annexure).
- 5. In this backdrop of circumstances of nation-wide public health emergency, Govt of Andhra Pradesh under provisions of AP Epidemic Disease (Covid) Regulations 2020 and Disaster Management Act 2005 issues following orders to-
  - (1) Require private and/or non-government medical & health institutions, authorities or persons in charge of such institutions to make available all the resources including infrastructure like isolation beds, rooms, wards, ICU premises, ventilators, testing labs, pharmacies, mortuaries, material, equipment& manpower for the purposes of emergency response, rescue and relief;

1

- (2) Require experts and consultants in the field of disasters to provide advice and assistance for rescue and relief;
- (3) Procure exclusive and preferential use of amenities from such institutions, authorities and persons as and when required by the state government;
- (4) Ensure that non-governmental & private organizations carry out their activities in an equitable and non-discriminatory manner;
- (5) Requiring any officer or any Department at the district level or any local authority to take such measures for the prevention or mitigation of the disaster and to effectively respond to it.
- (6) All specialists, doctors, nurses & other medical and non-medical staff deployed in govt, private and non-government hospitals shall be utilized for their services, as and when required by State and/ or District Disaster Management Authority.
- (7) All Authorized persons of such private hospitals shall abide by directions of District Collectors or authorized special Officer appointed by District Collector & Magistrate (Ex-officio DDMA) in the state of Andhra Pradesh.

In the view of above directions, all private medical college hospitals & other private hospitals are hereby directed to place their premises with all available resources & manpower at the disposal of District Collector as and when required. The orders shall come in force with immediate effect.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To
All the Collector & District Magistrates
Registrar, NTRUHS
Director, Medical Education
CEO, YSRAST

All Heads/ Superintendents/ In-charge/ Authorized Persons of all categories of Private Hospitals & labs in the state of Andhra Pradesh

## HIGH ALERT / COVID-19

# GOVERNMENT OF ANDHRA PRADESH MUNICIPAL ADMINISTRATION DEPARTMENT

O/o. the Commissioner & Director of Municipal Administration, Andhra Pradesh, GUNTUR.

### Roc.No.3390411/2020-M3,

### Dated 24 -03-2020

### **CIRCULAR**

Sub: Municipal Administration Department - Public Health - Preventive measures to be taken to contain the spread of **Novel Corona virus** (Covid-19) - Detailed Guidelines on Solid Waste Management in Containment Zones and on usage of disinfectants - Communicated - To follow the said Guidelines - Instructions issued - Reg.

Ref: 1.This office Circular Roc.No. 3390411/2020-M3, dated 07-03-2020.

2.This office Circular Roc.No. 3390411/2020-M3, dated 09-03-2020.

3. This office Circular Roc. No. 3390411/2020-M3, dated 14-03-2020.

4. This office Circular Roc. No. 3390411/2020-M3, dated 15-03-2020.

5. This office Circular Roc.No.3390411/2020-M3, dated 18-03-2020.

6. Instructions issued during the Video-Conferences.

\*\*\*\*

The attention of the Commissioners of all the Urban Local Bodies in the State is invited to the references cited, wherein directions were issued to take all the necessary steps for containment of COVID-19 (Corona virus) from time to time.

2. In the reference 5<sup>th</sup> cited, detailed directions/guidance for implementation of Action Plan on containment of Corona virus (COVID-19) in the ULBs contained in Annexures-I to VII were communicated to the ULBs. In continuation of the said directions/guidance, Guidelines on Solid Waste Management in Containment Zones in Annexure-I and Guidelines on usage of disinfectants in Annexure-II are communicated herewith.

- 3. Therefore, the Commissioners of all the Urban Local Bodies in the State are directed to go through above Annexures and take immediate action by adhering to the said guidelines and furnish compliance reports.
- 5. All the Regional Director-cum-Appellate Commissioners of Municipal Administration in the State are requested to ensure the Guidelines communicated herewith are followed by all their Municipal Commissioners without any deviation.

6. This matter should be given "Top Priority".

Encl: 1. Annexures- I & II.

Commissioner & Director

To

The Commissioners of all the Urban Local Bodies in the State.

All the Regional Director-cum-Appellate Commissioners of Municipal Administration in the State.

Copy to the District Nodal Officers concerned.

Copy to all the District Collectors in the State.

Copy to the Mission Director, MEPMA, AP, Guntur.

Copy submitted to the Secretary to Government, MA & UD Dept., A.P.

Secretariat, Velagapudi for favour of information.

copy submitted to the Principal Secretary to Government, Medical, Health & Family Welfare Department, AP Secretariat, Velagapudi for favour of information.

### **ANNEXURE-I**

## I. Guidelines on Solid Waste Management in Containment Zones:

- Quarantine of persons is the restriction of activities or separation of persons who
  are not ill, but who may be exposed to COVID-19 positive person, with the
  objective of monitoring symptoms and early detection of cases;
- Isolation is separation of ill or infected persons from others, so as to prevent the spread of infection or contamination.
- Where positive COVID-19 case is identified in a Household, the area within 3 Kms radius surrounding such Household shall be treated as a Containment Zone and upto 7 Kms radius areas shall be treated as Buffer Zone.
- Disinfection and decontamination measures shall be taken up immediately in coordination with the Medical & Health Department and District Administration.
- Sodium Hypo Chlorite shall be sprayed throughout the ULB and more intensively in Containment/Buffer Zones.
- Constitute a separate team/teams to attend sanitation activities in the zone and impart necessary training on handling of activities.
- High quality Personal Protective Equipment shall be provided to all the PH Workers and other staff working in the Zone.
- The waste from the isolation house/houses shall be collected segregated separately and handed over to the Agencies in the District/ULBs which are authorized to dispose the bio-medical waste.
- Separate Collection, Segregation, Packing, Transportation and Disposal Machinery i.e., brooms, bins, covers, push carts, vehicles etc., shall be maintained and the same shall be Disinfected and decontaminated for every trip/usage.
- The collected waste in the zone shall be sent directly to the authorized agency for disposal and such waste shall not be handled or dumped in any intermediate or transit point or dump site.
- The waste collected in the zone shall not be mixed with waste collected in other areas.
- Implement necessary entry restriction and home isolation protocols within the zones.
- All the staff who are visiting house to house on IEC activities and attending Solid Waste Management's activities shall maintain social distancing of 2 meters and ensure wearing of PPE of high quality.

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### **ANNEXURE-II**

## I. Guidelines on usage of disinfectants:

- Disinfection and decontamination measures shall be taken up immediately in coordination with the Medical & Health Department and District Administration.
- Constitute separate spraying team/teams for spraying Disinfectants in the town and impart necessary training in this regard.
- High quality Personal Protective Equipment shall be provided to all the members of the Team.
- Spraying of disinfectants shall be done throughout the ULB and more intensively in Containment/Buffer Zones.
- Frequent Spraying of Disinfection chemical in the areas where people have frequent contact with each other and share spaces and objects.
- Following disinfectants can be used for disinfection
  - Sodium Hypo Chlorite
  - o Bleaching Powder
  - o Cresol
- Sodium Hypo Chlorite, Bleaching Powder & Cresol can be used in the Containment & Buffer Zones.
- Sodium Hypo Chlorite, Bleaching Powder & Cresol can be sprayed in and around the house/houses where COVID-19 positive case registered and surrounding houses/building, ATMs and public Toilets, Offices etc.
- Bleaching Powder with lime can be sprayed in all streets and public places all over the ULB.
- Cresol can be used where frequent touching places/spots in and around the buildings.
- In buses and trains, the door handles, straps, hand rails and seats should be cleaned with cresol periodically after every trip.

# **Combination of disinfectants:**

- 1% Sodium Hypo Chlorite Ratio of 1:18 (1 litre Sodium Hypo Chlorite with 18 litres water)
- Bleaching Powder Ration of 1:5
   (1 Kg bleaching Powder with 5 Kgs lime)
- Cresol
  - 1P (50% Cresol and 50% Liquid soap)- Bus stands, railway stations, buses, trains, vehicles, cinema theatres, marriage halls, etc.
  - 2.5% Cresol (1 litre of Cresol in 19 litres of water) Hospitals, clinics and ambulances

As per the concentration of the cresol available in the market, required concentrate solution can be prepared with suitable combination/dilution.

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# GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Agriculture & Cooperation Department - Fixation of prices of essential food items - District committee formed - Orders - Issued.

G.O.RT.No. 294

Dated: 30-03-2020 Read the following:-

- 1. G.O.Rt.No.211, dated:23-03-2020 Health, Medical & Family (B2) Department.
- 2. G.O.Rt.No.289, dated:26-03-2020 Agril. & Cooperation (Mktg-II) Department.

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### ORDER:

In continuation of the orders issued above, Government hereby issued instructions for fixing and monitoring the prices of the essential food items:-

- 1. There shall be a price fixation and monitoring committee at the District level headed by Joint Collector consisting the following officers:
  - a. Municipal Commissioners
  - b. AD marketing
  - c. District supply officers
  - d. DM Markfed
  - e. JD animal husbandry
  - f. PD DRDA
  - g. Any other officers/person deemed necessary by Joint Collector.
  - h. One representative from whole sale association.
  - i. One representative from Kirana / Grocery association.
  - j. One representative from Chamber of Commerce.
- 2. The above committee shall fix the prices of the following essential food items on a periodical basis:
  - a. Rice BPT variety
  - b. Rice Sona Mashuri
  - c. Red Gram Dall
  - d. Green Gram Dall
  - e. Black Gram Dall
  - f. Bengal Gram Dall
  - g. Vegetables:
    - i. Onion
    - ii. Tomato
    - iii. Brinjal
    - iv. Bhendi
    - v. Green Chillies
    - vi. Bitter gourd
    - vii. Bottle gourd
    - viii. Cauliflower
    - ix. Cabbage
    - x. Carrot
    - vi. Donda
    - xii. Potato

P.T.o.

- 3. The vegetable prices are fixed and published at Rythu Bazars daily. Based on the RB rates, the local market prices are fixed. The same practice may be continued. But, it has to be ensured that the local market rates (LMR) is not unreasonably higher than Rythu Bazaar rates (RBR). To arrive at a reasonable rate, check the average LMR and arrivals in the previous week before lock down. Fix the rate based on the average LMR in the previous week.
- 4. For other commodities, the committee shall call the representatives of whole sale association and retail association and fix a reasonable price. While fixing the rate please ensure that the price is so fixed that it does not discourage arrivals into the district.
- 5. The prices so fixed shall be exhibited outside every shop selling the above commodities. It shall also be published in the local news papers periodically.
- 6. The committee and the special officers at the mandal level, panchayat level and ward level shall ensure that the above commodities are not sold at higher rates than fixed by the committee.
- 7. Complaints regarding high prices are already being addressed to 1902. The Committee is instructed to monitor the same and submit compliance report.
- 8. There shall be wide publicity about the maximum retail prices and violation shall be strictly punished. There shall also be wide publicity about 1902 call center and people should be made aware of the facility

(BY THE ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

# Y MADHUSUDHANA REDDY SPECIAL SECRETARY TO GOVERNMENT

То

The concerned officials in the price fixation and monitoring committee.

All the District Magistrate and Collector

All the Joint Collectors of the districts.

The Commissioner and Director of Marketing, Guntur.

The CEO, RBZ.

The PS to Prl.Secy. to CM

The PS to Spl.CS to Govt., HM&FW Dept.

The PS to Prl.Secy. to Govt., Rev.(DM) Dept.

SF/SC.

//FORWARDED :: BY ORDER//

### GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Cooperation Department - Conducting of General Body Meetings by the Cooperative Institutions and also ÀP Markfed for the Half year period ended on 31.03.2020 - Exemption from conducting General body Meetings for the Half year in view of the Country wide lockdown owing COVID-19 - Orders - Issued.

### AGRICULTURE & COOPERATION (COOP.IV) DEPARTMENT

G.O.Rt.No.292 Dated:27.03.2020.

Read:-

From the CC & RCS, A.P., Guntur, Letter file No.AGC06-13021/1/2018-PAC SEC-CCRCS-Part(1), dated:21.03.2020.

-:s:-

### ORDER:-

In the circumstances reported by the Commissioner for Cooperation &Registrar of Cooperative Societies, AP, Guntur, Government, after careful examination, hereby ordered that granting exemption from conduct of General Body meeting for the half year ended 31.03.2020 as per the provisions of Section 31(1) of the APCS Act, 1964 by virtue of the powers vested with the Government under Section 123 of that Act, to the Cooperative societies and also AP MARKFED in view of the Country wide lockdown owing COVID-19 as special case.

2. The Commissioner for Cooperation & Registrar of Cooperative Societies, A.P., Guntur and the M.D., AP MARKFED, Vijayawada shall take necessary action in the matter.

### Y MADHUSUDHANA REDDY, SPECIAL SECRETARY TO GOVERNMENT

To

The Commissioner for Cooperation & Registrar of Cooperative Societies, A.P., Guntur.

The M.D., APMARKFED, Vijayawada.

Copy to:

The PS to Spl.Secy.to Hon'ble C.M.

The PS to Hon'ble Minister for Agri. & Coop.

The PS to Spl.Secy.to Govt. (AM&C), Agri.& Coop. Dept.

The Agri.& Coop.(Coop.I) Dept.

SF/SC.

//FORWARDED :: BY ORDER//

SECTION OFFICER

### GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Revenue(DM) Department – Biological Disaster COVID-19 – Inclusion of Items and Norms of assistance under State Disaster Response Fund(SDRF) in the wake of COVID-19 Virus Outbreak - Relief Measures- provision for temporary accommodation, food, Shelter, Clothing and Medical Care to homeless people, including migrant laborers, stranded due to lockdown measures, and shelters in the relief camps - Orders –Issued.

### REVENUE(DM.I) DEPARTMENT

#### GO.MS NO.4

Date:29.03.2020
Read the Following:-

- 1. GO.MS No.15 Revenue(DM.II) Department dated 04-12-2015
- 2. No.33-04/2020-NDM-I Government of India Ministry of Home Affairs (Disaster Management Division) 'C' Wing, 3<sup>rd</sup> Floor, NDCC-II, Jai Singh Road, New Delhi, Dated 14th March, 2020
- 3. GO.MS No.1 Revenue(DM.I) department dated 19-03-2020
- 4. No. 33-04/2020-NDM-I Government of India Ministry of Home Affairs (Disaster Management Division) 'C' Wing, 3<sup>rd</sup> Floor, NDCC-II, Jai Singh Road, New Delhi, Dated 28th March, 2020

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#### **ORDER:**

In the reference 4<sup>th</sup> read above, the Government of India has ordered for inclusion of additional items and norms as relief measures, Provision for temporary accommodation, food, clothing and medical care etc. would be applicable to homeless people, including migrant laborers, stranded due to lockdown measures and sheltered in the relief camps and other places for providing them food etc., for the containment of spread of Covid-19 virus in the country.

2. Government after consideration of the orders of the Government of India hereby adapted the relief measures declared by the Government of India in total as stated above, for inclusion as items and norms under SDRF In the wake of COVID-19 outbreak in the State. All the District Collectors in the State of Andhra Pradesh are hereby directed to make arrangements for commencement of relief measures to the homeless people, including migrant laborers, stranded due to lockdown measures and sheltered in the relief camps and other places for providing food etc.

(PTO)

3. The District Collectors are also directed to take the help of Municipal / Panchayat Raj / Women Development child welfare and Senior Citizens/Labor/Home Department for identification of homeless people, including migrant laborers, stranded due to lockdown measures and sheltered in the relief camps and other places for providing food etc. The scale of assistance for the above relief measures is applicable as per the rates prescribed in the G.O.Ms.No.15, Revenue (DM.II) Department, dt:04.12.2015.

### (BY ORDER AND IN THE NAME OF THE GOVERNER OF ANDHRA PRADESH)

### V.USHARANI PRINCIPAL SECRETARY TO GOVERNMENT (DM)

To

All the District Collectors in the State of Andhra Pradesh.

The Principal Secretary to Government, MA & UD Department, AP Secretariat

The Commissioner of Labor, AP, Vijayawada

The Principal Secretary to Government, LFB & IMS Department, AP Secretariat

The Principal Secretary to Government, Home Department, AP Secretariat

The Principal Secretary to Government, Women Development Child Welfare and Senior Citizens Department, AP Secretariat

The Director General of Police, AP, Mangalagiri, Guntur District.

### Copy To:-

The OSD to Additional Secretary to CM (DR), AP, Secretariat

The OSD to Chief Secretary

The PS to Principal Secretary to Government, Revenue(DM) Department

The Special Commissioner and E.O Additional Secretary to Government, Revenue(DM) Department.

//FORWARDED ::BY ORDER//

**SECTION OFFICER** 

### GOVERNMENT OF ANDHRA PRADESH ABSTRACT

COVID-19 – Exemption of Railway staff who are carrying the Railway Identity card from LOCKDOWN – Orders – Issued.

AGRICULTURE & COOPERATION (COOP.IV) DEPARTMENT

G.O.Rt.No.293

<u>Dated:30.03.2020.</u> Read the following:-

- 1. G.O.Rt.No.211, Health, Medical & Family (B2) Department, dated:23.3.2020.
- 2. G.O.Rt.No.289, Agricultural and Cooperation (Mktg.II) Department, dated:26.03.2020.
- 3. D.O.No.G.157/Genl./2020, dated:26.03.2020 General Manager, South Central Railway, Rail Nilayam, Secunderabad.

-:s:-

### ORDER:-

In pursuance of the orders issued in the reference first read above, a Committee was constituted under the Chairmanship of the Special Secretary (Marketing) to ensure availability of essential commodities throughout the State during the period of Lockdown. In the G.O. 2<sup>nd</sup> read above, the Government have exempted certain essential Services during the Lock down period.

- 2. In the reference 3<sup>rd</sup> read abve, the General Manager, South Central Railway, Secunderabad, had requested the Chief Secretary, Govt. of Andhra Pradesh to permit railway staff who are carrying the railway identity card for their movement from their residence to workplace and back to their residence during the lock down period.
- 3. After careful examining of the request and in continuation of the orders issued in the G.O.2<sup>nd</sup> read above, the railway staff who are carrying the railway identity card, for their movement from their residence to workplace and back to their residence during the lock down period is added at Sl.No.1.24 of the G.O.2<sup>nd</sup> read above, be permitted.
- 4. All the District Collectors in the State of AP / All the Superintendent of Police in the State of AP are requested to take necessary action.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY CHIEF SECRETARY TO GOVERNMENT

10

The All the District Collectors in the State of AP.

The All the Superintendent of Police in the State of AP.

The Director General of Police, AP., Mangalagiri.

The General Manager, General Manager, South Central Railway, Secunderabad.

The PS to Prl.Secy. to CM

The PS to Spl.CS to Govt., HM&FW Dept.

The PS to Prl.Secy. to Govt., Rev.(DM) Dept.

SC/S

//FORWARDED :: BY ORDER//

SECTION OFFICER

#### GOVERNMENT OF ANDHRA PRADESH HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

### Memo No.081/COVID-19/HMFW/2020

Sub: HMFW DEPT - COVID-19 - To enhance the number of tests - Speedy

response regarding sample collection - Guidelines for mobile sample

Dated: 30.3.2020

collection - Orders Issued - Reg.

Ref: (1) G.O.Rt.No.189, GA(SC.A) Dept., Dated: 13.3.2020

(2) G.O.Rt.No.213, GA(SC.A) Dept., Dated: 24.3.2020

(3) Circular RC. No. DME/SPL/COVID-19, Dated:29.3.2020

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Sample testing is cornerstone of the current efforts to combat the spread of COVID-19. Currently tests are being conducted at one or two hospitals located at district headquarters. The hot spots are also being declared by the districts on the basis of positive cases being found. The containment cluster of 3 kms around the positive household shall be actively surveilled and samples collected for all Symptomatic cases in the containment cluster. In order to ensure quicker collection of samples a mobile sample collection protocol is given below. This will also enhance the number of tests being conducted and ensure speedy response regarding sample collection. The following guidelines for mobile sample collection are being issued:

- 2. Suitable number of mobile medical teams should be formed for sample collection. Each team should comprise of:
  - a) One ENT Surgeon
  - b) One PG
  - c) One Lab Technician
- 3. Each team should travel to the sample collection spot in a sanitised and air conditioned vehicle/ Air conditioned ambulance with the following material:
  - a) PPE kits
  - b) N 95 masks
  - c) Surgical Gloves
  - d) Culture Media
  - e) VTMs
  - f) Packing Material and Ice Box
- 4. Appropriate bio safety and bio security precautions should be ensured while collecting respiratory samples (nasal swab and oropharyngeal swab) from the suspect.
- 5. These mobile teams should also fill up Proforma -A for each sample collected in the field. Samples collected by mobile teams should be despatched immediately to the nearest designated sample testing laboratory. Instructions regarding the above have already been issued to GGH Superintendents vide circular RC.No.DME/SPL/COVID19.
- 6. The samples shall be packed appropriately and sent to the nearest VRDL lab attached to the district.

All District Collectors should take immediate action in this regard.

SPECIAL CHIEF SECREARY TO GOVERNMENT

To All District Collectors in the State

Copy to:

All Special Officers, State Command Control room, R&B Building, Vijayawada All HoDs of HM&FW Department for necessary action. PS to Chief Secretary for information SF/SC

### ICMR- National Institute of Virology, Pune Specimen Referral Form for 2019 Novel Coronavirus (2019-nCoV)

MICTOLICTICAL					
INSTRUCTION					
Seek guidan	ocal / district / state h	ealth authorities, esp	ecially surveillanc	e officer for further guidan	ce.
0	<ul> <li>Seek guidance on requirements for the clinical specimen collection and transport from nodal officer.</li> <li>This form may be filled in and shared with the IDSP and also ICMR-NIV nodal officer in advance.</li> </ul>				
PERSON DETA	ILS	red with the IDSP ar	nd also ICMR-NIV	nodal officer in advance.	2.77.20.75
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. Blood in EDTA	-	USE			
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EASE REFER THE CASE	D. C.				

PLEASE REFER THE CASE DEFINITION CHECKLIST ON PAGE 2. FOR SPECIMEN COLLECTION GUIDELINES, VISIT **www.niv.co.in**For any sharing of information or for any query, contact Dr. Yogesh Gurav Scientist E (020-26006290/26006390).

Page 1 of

### ICMR- National Institute of Virology, Pune Specimen Referral Form for 2019 Novel Coronavirus (2019-nCoV)

Name of the patient: Age:years	months
Note: Please ensure that the case definition should be strictly followed.	
Please encircle the correct response (Yes/No)	
CASE DEFINITION	
1. Severe Acute Respiratory Illness (SARI), with	
<ul> <li>history of fever</li> </ul>	VEC / NO
• cough	YES / NO
requiring admission to hospital	YES / NO
WITH	YES / NO
no other etiology explains the clinical presentation	
(Clinicians should also be alert to the possibility of	YES / NO
utypical presentations in nationts who are the	
AND Patients who are immunocompro	mised);
any of the following	
A history of travel to Wuhan, Hubei Province China in the 14 days prints.	
in the 14 days prior to symptom onset.	
the disease occurs in a health care worker	YES / NO
who has been working in an environment where patients w	
severe acute respiratory infections are being cared for, with	ith
place of residence or history of travel	out regard to
the person develops an unusual or unaverse.	YES / NO
deterioration despite appropriate treatment and course,	especially sudden
deterioration despite appropriate treatment, without regard to residence or history of travel, even if another attributes.	place of
residence or history of travel, even if another etiology has been fully explains the clinical presentation.	identified that
The second secon	YES /NO
2. Individuals with acute respiratory illness of any degree of severity who,	
<ul> <li>close physical contact with a confirmed case of nCoV infection, very patient was symptomatic:</li> </ul>	es:
patient was symptomatic;	while that
<ul> <li>a healthcare facility in a country where hospital associated nCoV been reported;</li> </ul>	YES / NO
been reported;	infections have
direct contact with animals (if animals)	YES / NO
<ul> <li>direct contact with animals (if animal source is identified) in cour</li> <li>nCoV is known to be circulating in animal populations or where h</li> </ul>	itries where the
infections have occurred as a result of	uman
as a result of presumed zoonotic transm	ission*.
To be added once/if animal source is identified as a source of infection	YES / NO
as a source of infection	
MAIL ID OF THE HEALTH AUTHORITY (FOR SENDING THE REPORT):	
STEREFORI).	
ame of Doctor: Hospital Name/address:	
hone/mobile number: Signature and date:	
none/mobile number: Signature and date:	
OFFACE DECED THE CASE DEPARTMENT	
PLEASE REFER THE CASE DEFINITION CHECKLIST ON PAGE 2. FOR SPECIMEN COLLECTION GUIDELINES, VISIT WAN for any sharing of Information or for any query, contact Dr. Yogesh Gurav Scientist E (020-26006290/26006390)	W. mly
or any sharing of Information or for any query, contact Dr. Yogesh Gurav Scientist E (020-26006290/26006390).	Page 2 of a
	The second secon

### GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

Revenue (DM) Department – Biological Disaster - COVID-19 – Release of an amount of Rs.120.90 Crore (Rupees One hundred and Twenty Crore and Ninety lakhs only) towards containment and surveillance of COVID-19 – Administrative sanction - Orders – Issued.

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### REVENUE (DISASTER MANAGEMENT.I) DEPARTMENT

G.O.MS.No. 5 Dated: 31-03-2020 Read the following:

1. G.O.MS.NO.1, Revenue (DM.I) Department, dt.19-03-2020.

- 2. G.O.MS.NO.2, Revenue (DM.I) Department, dt.25-03-2020.
- 3. G.O.MS.NO.4, Revenue (DM.I) Department, dt.29-03-2020.
- 4. From the Union Home Secretary to GOI, Ministry of Home Affairs, New Delhi D.O.No,40-3/20-DMI(A), dated.29-03-2020.
- 5. From the HM&FW Department Note No.632/SPMU-NMH/CH&FW/2020.
- 6. GO.RT.NO.759, Finance (FMU-Revenue) Department, dt.31-03-2020.

#### ORDER:

Government in the reference second read above has released an amount of Rs.40.00 Crore (Forty Crore only) against the proposal of Rs.170.00 Crore of Health, Medical and Family Welfare Department towards containment of COVID-19

- 2. In the reference 3<sup>rd</sup> read above, the District Collectors in the State have been directed to take immediate measures for providing temporary accommodation, food, shelter, medical care to homeless people and migrant labourers, stranded due to lockdown measures, and sheltered in the relief camps and they are allowed to meet the expenditure under SDRF. In the reference 4<sup>th</sup> read above the Union Home Secretary, Ministry of Home Affairs, has also confirmed the above position.
- 3. In the reference 5<sup>th</sup> read above, Health Medical & Family Welfare Department has submitted proposals for an amount of Rs.623.00 Crore towards containment of COVID-19, under different components.
- 4. The Finance Department issued BRO in the reference 6<sup>th</sup> read above for an amount of Rs.120.90 Crore (Rupees One hundred and Twenty Crore and Ninety lakhs only) as additional funds in relaxation of treasury control and quarterly regulations orders pending adjustment of funds from the savings available in demand during the current financial year 2019-2020 towards expenditure for maintenance of quarantine camps by HM&FW department for the treatment of COVID-19. The DDO concern is instructed to deposit of Rs.47.40 Crore in PD Account of National Health Mission and Rs.73.50 Crore to the Green channel P.D. Accounts maintained by the 13 District Collectors as per the distribution given by the Revenue (DM) Department.

(PTO)

5. After consideration of the above, the Government hereby accord administrative sanction for release of an amount of Rs.120.90 Crore (Rupees One hundred and Twenty Crore and Ninety lakhs only) to the Director of Public Health & Family Welfare , A.P. Vijayawada and he is authorized to draw the same, with a request to deposit an amount of Rs.47.40 Crore (Rupees Forty Seven Crore and forty lakhs only) to the P.D. Account of National Health Mission and the remaining amount of Rs.73.50 Crore to the Green Channel P.D Accounts maintained by the District Collectors in the State. The distribution of Rs. 73.50 Crore to the District Collectors are as follows:

Name of the District	Rs. In Crs
Srikaulam	3.00
Vizianagaram	3.00
Visakhapatnam	8.00
East Godavari	5.00
West Godavari	5.00
Krishna	9.50
Guntur	9.00
Prakasam	7.00
Nellore	7.00
Kadapa	5.00
Kurnool	4.00
Ananthapuram	3.00
Chittoor	5.00
Total	73.50

6. The amount sanctioned in para (5) above, shall be debited to the following Head of Account:-

M.J.H. 2245 - Relief on Account of Natural Calamities

S.M.J.H. 01 - Drought

M.H. 282 – Public Health

S.H. 04 – Public Health Schemes

D.H. 310 – Grants-in-aid

S.D.H. 316 – Payments to beneficiaries in calamities/notified events

7. The Director of Public Health and Family Welfare, A.P. Vijayawada is requested to furnish the Utilization Certificate duly verified by the Audit authorities of the State Audit to Revenue (DM–Accounts) Department and shall remit unspent balance, if any, to the Govt. account.

(Cont...)

- 8. The Director, Public Health and Family Welfare, A.P. Vijayawada and the District Collectors in the State of Andhra Pradesh are requested to take necessary further action in the matter with immediate effect.
- 9. This order issues with the concurrence of Finance (FMU) Revenue Department vide their U. O. No FMUOMISC/20/2020 (Computer No. 1130547), dt.31.03.2020.

### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

### V.USHARANI PRINCIPAL SECRETARY TO GOVERNMENT (DM)

То

The Director of Public Health and Family Welfare, Andhra Pradesh, Vijayawada. All the District Collectors in the State of Andhra Pradesh.

The Special Chief Secretary to Government, Health, Medical and Family Welfare Department, A.P. Secretariat, Velagapudi.

The Commissioner of Health & Family Welfare & MD,. National Health Mission, Vijayawada.

The Director of Medical Education, Andhra Pradesh, Vijayawada.

The Commissioner of A.P. Vidya Vidhana Parishad, Andhra Pradesh, Vijayawada.

The Chairman, APMSIDC, Mangalagiri, Guntur Dist.

The Director General, SDRF & Fire Services, Andhra Pradesh, Mangalagiri.

#### Copy to:

The OSD to Chief Secretary to Government, A.P. Secretariat, Velagapudi

The P.S. to Principal Secretary to Government, Revenue (DM) Department, A.P. Secretariat, Velagapudi.

The P.S. to Special Commissioner, DM & EO Addl. Secretary to Government, Revenue (DM) Department.

The Finance (FMU-Revenue) Department. SF/SC

// FORWARDED BY ORDER //

**SECTION OFFICER** 

### GOVERNMENT OF ANDHRA PRADESH ABSTRACT

HM&FW Department- Declaring Health Care and Medical facilities as Essential Services for a period of six(6) months for refusal to work in/for all Government and Private Health and Medical Facilities under Essential Services Maintenance Act,1971 (A.P. Act.20/1971) –Notification –Issued.

### **HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTMENT**

**G.O.Rt.No. 228** 

Dated:03.04.2020 Read the following:

- 1. G.O.Rt.No.189, HM & FW (B2) Dept. Dt:13.03.2020.
- 2. G.O.Rt.No.202, HM & FW (B2) Dept. Dt:18.03.2020.
- 3. G.O.Rt.No.204, HM & FW (B2) Dept. Dt:19.03.2020.
- 4. G.O.Rt.No.209, HM & FW (B2) Dept. Dt:22.03.2020.
- 5. G.O.Rt.No.210, HM & FW (B2) Dept. Dt:23.03.2020.
- 6. G.O.Rt.No.211, HM & FW (B2) Dept. Dt:23.03.2020.
- 7. National Disaster Management Authority Order No.1-29/2020-PP (P1. II), dt.24.3.2020.
- 8. MHA, GoI Order No.40-3/2020-DM-I(A), Dt. 24.3.2020.
- 9. G.O.Rt.No.216, HM&FW (B2) Dept., Dt: 24.3.2020

-0-

### **ORDER:**

World Health Organization (WHO) has declared recent Corona Virus Disease (COVID-19) affecting all the regions of the world as Pandemic. In this context, Government of Andhra Pradesh has taken several measures to strengthen the surveillance for Containment, Control and Prevention of COVID-19 including Lockdown.

- **2.** Whereas the Government of Andhra Pradesh is satisfied that, it is necessary and expedient in the public interest to prohibit refusal to work in the Essential services as specified below.
- **3.** Accordingly, the following Notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette:

### **NOTIFICATION**

In exercise of the powers conferred under Andhra Pradesh Essential Services Maintenance Act,1971 (A.P. Act.20/1971), the Government of Andhra Pradesh hereby, declare the following services as Essential Services for a period of six(6) months for refusal to work in/for all Government and Private Health and Medical Facilities with immediate effect:

- 1. All Health Facilities.
- 2. Doctors, Nurses and Health Personnel.
- Sanitation workers in Health Facilities.
- 4. Purchase, Maintenance and Transport of Medical Equipment.

(p.t.o)

- 5. Sale, transport and manufacturing of medicine and drugs.
- 6. Ambulance Services.
- 7. Water and Electricity supply.
- 8. Security related services.
- 9. Food and drinking water provision and management.
- 10. Bio Medical Waste Management.

### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

### Dr. K.S. JAWAHAR REDDY SPL. CHIEF SECRETARY TO GOVERNMENT

To

The Commissioner of Printing, Stationery & Stores Purchase, A.P., Vijayawada-(with request to publication of Notification in A.P. Extra-ordinary Gazetted).

All the Collectors and District Magistrates in the State.

All the DM &HOs in the State.

The HoDs of HM&FW Department.

The PR&RD Department.
The MA&UD Department.
The Energy Department.
The TR&B Department.

The Home Department.

With a request to take immediate necessary action.

### Copy to:

Addl.PS to Dy.CM(H,FW&ME). The PS to CS. The Spl.C.S. to HM&FW Department. The Commissioner, I&PR. SC/SF.

//FORWARDED:: BY ORDER//

**SECTION OFFICER** 

## General Instructions

### Minutes of Meeting – VC with District Collectors on COVID-19 by CS, Block 1, AP Secretariat, Velgapudi

Date: 04th March 2020

#### **Present:**

- 1. Smt. Nilam Sawhney, IAS, Chief Secretary to Govt, AP
- 2. Dr. P.V. Ramesh, IAS (Retd.), Addl. CS to the Govt.
- 3. Dr. K.S Jawahar Reddy, IAS, Spl. CS to Govt, HM&FW Department & Member Convenor, Experts Committee
- 4. Shri. Gowtham Sawang, IPS, DGP, Andhra Pradesh
- 5. Smt. Anuradha, IPS, Prl Secretary to Govt, Home Department
- 6. Shri. Kanna Babu, IAS, Spl Commissioner, Disaster Management
- 7. Shri. V. Vijay Rama Raju, IAS, Director Health & Family Welfare and MD-NHM and MD-APMSIDC
- 8. Dr. A. Mallikarjuna IAS, CEO, Dr. YSR Aarogyasri Health care Trust
- 9. Smt. Usha Kumari, IAS, Commissioner AYUSH
- 10. All District Collectors, Superintends of Police and DMHOs
- 11. Dr. S. Aruna Kumari, Director Public Health & Family Welfare
- 12. Dr. U. Rama Krishna Rao, Commissioner, APVVP
- 13. Dr. K. Venkatesh, Director Medical Education
- 14. Representatives from School Education, Minority Welfare, Social Welfare and Panchayat Raj
- 15. Representatives from NHM
  - All District Collectors are informed that they are designated as District Nodal Officers for control of COVID-19 at District Level. HM&FW department shall issue notification in this regard.
  - 2. It was resolved to advocate self-quarantine at the homes for all the person who travelled from other countries to India. It is also instructed to screen all the persons arriving by seaports and airports. District Collectors should monitor closely.
  - 3. All the Collectors were instructed to find locations for quarantine in their respective districts. The protocols for quarantine facilities will be shared by the Health Department.
  - 4. All the Collectors were sensitized on the Strategies for containment and surveillance by Health Department. Detailed protocols on containment and surveillance shall be issued

by Health Department.

- 5. All the Collectors should monitor the District Level Rapid Response Teams(RRT). The details of the RRTs, dedicated ALS ambulances, availability of drugs, equipment, PPEs and sanitation plan will be shared by Health Department. All the Collectors should monitor the above mentioned on regular basis.
- 6. District Level Action Team composition is shared by the Health Department. District Collectors should ensure all the 6 components of the Action Teams are constituted at their respective districts.
- 7. Call Center and District IDSP located in DM&HO Office should be relocated to Collectorate for close monitoring by the Collectors.
- 8. Full composition of RRTs, sanitation teams, medical and paramedical staff at isolation wards should be ensured in health facilities identified in the Districts.
- 9. Training should be conducted to all the medical, paramedical and Line Department staff involved containment plan.
- 10. All the medical and paramedical staff working at isolation wards must be provided with PPEs and N95 masks under all conditions.
- 11. All the protocols, district level checklist and DOs and DONTs will be shared with all the Collectors by Health Department. Collectors must ensure regular monitoring with the concerned officers.

SD\-

Dr. K. S. Jawahar Reddy, IAS

SPECIAL CHIEF SECRETARY

HEALTH MEDICAL & FAMILY WELFARE

### GOVERNMENT OF ANDHRA PRADESH <u>ABSTRACT</u>

H.M. & F.W. Department – Notifying the District Collectors as District Nodal Officers for taking measures towards containment and surveillance of COVID-19 - Orders - Issued.

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### **HEALTH MEDICAL & FAMILY WELFARE (B2) DEPARTEMNT**

**G.O.RT.No. 161** 

Dated: 06-03-2020 Read the following: -

- 1. VC , Dt 03.03.2020 conducted by Cabinet Secretary, Government of India.
- 2. Review meeting Dt 04.03.2020, conducted by the Chief Secretary to GoAP.
- 3.From the Mission Director, NHM, Rc.No.8068/IDSP/2020, dated.05.03.2020.

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#### **ORDER:**

Ministry of Health and Family Welfare, Government of India, through Video Conference has requested all the State Governments to notify the District Collectors as District Nodal Officers for containment and surveillance of COVID-19.

**2.** The Government after examination, hereby issue the following Notification to be published in the Extra Ordinary Issue of Andhra Pradesh Gazette:

### **NOTIFICATION**

Government of Andhra Pradesh is hereby, Notify "the District Collectors as District Nodal Officers for taking measures towards containment and surveillance of COVID-19 in their respective Districts".

### (BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

### NILAM SAWHNEY CHIEF SECRETARY TO GOVERNEMNT

То

The Commissioner Printing, Stationery and Stores Purchase, A.P.,

Vijayawada, with a request to publish in A.P.Gazette and supply 150 copies.

The Mission Director, National Health Mission, A.P., Vijayawada.

All the District Collectors in the State.

All Heads of Departments of HM & FW Department.

### Copy to:

All Departments of Secretariat.

The P.S. to Addl.C.S. to CM.

The P.S. to the Hon'ble Deputy C.M. (H,FW&ME).

The P.S. to C.S.

The P.S. to Spl. Chief Secretary to Government, HM&FW Department. SF/SC

//FORWARDED :: BY ORDER//

**SECTION OFFICER.** 

### DRAFT

### GOVERNMENT OF ANDHRAPRADESH HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

### Memo No. 2 60 22 (33)/17/2020 - B

Dt.13/3/2020

- Sub:- Health Medical & Family Welfare Department Measures towards containment and surveillance of COVID19- Certain instructions Issued Reg.
- Ref:- 1) V.C. dt.4.03.2020 by Chief Secretary with all District Collectors, Superintendents of Police.
  - V.C. dt.11.03.2020 by Chief Secretary with all District Collectors, Superintendents of Police.
  - 3) Containment plan for COVID 19 communicated by Ministry of Health & Family Welfare, Government of India.
  - Consolidated travel advisory for COID 19 Dt. 06.03.2020 of Ministry of Health & Family Welfare, Government of India.
  - Additional travel advisory for COID 19 Dt. 10.03.2020 of Ministry of Health & Family Welfare, Government of India.
  - Consolidated travel advisory for COID 19 Dt. 11.03.2020 of Ministry of Health & Family Welfare, Government of India.
  - Guidelines for establishing quarantine centers Dt. 12.03.2020 of Ministry of Health & Family Welfare, Government of India.

...

In the references 1st and 2nd cited, video conferences have been conducted by the Chief Secretary to Government with the District Collectors, Superintendents of Police, DM&HOs and Superintendents of all District Hospitals and Teaching Hospitals, Special Chief Secretaries of Health Medical & Family Welfare, Tourism, Principal Secretaries of Home, MA&UD, PR&RD Departments, Commissioner of Health & Family Welfare, CEO, DR YSR Arogya Sri Health Care Trust have attended the video conferences. Vide references 3rd to 7th cited, Ministry of Health & Family Welfare, Government of India issued instructions on travel advisory, containment & surveillance plan and Quarantine faculties. In continuation of the above, the following instructions are issued to all the District Collectors, Superintendents of Police, DM&HOs and other health and medical personnel for containment and surveillance of COVID19.

- 1) List of foreign returnees shared by Government of India is being communicated to all the districts from time to time. As these lists may not be complete and may be communicated with delay, it is expected that details of foreign returnees will be updated and maintained by the District Collector by alternative means too. In the first instance, the foreign returnees shall be traced through the ongoing houseto-house survey by the ASHAs and Village/Ward functionaries and volunteers. Data of all foreign returnees who have landed in A.P. after 10th Feb, 2020 will be captured using the App provided by Health Department. While the survey is to be completed by 13.3.2020, information needs to be updated thereafter on a daily basis. District Collectors shall also ensure adequate publicity to encourage foreign returnees to self report and to encourage general public to give information about foreign returnees whenever it comes to their knowledge. Such information can be submitted via call on 104, or at Village/Ward Secretariat, or to the DM&HO and or to the District Collector.
- 2) District Collectors shall ensure that all the foreign returnees who have landed after 10<sup>th</sup> Feb, 2020 are tracked and are kept under strict home isolation/quarantine for 14 to 28 days. Contacts of these returnees shall also be kept under home isolation and surveillance. All District Collectors shall assign a senior officer (District Revenue Officer or Joint Collector) to monitor this.

..3..

- In case of identification of positive case, District Collectors shall strictly implement the Containment and Surveillance plan. Identification of the containment zone, surveillance activities, identification of contacts on targeted approach are very critical and should be taken on high priority. Details about the containment plan/strategy are as follows:
  - a. Containment Zone: House of positive case will be the epicenter of containment zone and area around 3 km from the epicenter shall be under the containment. In case of urban area administrative unit (ward) will be containment zone.
  - Perimeter identification : Clear boundaries shall be identified for the containment zone for perimeter control.
  - c. Each Public Health Staff shall be allocated with 30 households ad supervisory staff shall be allotted at the ratio of 1:4.
  - d. All the health staff shall be trained before deployment in the field.
  - e. Surveillance shall be conducted in all households in containment zone for identification of contacts and symptomatic cases. Three categories of people will be identified in this surveillance.
    - Type A: Persons came in contact with positive case and symptomatic-shall be transported to hospital through designated ambulance and tested.
    - Type B: Persons came in contact with positive case but asymptomatic-shall be home isolated and under close surveillance.
    - Type C: Persons not came in contact with positive case-shall be under routine surveillance.
  - House of positive case shall be disinfected with the hypochlorite solution.
  - g. Environmental hygiene shall be observed in the containment zone.
  - h. All the health staff shall be performing duties from 8 A to 2 PM.
  - All the health facilities in the containment zone shall be listed for passive surveillance.
  - Control room shall be established in the containment zone for collection, collation and dissemination of data.
  - k. Social distancing measures and intensive Risk communication shall be taken up.

- 4) District Collectors shall ensure that trainings are completed for medical staff and line departments for containment and surveillance strategies. Every district shall constitute and train at least 40 teams at PHC level. Every district shall also constitute at least 4-5 sanitation teams. Similarly, 2 Police Task Force teams should be constituted at the district level and that training is imparted to these teams.
- 5) District Collectors shall give wide publicity about Dos and DON'Ts and about self reporting and reporting by the community through hoardings in prominent public places, public and private offices, institutions etc. DOs and DON'Ts to prevent the corona virus spread can also be published in the local electronic and print media. Awareness campaigns should be conducted through Village/Ward functionaries, AWWS, ASHAs, ANMs and Educational Institutions can also be involved to create awareness.
- 6) No person/institution shall use print or electronic media to spread any information on COVID19 without prior permission of the Department of Health & Family Welfare. If a person/institution is found indulging in any such activity or spreading misinformation, will be punished. IEPR department shall ensure all the IEC is shared in the TV, Cinema Halls and other media platforms.
- 7) District Collectors are required to identify the Quarantine facilities to accommodate atleast 100 persons. District Collector, Anantapur shall ensure that the Super Specialty Hospital, Anantapur is kept ready as a Quarantine facility by provisioning for water, power and drainage.
- 8) Mandatory sanitization activities should be ensured for :
  - a. APSRTC Public buses to be sanitized atleast once in a day, preferably at the end of the day.
  - Endowments All prominent temples across the State shall follow sanitization practices in queue lines and other places of public gathering

All the District Collectors, Superintendents of Police and DM&HOs shall implement the Unlaw Sustiney above instructions immediately.

CHIEF SECREATRY

To

All the District Collectors.

All the Superintendents of Police.

Spl CS, YATC / Prl. Secy. PR & RD / Prl. Secy., Home / Secy. MA & UD

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

### D.O. Lr. No.COVID-19/Spl.CS/Peshi-2020, Date :14.3.2020

Dear Syamula Rao,

Sub: HM&FW Department - COVID 19 - (Corona Virus Disease) -Video conference by GOI- certain arrangements -Requested -Regarding.

\*\*\*\*\*\*

As you are aware that WHO declared COVID-19 as pandemic and it will spread either by physical contact with infected patients or his contacts. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams (RRT) for screening and mobilization of the suspected person and treatment.

Government of India in the video conference held on 13.03.2020 with Health and MA&UD, it was instructed to ensure quarantine facilities in all urban local Bodies, disinfectants and sanitation equipment and wide spread of IEC on COVID-19 through all platforms across the ULBs. Hence, you are requested to provide the following details:

- 1. Availability of quarantine facilities in all urban local Bodies
- 2. Availability of disinfectants and sanitation equipment
- 3. IEC activities on COVID-19 in all platforms in ULBs.

Kindly instruct all the concerned to ensure the above arrangements in all ULBs and details may be shared to HMFW department

With Legals

Yours sincerely,

(Dr. K.S.Jawahar Reddy)

To, Sri. J Syamala Rao, IAS, Principal Secretary to the Govt, Municipal Administration & Urban Development, Government of Andhra Pradesh, AP Secretariat, Velagapudi.

Ground Floor, Building No:5, A.P. Secretariat, Velagapudi, Amaravati - 522 238.

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

### D.O. Lr. No.COVID-19/Spl.CS/Peshi-2020, Date :-15.3.2020

Dear Smt Uslan Rami,

Sub:-HM&FW Department - COVID-19 - (Corona Virus Disease) - Exemption of biometrics for distribution of Annadhanam in Temples - Reg.

As you are aware that, WHO declared COVID-19 as pandemic and it will spread either by physical contact with infected patients or his contacts. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams (RRT) for screening and mobilization of the suspected person and treatment.

As you appreciate the fact that, the use of biometric device may transmit the virus from infected to others using the same device through contact, kindly instruct that biometric is not insisted while issuing tokens for Annadhanam or Darshan tickets and prasamdams at temples to contain the spread of virus by contact.

with reports

Yours sincerely,

(Dr.K.S. Jawahar Reddy)

To Smt. V Usha Rani, IAS, Principal Secretary to the Govt, Land & Endowments Department, Government of Andhra Pradesh, AP Secretariat, Velagapudi.

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

### D.O. Lr. No.COVID-19/Spl CS/Peshi-2020, Dated:15.3.2020

Dear Rago Bubu,

Sub:-HM&FW Department - COVID-19 - (Corona Virus Disease) - Exemption of biometrics for issue of Dr YSR Aasara monthly pensions - Reg.

As you are aware that WHO declared COVID-19 as pandemic and it will spread either by physical contact with infected patients or his contacts. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams (RRT) for screening and mobilization of the suspected person and treatment.

The use of biometric may transmit the virus from infected to others using the same device. Hence, you are requested to kindly issue instructions that biometric is not insisted while issuing Dr YSR Aasara monthly pensions in the state until further communication so as to contain the spread of virus by contact.

with regards.

Yours sincerely,

(Dr.K.S.Jawahar Reddy)

To Sri P Raja Babu, IAS, Chief Executive Officer, Society for Elimination of Poverty (FAC), Panchayat Raj & Rural Development, Government of Andhra Pradesh, Vijayawada.

Special Chief Secretary to Government (HM&FW)



Health, Medical & Family Welfare Dept., Govt.of Andhra Pradesh

Phone Off: +91 0863 - 2445030

### D.O. Lr. No.COVID-19/Spl CS/Peshi-2020, Dated:15.3.2020

Dear Salhidton,

Sub:-HM&FW Department - COVID-19 - (Corona Virus Disease) - PDS - Exemption of biometrics for issue of monthly ration to White Card holders - Reg.

As you are aware that WHO declared COVID-19 as pandemic and it will spread either by physical contact with infected patients or his contacts. Government of Andhra Pradesh has made all the required arrangements by establishing isolation beds with equipment, quarantine facilities, screening facilities, Rapid Response Teams (RRT) for screening and mobilization of the suspected person and treatment.

The use of biometric may transmit the virus from infected to others using the same device. Hence, you are requested to kindly issue instructions that biometric is not insisted while issuing monthly ration to the white card holders in the state until further communication so as to contain the spread of virus by contact.

withregands

Yours sincerely,

(Dr.K.S. Jawahar Reddy)

To Sri Kona Sasidhar, IAS, Ex-officio Secretary to Govt., Consumer Affairs, Food & Civil Supplies Department, Government of Andhra Pradesh, AP Secretariat, Velagapudi.

## GOVERNMENT OF ANDHRA PRADESH PROCEEDINGS OF MISSION DIRECTOR, NATIONAL HEALTH MISSION :: ANDHA PRADESH :: VIJAYAWADA ::

### Rc.No.8065/IDSP/2020-2

Dt.17-03-2020

Sub: - Health Medical & Family Welfare Department – Containment and surveillance of COVID 19 – Constitution of Committees – Orders issued – Reg.

Ref: - Review meeting Dt.17-03-2020 of Special Chief Secretary to Government, Medical, Health & Family Welfare, Government of Andhra Pradesh.

#### <<<>>>

In order to effective monitoring of various activities for Containment and surveillance of COVID 19, the following committees with officers from various HoDs under Health Medical & Family Welfare Department have been constituted.

Committee	Scope of Work	Departmental Head	Support Team from TSU / Cerner
1. Survey, Surveillance and containment	Survery  1. Conducting rapid surveys and assessment  2. Ensure to have inplace all survey tools including forms and formats  3. Clean and analyse data from GOI and Village Survey  Surveillance:  1. Ensure to put in place a system to detect imported cases as early as possible  2. Rapid contact tracing and investigate the case throughly  3. Monitoring of Geo-spread and transmission intensity  4. Ensure all surveillance tools are developed and tested  5. Staff trained on event based surveillance  6. Report every positive or suspected case  Containment:  1. Identify, manage and care for new cases  2. Review IPC practicies both in communities and health facilities  3. Prevent transmission to visitors, communities and health care workers at home isolation and quarantine  4. Disseminate guidelines / protocols on IPC	K. Appa Rao 8897595522	Chandra, 9810719703 / Abdul 9704195015, IDSP Consultant, Kishan Bhattu (TSU) 9177227822
2. RRTs, Sample Collection, Testing and Lab Management and Call Center	RRTs: Cather information on the over all situation at the airports and other public conglomeration at district level covering all activities relevant to prevention, control and response to COVID - 19  Sample Collection, Testing and Lab Management:  1. Ensure staff working in all reference labs has the capacity / knowledge to conduct large scale testing in an event of uncontrolled outbreak.  2. Ensure there is surplus reagents and functioning equipment to conduct PCR test to lessen the burden of having severe cases. (Testing will catch more mild cases.)  3. Staff are trained in Speciment collection and transportation.  4. Functioning of labs for 2 shifts in a day  Call Center:  1. Analyse the calls - Reasons, Source, Outcomes, Follow up  2. Generate District level heatmaps  3. Capture all the necessary information	Dr Aruna Kumari 9849902201, Dr. Savitri 7337317021 Dr. Ram Babu 9177747328	Jaganmohan, IDSP consultant 9949926464, Ganesh 7349274194, Ashish Goyal (TSU) 9350008338

<u> </u>			
3. Isolation, Case management and Technical advisory	<ol> <li>Isolation:         <ol> <li>Create cohort ICUs for COVID 19 patients (areas separated from rest of the ICU beds to minimise risk of hospital transmission.</li> <li>Organise a triage area where patients should receive mechanical ventilation if necessary, pending final lab results.</li> <li>Allocate beds assuming 5% requiring admissions in ICU / Isolation</li> </ol> </li> <li>Case Management &amp; Technical Advisory:         <ol> <li>Enough beds for quarantine for suspected cases &amp; enough beds for isolation for confirmed cases.</li> <li>Maintain proper sanitisation in isolation wards and hospitals.</li> </ol> </li> <li>Prioriotisation of tratment for patients with high risk / severe illness</li> </ol> <li>Disseminate all the guidelines and case definitions and protocols to all health facility staff at all levels.</li>	Dr.Venkatesh, DME 9849902961 Dr.Neelima 8978180455, Dr. Rama Krishna Rao Commissioner, APVVP 8919493349	Ankita 9993907451, Mallikarjun (TSU) 7660945868
4. IEC, Protocol development, District Communication and Media Management	IEC: 1. Development of IEC / BCC materials. 2. Ensure proper dissemination of DO's and Don'ts.  Protocol Development: 1. Develop protocols / guidelines on all aspects. 2. All staff are updated and knowledgeable on the protocols developed.  District Communication: 1. Work with partners & District Health Officers closely 2. Preparedness & Response plan at each level.  Media Management: 1. Prepare and release of media bulletins on daily basis (twice in a day) 2. Immediately respond to rumours, concerns and misinformation. 3. Make sure the communication is transparent to public - what is know, what is not known and what is being done.	G.Vasudev Rao 9440344722	Bhupendra (TSU) 9739831055 Chandrapal KPMG 7566661428
5. Trainings and Private Hospitals Coordination	1. Training to all health care personnel on isolation, quarantine, surveillance, PPE usage and case management 2. Train all NDRF, SDRF team members on contrainment and isolation 3. Train field level functionaries on home isolation, quarantine, counselling of suspects	Dr.Rajendra Prasad 9849902207, JEO from Arogyasree	Ramesh 7259032676
6. Infrastructure & Material management	1. Ensuring negative pressure isolation wards. 2. Ensuring availability of ventilators and other required equipments 3. Ensuring availability of PPEs, N95 Masks, Sanitation material, Drugs and consumables. 4. Availability of Lab reagents	K.Srinivasa Rao, CE Executive Director 8978680707, Mr.Praveen, GM, APMSIDC 9492253323	KPMG 7566661428
7. Inter departmental coordination	<ol> <li>State level coordination, planning and monitoring with Panchayat Raj, MA&amp;UD, Home Department, Revenue, SDMA, Transport, APSRTC Tourism and Education.</li> <li>Ensure proper involvement of line departments at state and district level.</li> </ol>	R.Ganapathi Rao 8978967859	Anand SO 9849616772

		1	
8. Finance and documentation	<ol> <li>Procurement / Project proposals, Finance approvals, project documentation of various proceedings of COVID - 19 need to be submitted for approval on time.</li> <li>Budget and narratives should go together with the proposals</li> </ol>	Phaneendrudu, CFO, Chiranjeevi, IM ED(General) FO, MSIDC	Ramakrishna, state Accounts Manager 709332321

8978680708

The above committees shall attend the works in addition to their normal duties. All the committees shall work from Control and Command Center established at NTRUHS Vijayawada. State Nodal Officer (Corona virus), DPHFW shall coordinate the committees for effective discharge of duties. State Programme Manager, NHM shall extend necessary support to the above committees.

All the Heads of Departments, Officers noted above shall take immediate action.

Director of Realth & Family Welfare & Mission Director, NHM

Copy submitted to Special Chief Secretary to Government, Health Medical & Family Welfare Department.

# GOVERNMENT OF ANDHRAPRADESH PROCEEDINGS OF DIRECTOR HEALTH FAMILY WELFARE & MISSION DIRECTOR - NATIONAL HEALTH MISSION

Present: Sri.V.Vijay Rama Raju, IAS

#### Rc No.085/SPMU/NHM/2020

30/03/2020

Sub Health Medical & Family Welfare Department – Actions for prevention and management of COVID 19- Strengthening of District Control Centers- certain instructions issued – Reg.

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District Control Rooms have been constituted in all the District Medical & Health Offices for monitoring Actions for prevention and management of COVID 19 in the district. It is further decided to strengthen the District Control Rooms for effective monitoring following instructions are issued.

- 1. District Programme Monitoring Officer, National Health Mission shall be the in charge of District Control Room, COVID-19.
- 2. The following officers shall be deployed to DCR COVID 19 for monitoring the activities on 24X7 basis.
  - a. District Coordinator, RBSK
  - b. DNMO O/o Additional DMHO(A&L)
  - c. Statistical Officer UIP O/o DMHO
  - d. Statistical Officer FW O/o DMHO
  - e. District Programme Officer, NHM
  - f. District Programme Officer, NUHM
- 3. In addition to the staff already deployed to the DCR COVID 19, the NHM staff working in the various divisions) shall be deployed for DCR COVID 19 for supporting the above officers.
- 4. DCR COVID 19 shall monitor the following
  - a. Monitoring of Health status of Foreign returnees(FRs), Foreign Returnee Contacts(FRCs), Primary and Secondary Contacts of positives
  - b. Daily fever surveillance conducted in community.
  - c. Transportation of symptomatic cases to the designated sample collection centers / designated hospitals.
  - d. Sample collection, transportation and testing
  - e. Containment, Contract tracing and surveillance in case of identification of positive case.
  - f. Deployment of RRTs, RRT ambulances.
  - g. Health status monitoring of people in quarantine facilities and isolation wards.
  - h. Materials and supplies management
- 5. DCR COVID 19 shall attend the following data management activities

### File No.HMF04-26022(33)/25/2020-SPMU SEC - CHFW

- a. Monitor the data uploading by the medical officer in MSS-COVID 19 portal
- b. Monitor the data uploading related to sample collection. transportation and testing
- c. Monitor the data uploading at designated laboratories in to ICMR website
- d. Submission of format A,B and C of all foreign returnees to the State IDSP Unit on daily basis
- e. Submission of data related to contact tracing of positive cases to the State IDSP Unit
- f. Action taken reports on containment and surveillance measures.
- 6. DCR COVID 19 shall work under the direct supervision of District Nodal Officer (Joint Collector/ Joint Collector-2).Location of District Control Rooms shall be at District collectorates/ DMHO offices as decided by the district nodal officer.
- 7. Expenditure towards operation and maintenance, IT hard ware such as desktops, furniture, transportation, communication etc shall be met from the funds released to all the districts for COVID management and also from the funds available under District Health Societies

VIJAY RAMA RAJU.V, MD(VVRR), O/o MISSION DIRECTOR-NHM

To.

All the District Collector in the State,

All the Joint Collectors in the State,

All the District Medical & Health Officers in the State.

Signature Not Verified

Digitally <del>sign</del>ed by V ijay Ramaraju

Date: 2020.03.30 7:48:03 IST

Reason: Approved

# GOVERNMENT OF ANDHRA PRADESH PROCEEDINGS OF DIRECTOR HEALTH & FAMILY WELFARE & MISSION DIRECTOR, NATIONAL HEALTH MISSION :: ANDHA PRADESH :: VIJAYAWADA ::

5

Rc.No.8065/IDSP/2020-2

Dt.19-03-2020

Sub: - HMFW Department – Certain IAS Officers attached to Department – Allotment of Committees Constituted in Medical & Health Department to in view of COVID – 19 – Orders issued – Reg.

Ref: - 1. This office order even number dt.17-03-2020.

2. G.O.Rt.No.601, General Administration (SC.A) Department, dt.19-03-2020.

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In the reference 1<sup>st</sup> cited, in order to effective monitoring of various activities for Containment, Control, Prevention and surveillance of COVID 19, certain committees with officers from various HoDs under Health Medical & Family Welfare Department have been constituted.

In the reference 2<sup>nd</sup> cited, the Government have issued orders deputing the following IAS Officers to report to Sri V.Vijaya Rama Raju, IAS, Special Officer, Covid-19 to assist to the Special Officer, COVID-19 to take preventive measures on the spread of COVID-19.

- 1. Sri O.Anand, IAS (2016) Special Officer Polavaram Irrigation Project.
- 2. Sri PrudhvitejImmadi, IAS (2018) Assistant Collector, Chittoor District.
- 3. Sri VidehKhare, IAS (2018) Assistant Collector, Kurnool District.
- 4. Sri KetanGarg, IAS (2018), Assistant Collector, Vizianagaram.

In view of the above orders issued in the reference 2<sup>nd</sup> cited, the following orders were issued.

Name of the IAS Officer	Committees allotted	Departmental officers for coordination
	Survey, Surveillance and containment, Contact	K.Apparao, SPM
	tracing and Control Room	(8897595522)
Sri O.Anand, IAS		Dr.ArunaKumari, DPHFW,
		(9849902201)
		Abdul (9704195015)
	Village Volunteer Survey, Protocol development,	G.Vasudevarao,
	District Communication and Media Management,	Addl. Commissioner,
Sri Prudhvitej I, IAS	Social Media, IEC dissemination, Preparation of	(9440344722)
	Notes for Hon'ble Chief Minister and Senior	TSU team(9739831055)
	Officers, Modelling scenario.	
	Coordination with District RRTs, Sample Collection,	Dr Savithri,
	Testing and Lab Management, Quarantine	Addl. Director
C 1 M La La Maria de LA C	measures, 104 call analytics and 24x7 Call Center	(7337317021)
Sri.Videh Khare, IAS		Dr. Rambabu,
		Nodal Officer
		(9177747328)
	Hospital Management, Case Management, Isolation	Dr.Venkatesh, DME,
	Rooms, Technical advisory, HR deployment, Private	(9849902961)
	Hospital coordination, infrastructure and material	Dr Ramakrishna Rao,
Sri Ketan Garg, IAS	management	Comm. APVVP
	i.	(8008553300)
		Dr Neelima (8978180455)

The above officers are requested to oversee and monitor the activities indicated with the support of the committee members and appraise the Special chief Secretary to the government, HMFW dept. and Mission Director ,NHM time to time for proper containment, Control and Prevention of Spread of COVID

Director of Health & Family Welfare & Mission Clifector-NHM

To Sri O.Anand, I.A.S., Sri PrudhvitejImmadi, I.A.S., Sri VidehKhare, I.A.S., Sri Ketan Garg, I.A.S.,

To all the committee members

Copy submitted to the Special Chief Secretary to Government, Health, Medical & Family Welfare Department, Government of Andhra Pradesh.

### OFFICE OF THE DIRECTOR OF HEALTH & FAMILY WELFARE AND MISSION DIRECTOR, :: NATIONAL HEATH MISSION :: ANDHRA PRADESH :: VIJAYAWADA ::

Rc.No.

Dt.18-03-2020

Sub: - Medical & Health Department - COVID-19 - Certain precautionary measures taken in view of COVID-19 (Corona Virus Disease-19) - Appointment of Nodal Officers for 6A Temples in the state - Orders issued.

Ref: - 1. G.O.Rt.No.189, Health Medical & Family Welfare (B2) Department, dt.13.03.2020. 2. Lr.No.D4.525/2020, dt.17.03.2020 of the Collector & District Magistrate, Kurnool.

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The WHO declared COVID-19 as pandemic and it will spread either by physical contact with infected person or his / her contacts. Government of Andhra Pradesh has made extensive measures in active surveillance, quarantine and isolation facilities with Rapid Response Teams across the state. The spread of infection is mainly through contact, Government is promulgating social distancing.

The temples under 6A category attracts huge devotees in a given time, there is a possibility of spread of the infection through any infected person. In view of this, certain advisories were given to Endowment Department. In continuation of the containment strategy, it is also decided to position screening and containment strategies at all high floating temples in the state. As such, the following Senior Medical Officers are appointed as Nodal Officers for the Temples as detailed below:

S. No	Name of the Temple	Name of the	The second secon	
		District	as Nodal Officer	
1	Suryanarayana Temple, Arasavalli	Srikakulam District	Dr. Ramamohan Lakhinena, PO DTT, 6300631260	
2	Sri Varaha Lakshmi Narasimhaswami vari Devasthanam, Simhachalam	Visakhapatnam	Dr. Suryanarayana,	
3	Kanaka Mahalakshmi Temple	Visakhapatnam	PO DTT, 9848182142	
4	Sri Veera Venkata Satya Narayana Swami vari Devasthanam, Annavaram	East Godavari	Dr. Ramesh, Addl DM&HO, 9849902303	
5	Sri Venkateswara Swami vari Devasthanam, Dwaraka Tirumala	West Godavari	Dr. Bala Prakash, SMO, 9502000348	
6	Sri Durga Malleswara Swamy vari Devasthanam, Vijayawada	Krishna District	Dr. Krishna Murthy, Dy. DMHO, Vijayawada,	
7	Sri Tirupathamma Temple, Penuganchiprolu	Krishna District	8985498928	
8	Vinayaka Temple, Kanipakam	Chittoor District	Dr. Ramadevi, PO DTT, 9849902377	
9	Sri Kalahastheeswara Temple, Sri Kalahasthi	Chittoor District	Dr. Hanumantha Rao, DIO,	
10	Sri Bhramaramba Mallikarjuna Temple, Srisailam	Kurnool District	Dr. M.Sreenivasa Rao, Dy. DMHO, ITDA, 9440253252	
11	Mahanandeeswara Swami Temple, Mahanandi	Kurnool District	Dr.G.Chandrasekhar, MO, PHC Thimmapuram 9441053004	
12	Sri Nettikanti Anjaneya Swami vari Temple, Kasapuram, Pattikonda.	Ananthapuram District	Dr. Rohinadh, MO, 7416992702	

The above Nodal Officers are requested to ensure availability of Medical teams, dedicated ambulance throughout the time of devotees having darshan besides ensuring proper screening of the symptomatic patients, hand holding treatment at designated places with the support of Rapid Response Teams and to ensure proper sanitation procedures followed in the Temple premises.

Director of Health & Family Welfare Andhra Pradesh, Vijayawada.

To

All the Officers through the concerned District Medical & Health Officers in the state . The Commissioner, Endowments Department. Government of AP

# GOVERNMENT OF ANDHRA PRADESH PROCCEDINGS OF THE DIRECTOR HEALTH & FAMILY WELAFRE & MISSION DIRECTOR, NATIONAL HEALTH MISSION Present: Sri. V. Vijay Rama Raju, IAS

Rc.No. 085/IDSP/2020

Dt. 10.03.2020

Sub: CHFW – Constitution of Teams for Containment & Surveillance activities of COVID19 – Orders Issued - Reg

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The following team of officers are constituted for close monitoring of containment and surveillance activities of COVID-19.

S. No	District	Officer In charge	Supporting Officer	Supporting Staff
1	Srikakulam	Dr. Kameswara Prasad, Programme Officer 9032884567	Sri. Prasad, SO	Sri. K Suresh, Accountant Ph. 9966567874
2	Vizianagaram	Dr. Jaya Sree, Joint Director Ph. 9492033233	Sri. Gopi, APO NUHM	Smt. Satya Devi, AAM Ph. 9182410744
3	Visakhapatnam	Dr. Geetha Prasadini, Addl. Director Ph. 9848774442	Sri. Subrahamnyam, Deputy Director-Stat	Sri. Ashok, Vital Stats Ph. 9866621102
4	East Godavari	Sri. Siva Shankar Babu, Deputy Director Ph. 9849901737	Sri. Anand, SO	Sri. Siva, RBSK Ph. 9866177133
5	West Godavari	Dr. Vani Sree, Addl. Director Ph. 7702204847	Sri. Rangaswamy, SO	Sri. Phani Chaitanya, RAAM Ph. 9959518223
6	Krishna	Dr. Subrahmanyam, Programme Officer Ph. 8247423437	Smt. Harati, RAAM	Sri. DVRML Naidu, DEO Ph. 7901616899
7	Guntur	Dr. Srinivasulu Reddy, Deputy Director Ph. 8978388116	Sri. Vishnu Vardhan, Consultant	Sri. Soma Sekhar, DEO Ph. 8341795929
8	Prakasam	Dr. Neeradha, Addl. Director Ph. 9849902229	Sri. Srinivas, AO, DH	Sri. Sudhakar, DEMO Ph. 9989644523
9	Nellore	Dr. Suhasini, Programme Officer Ph. 8008578384	Sri. K Srikanth, Consultant NVBDCP	Sri. Sudheer, BFO Ph. 8309867456
10	Chittoor	Dr. Ramesh Babu, Programme Officer Ph. 9959727979	Sri. Muneswar, APO NUHM	Sri. Srinivas, Data Analyst Ph. 6303444143

11	Kadapa	Smt. S. Padma Kumari, Secy Ph. 8008553304	Sri. Shankar, AO	Sri. Suresh, Sr. Asst Ph. 8332992347
12	Anantapur	Sri. Ramanath Rao, Deputy Director Ph. 9177470409	Sri. Naga Raju, Asst Director	Sri. J Sasidhar, Prog Asst Ph. 9100939714
13	Kurnool	Dr. Nageswara Rao, Programme Officer Ph. 9440072231	Smt. Anuradha, AO	Sri. Jabid, BFO Ph. 9182674035

The above teams have to report at NTR University of Health Sciences on 11.03.2020 8.30 AM to Director of Public Health & Family Welfare. DM&HOs, DCHS & Superintendents Teaching Hospitals concerned should be in touch for all COVID19 related communication.

Sd/-Sri. V Vijay Rama Raju Mission Director – NHM

//Attested//

Sri. K Appa R

State Programme Manager, NHM

To,

All the officers and staff concerned All DM&HOs, DCHS & Superintendents Teaching Hospitals

### GOVERNMENT OF ANDHRA PRADESH OFFICE OF THE MISSION DIRECTOR, NATIONAL HEALTH MISSION ANDHRA PRADESH

Rc NO 6085/IDSP/2020

Dt 18.03.2020

Sub:- Health Medical & Family Welfare Department – Containment and Surveillance of COVID 19 – Deputation of Dr.P. Rajendra Prasad, Joint Director (Trainings) of this office to Visakhapatnam District for monitoring and close supervision-Orders issued

Dr.P. Rajendra Prasad, Joint Director (Trainings) is appointed as Special Officer COVIC-19 and here by deputed to Visakhapatnam District for close monitoring and supervision in establishing quarantine facilities, Surveillance and containment of COVID 19.

Dr. P. Rajendra Prasad, Joint Director shall report in the district with immediate effect and coordinate all the activities related to containment and surveillance of COVID 19 in Visakhapatnam. DMHO, Visakhapatnam and DCHS Visakhapatnam shall assist him in implementing the activities for containment and surveillance of COVID19 State programme manager , National Health Mission shall provide all the logistic support to the above officer.

Director of Bublic Health & Family Welfare

To,

Dr.P.Rajendra Prasad, Joint Director, Trainings of this office. The District Medical & Health Officer, Visakhapatnam. The District Coordinator of Hospital Services, Visakhapatnam

# GOVERNMENT OF ANDHRA PRADESH PROCEEDINGS OF THE DIRECTOR HEALTH & FAMILY WELFARE & MISSION DIRECTOR, NATIONAL HEALTH MISSION :: VIJAYAWADA ::

Present: Sri V.Vijayn Rama Raju, I.A.S.,

### Rc.No085/IDSP/2020,

Dt.25-03-2020

Sub: - CHFW - Constitution of Teams for Containment & Surveillance activities of COVID 19 - Orders Issued.

Ref: - This office even No. dt.10-03-2020.

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The following teams of Officers and Staff are constituted for monitoring of containment & Surveillance activities of COVID-19. They have to work shift wise at COVID-19 Control room established in Dr.N.T.R.University of Health Sciences, Vijayawada.

S.	Name of the	Shift 1	Shift 2
No	District	(From 8AM to 4PM)	(From 4PM to 10PM)
1	Srikakulam	1. Dr. Y.Kameswara Prasad	1. Srinivas Reddy, ASO
	Officalitation	2. Md.Khaja, DEO	2. Suresh, Accountant
2	Vizianagaram	1. Dr.Jayasree, JD	1. K.Gopi Krishna
	Viziariagaram	2. Satya Devi	2. Krishna Veni
		1. V.Padmaja, SO	1. Dr.J.NarasingRao
3	Visakhaptanam	2. Gafar.	2. Ashok, DPA
		3. ArunaKumari	
4	East Godavari	1. Dr.Hymavathi,	1. Dr.Ravi
· .	Zaot Godavari	2. Siva, JA	2. Durga Prasad / Srinu
5	West Godavari	1. Dr.Uma Devi, JD	1. Ratna Kumar, Office Supdt
	Trock Goddvari	2. PhaniChaitanya, RAAM	2. Raj Kiran, Prog Manager
6	Krishna	Dr.Y.Subrahmanyam	1. G.Harathi
	Taloma	2. Dr.D.Venkatesh	2. D.V.R.M.L.Naidu
7	Guntur	1. Dr.Vasantha, Addl.Dir	1. Somasekhar, SA
-	Curitar	2. Lazar, JA	2. Vishnu, Consultant
8	Prakasam	1. Dr.T.Neerada, Addl. Dir	1. Y.Shekhar, A.O
	Trakasam	2. P.Sudheer	2. B.Nagaraju
9	Nellore	1. Srikanth	1. Dr. Florence
	14011010	2. Dr.Suhasini	2. Ganesh, DEO
10	Chittoor	1. Dr.M.RameshBabu, PO NUHM	1. K.Muneeswar
		2. Srinivasa	2. Dr.K.J.N.Sai
11	Kurnool	Dr.NageswaraRao	1. Jabid, BFO
''	Kulliooi	2. Upendra	2. Khairulla
12	Ananthapuram	1. Ramanadh	1. Enrose, AO
12	Ananthapuram	2. Ramamohan	2. J.Sashidhar, Prog.Asst
13	YSR Kadapa	1. Kumar	1. Dr.Sridevi
10	Tor Nadapa	2. Purnima	2. Suresh

The above Officers and Staff are instructed to attend the COVID 19 control Room established in Dr.N.T.R. University of Health Sciences, Vijayawada as per their time schedule and should complete the job assigned by the Officers time to time.

Director Health & Family Welfare & Mission Director – NHM

### GOVERNMENT OF ANDHRA PRADESH HEALTH, MEDICAL & FAMILY WELFARE DEPARTMENT

### Memo.No.081/ COVID-19/HM&FW/2020

**Dated 30.03.2020** 

Sub:- HM&FW Dept., - COVID-19 - Dr D Shankar Reddy, MD, Associate Professor, Community Medicine, Government Medical College, Kadapa - Deputed to work in State Command Control Room of COVID-19, Vijayawada - Orders - Issued - Reg.

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Dr D Shankar Reddy, MD, Associate Professor, Community Medicine, Government Medical College, Kadapa is hereby deputed to work in State Command Control Room of COVID-19 until further orders.

The Director Medical Education, Vijayawada is requested to take further necessary action in this regard.

Special Chief Secretary to Government

### To

The Director of Medical Education, Vijayawada for necessary action.

Dr D Shankar Reddy, MD, Associate Professor, Community Medicine, Government Medical College, Kadapa

### Copy to

The Principal, Government Medical College, Kadapa with a request to relieve the individual immediately.

### GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL AND FAMILY WELFARE (A1) DEPARTMENT

Memo No.COVID-19/A1/2020

Dated:30.03.2020

Sub:- HM&FW Dept. - APMES - COVID-19 - Certain In-Charge arrangements - Reg

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For effective implementation of various measures taken up by the Government of Andhra Pradesh including strengthening of surveillance for prevention, containment and control of COVID-19, Dr. P. Chandra Sekhar, Additional Director of Medical Education / Principal, Kurnool Medical College, Kurnool is requested to report at State Command Control Room of COVID-19, Andhra Pradesh, Vijayawada until further orders.

In view of the above, Dr. I. Chandra Sekhar Reddy, Professor of Dermatology, Kurnool Medical College, Kurnool is kept Full Additional charge to the post of Principal, Kurnool Medical College, Kurnool temporarily.

Further Dr. P. Chandra Sekhar, Additional Director of Medical Education / Principal, Kurnool Medical College, Kurnool is requested to handover the charge to the post of Principal, Kurnool Medical College, Kurnool to Dr. I. Chandra Sekhar Reddy, Professor of Dermatology, Kurnool Medical College, Kurnool. Dr. I. Chandra Sekhar Reddy, Professor of Dermatology, Kurnool Medical College, Kurnool is requested to take over the charge to the post of Principal, Kurnool Medical College, Kurnool.

These orders come into force with immediate effect.

The Director of Medical Education, Andhra Pradesh, Vijayawada shall take necessary action in the matter accordingly.

SPECIAL CHIEF SECRETARY TO GOVERNMENT

To

- 1. The Director of Medical Education, Andhra Pradesh, Vijayawada .
- Dr. P. Chandra Sekhar, Additional Director of Medical Education / Principal, Kurnool Medical College, Kurnool through the Director of Medical Education, AP, Vijayawada

Copy to

- 1. Dr. I. Chandra Sekhar Reddy, Professor of Dermatology, Kurnool Medical College, Kurnool through the Director of Medical Education, AP, Vijayawada.
- 2. The DTO, Kurnool SF/SC

### GOVERNMENT OF ANDHRA PRADAESH ABSTRACT

HM&FW Dept – COVID-19 – Containment, Control and Prevention of COVID-19 - Appointment of Nodal Officer at State Level for supervising COVID-19 in Andhra Pradesh–Orders – Issued.

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### **GENERAL ADMINISTRATION (SC.A) DEPARTMENT**

G.O.RT.No. 654 Dated: 01-04-2020

#### ORDER:

For effective implementation of various measures taken up by the Government of Andhra Pradesh in containment and control of COVID-19, to support and assist the Health Department, Government hereby depute Dr Arja Srikanth, IRTS, MD&CEO and Special Secretary to Government, AP State Skill Development Corporation, to the Health Medical & Family Welfare Department. He is directed to report to the Special Chief Secretary to Government, Health Medical & Family Welfare Department with immediate effect.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

NILAM SAWHNEY
CHIEF SECRETARY TO GOVERNMENT

To

The Officer concerned.

The Spl. Chief Secretary to Government, HM&FW Dept.

The Prl. Secretary to Government (Poll.A) Dept.

Copy to:

PS to Chief Secretary to Government.

PS to Addl. CS to C.M.

PS to Dy. CM (HM&FW) Dept.

PS to Prl. Secretary to Government, Skills Development & Training Dept.

All Officers in CMO.

SF/SC

// FORWARDED :: BY ORDER//

SECTION OFFICER (SC)